

Fourteenth Lok Sabha
V Session (25/07/2005 to 30/08/2005)

LOK SABHA

Bulletin-Part I

(Brief Record of Proceedings)

Monday, July 25, 2005/Sravana 3, 1927 (Saka)

No. 87

11.00 A.M.

1. National Anthem

The National Anthem was played.

11.02 A.M.

2. Obituary References

The Speaker made references to the passing away of Sarvashri Sunil Dutt and P.K. Vasudevan Nair, sitting members of Lok Sabha, Shri Hukam Ram, a member of Sixth Lok Sabha, Shri Murlidhar Mane, a member of Eighth Lok Sabha, Shri Chhangur Ram, a member of Seventh Lok Sabha, Shri Laxminarain Tripathi, a member of Tenth Lok Sabha, Shri Balram Singh Yadav, a member of Eighth, Twelfth and Thirteenth Lok Sabhas and Dr. Biplab Dasgupta, a member of Ninth Lok Sabha.

The Speaker also made reference to the loss of several lives in the terrorist bomb blasts in London on 7th and 21st July, 2005.

He also made reference to the terrorist attacks in Sharm-el-Sheikh, Egypt on 23rd July, 2005 resulting in large-scale deaths.

As a mark of respect to the memory of the deceased, members stood in silence for a short while and thereafter the House was adjourned for the day.

3. Questions

As the House adjourned after obituary references, Starred Questions could not be called for oral answers. Starred Question Nos. 1 – 20 put down in the order paper for the day were, therefore, treated as Unstarred and their answers together with the answers to Unstarred Questions Nos. 1 – 230 would be printed in the Official Report for the day.

11.23 A.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday the 26th July, 2005)

G.C. MALHOTRA,

Secretary-General.

LOK SABHA

Bulletin-Part I

(Brief Record of Proceedings)

Tuesday, July 26, 2005/Sravana 4, 1927 (Saka)

No. 88

11.00 A.M.

1. Obituary Reference

The Speaker made reference to the passing away of Shri Bipin Pal Das, who was a member of Eighth Lok Sabha.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

2. Questions

Due to submissions made by members regarding the reported excesses on the workers by Haryana Police in Gurgaon, Starred Questions could not be called for oral answers. Starred Question Nos. 21-40 put down in the order paper were, therefore, treated as Unstarred Questions and their answers together with the answers to Unstarred Question Nos. 231 – 407 would be printed in official report for the day.

3. Submissions by Members regarding reported excesses on the workers by Haryana Police in Gurgaon.

The following members made submissions regarding reported excesses on the workers by Haryana Police in Gurgaon:-

Shri Vijay Kumar Malhotra

Shri L.K. Advani

*Shri Gurudas Dasgupta

*Shri Basudeb Acharia

Shri Ramji Lal Suman

Shri Mitrasen Yadav
Shri Nitish Kumar
Shri Devendra Prasad Yadav
Shri Jai Prakash (Hissar)
Shri Anant Geete
Shri K. Yerrannaaidu
Shri Braja Kishore Tripathy
Shri Sukhdev Singh
Dhindsa
Prof. M. Ramadass
Shri A. Krishnaswamy
Shri Rupchand Pal
Shri P.C. Thomas
Shri Ramdas Bandu
Athawale
Ms. Mehbooba Mufti
**Shri Harin Pathak
**Shri Mohan Singh
**Shri Ajay Chakraborty
Shri Shivraj V. Patil

12.00 Noon

4. Adjournment Motion

The Speaker gave his consent to the moving of Adjournment Motion regarding "Failure of the Government to protect the eastern borders of our country against massive illegal immigration from Bangladesh, described by the Supreme Court of India in a Judgement, as nothing short of external aggression", given notices by Shri L.K. Advani, Dr. Arun Kumar Sarma and Shri Braja Kishore Tripathy.

The Speaker informed the House that Shri Braja Kishore Tripathy who had secured first position in the ballot had requested him that Shri L.K. Advani who had also given notice of Adjournment Motion on the same subject might be permitted to seek leave of the House to move the Adjournment Motion in his place and that he had acceded to his request.

Accordingly, Shri L.K. Advani asked for leave of the House to the moving of the motion. As the leave was not opposed, the Speaker informed the House that the leave was granted and directed that the motion would be taken up at 2.00 P.M.

5. Assent to Bills

Secretary-General laid on the Table the following ten Bills passed by the Houses of Parliament during the second part of Fourth Session of Fourteenth Lok Sabha and assented to by the President since a report was last made to the House on 13th May, 2005:-

The Finance Bill, 2005

The Navy (Amendment) Bill, 2005

The Coastal Aquaculture Authority Bill, 2005

The Code of Criminal Procedure (Amendment) Bill, 2005

The University of Allahabad Bill, 2005

The Bihar Value Added Tax Bill, 2005;

The Special Economic Zones Bill, 2005

The Private Security Agencies (Regulation) Bill, 2005

The Credit Information Companies (Regulation) Bill, 2005 and

The Hire-Purchase (Repeal) Bill, 2005

Secretary-General also laid on the Table copies, duly authenticated by the Secretary-General, Rajya Sabha on the following five Bills passed by the Houses of Parliament and assented to by the President:-

The Patents (Amendment) Bill, 2005

The Government of Union Territories and the Government of National Capital Territory of Delhi (Amendment) Bill, 2005

The Prevention of Money-Laundering (Amendment) Bill, 2005

The Weapons of Mass Destruction and their Delivery Systems (Prohibition of Unlawful Activities) Bill, 2005

The Right to Information Bill, 2005

12.07 P.M.

6. Resignation from Membership of Lok Sabha

The Speaker informed the House that he had received a letter dated 6 June, 2005 from Shri Bhupinder Singh Hooda, an elected member from Rohtak Parliamentary Constituency of Haryana resigning from the membership of Lok Sabha and that he had accepted his resignation with effect from 6 June, 2005

7. Report of Standing Committee on Finance

Maj. Gen (Retd.) B.C. Khanduri, AVSM presented a copy of the Twenty-first Report on the Pension Fund Regulatory and Development Authority Bill, 2005 (Hindi and English versions) of the Standing Committee on Finance.

8. Report the Standing Committee on Personnel, Public Grievances, Law and Justice

Shri Shailendra Kumar laid*** on the Table a copy of the Eighth Report (Hindi and English versions) of the Standing Committee on Personnel, Public Grievances, Law and Justice on the Scheduled Castes, Scheduled Tribes and Other Backward Classes (Reservation in Posts and Services) Bill, 2004.

9. Evidence Tendered before the Standing Committee on Personnel, Public Grievances, Law and Justice

Shri Shailendra Kumar laid on the Table a copy of the Evidence tendered, before the Standing Committee on Personnel, Public Grievances, Law and Justice on the Scheduled Castes, Scheduled Tribes and Other Backward Classes (Reservation in Posts and Services) Bill, 2004.

10. Statements by Ministers

(i) The Minister of Small Scale Industries and Minister of Agro and Rural Industries laid on the Table a copy of the statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 152nd Report of the Standing Committee on Industry on Demands for Grants (2004-2005) pertaining to Ministry of Agro and Rural Industries.

12.09 P.M.

(ii) The Minister of Home Affairs made a statement regarding incident at Gurgaon on 25th July, 2005.

Shri L.K. Advani with the permission of the Chair sought clarification and Shri Shivraj V. Patil responded.

11. Matters under Rule 377

As directed by the Chair, the following members were permitted to lay on the Table statements on matters sought to be raised by them under rule 377 as indicated against each :-

Shri V.K. Thummar regarding need to take suitable measures to check menace of wild animals in Amreli Parliamentary Constituency, Gujarat.

Shri Chandra Sekhar Dubey regarding need to streamline the procedure for auction of coal in Bharat Cooking Coal and Eastern Coalfields Limited.

Shri Harisinh Chavda regarding need to sanction special economic package to the State of Gujarat to check the recurring drought in North Gujarat.

Shri D. Vittal Rao regarding need to expedite long pending proposals for conversion of State Highways into National Highways in Mahboobnagar Parliamentary Constituency, Andhra Pradesh.

Shri Madhusudan Mistry regarding need for construction of Modasa – Shamlaji rail line in Gujarat.

Smt. Jayaben B. Thakkar regarding need to retain the office of National Savings Organisation at Ahmedabad, Gujarat.

Maj. Gen. B.C. Khanduri (Retd.) AVSM regarding need to provide Canteen Stores Departments facilities to retired paramilitary forces in Garhwal Parliamentary Constituency, Uttaranchal.

Shri Ananta Nayak regarding need to enact a law providing for forest land rights to tribals in the country.

Shri Kailash Meghwal regarding need for an enquiry into the mal-functioning of Sambhar Salts Limited engaged in production of salt in Jaipur district, Rajasthan.

Shri Raosaheb Danve Patil regarding need to check increase in population and intrusion from Neighbouring countries.

Shri P. Rajendran regarding need to take suitable measures for further development of tourism industry in Kerala.

Shri Rajnayaran Budholiya regarding need to accord approval to the proposal of the Government of Uttar Pradesh for implementation of Ravine Development Scheme in the State.

Shri Alok Kumar Mehta regarding need to bring various railway stations between Bachhwada and Pusa in Smastipur Parliamentary Constituency, Bihar under Samastipur Railway Zone.

Mohd. Tahir Khan regarding need to take necessary steps to prevent the pollution in river Gomti at Sultanpur, Uttar Pradesh.

Shri Anant M. Gudhe regarding need to ban production of B.T. cotton and compensate farmers affected due to sowing of this crop.

Shri Sugrib Singh regarding need to drop the proposal for setting up a sanctuary in Kandhamal district of Orissa with a view to safeguard the interests of local tribal population.

Shri M. Appadurai regarding need to close down South India Bottling company in Tenkasi Parliamentary Constituency, Tamil

Nadu which is depriving availability of potable water to the people of the Constituency.

Shri Shrinivas Patil regarding need to declare Mahabaleshwar and Patan Tehsils in Satara district of Maharashtra as special Horticulture Zone with a view to promote horticulture in the area.

Shri Rajiv Ranjan Singh regarding need to formulate policies for the development of the country based on indigenous resources.

Shri M. Shivanna regarding need to sanction adequate funds for providing relief to the coconut growers in Karnataka affected by coconut disease 'NWSI PEEDE'.

(Lok Sabha adjourned at 12.58 P.M. and re-assembled at 2.00 P.M.)

2.15 P.M.

12. Adjournment Motion

Time Taken: hrs. mts.

At 2.15 P.M. Shri L.K. Advani moved the following motion:-

"That the House do now adjourn".

The following members took part in the debate:-

Shri Pranab Mukherjee

Shri Basudeb Acharia

Shri Mohan Singh

Shri Devendra Prasad Yadav

Shri Ilyas Azmi

Shri Anant Gangaram
Geethe

Shri Tapir Gao

Shri Kapil Sibal

Shri P.A. Sangma

Dr. Arun Kumar Sarma

Shri Anwar Hussain

Shri Narayan Chandra
Borkataky

Shri Braja Kishore Tripathy

Shri Kirip Chaliha

Shri Prabodh Panda

Shri Sushil Kumar Modi

Shri Shivraj V. Patil

Shri L.K. Advani replied to the debate.

The motion was negatived.

7.13 P.M.

13. Discussion under Rule 193

Time available: 2 hrs.

Time Taken: 1 mt.

Balance: 1 hr. 59 mts.

Shri Basudeb Acharia raised a discussion regarding Natural Calamities in the country.

His speech was not concluded.

The discussion was not concluded.

7.14 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday the 27th July, 2005)

G.C. MALHOTRA,

Secretary-General.

*** Also at 2.05 P.M.**

****At 2.00 P.M.**

*****The Report was presented to Hon'ble Chairman, Rajya Sabha on 29th June, 2005, when Rajya Sabha was not in Session.**

LOK SABHA

Bulletin-Part I

(Brief Record of Proceedings)

Wednesday, July 27, 2005/Sravana 5, 1927 (Saka)

No. 89

11.00 A.M.

1. Oath

Shri S. Bangarappa took oath in English, signed the Roll of Members and took his seat in the House.

11.01 A.M.

2. Starred Questions

Starred Question Nos. 41-44 and 57 were orally answered. Replies to Starred Question Nos. 45-56 and 58-60 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 408-636 were laid on the Table.

12 Noon

4. Papers Laid On the Table

The following papers were laid on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) under section 38 of the Drugs and Cosmetics Act, 1940:-

(1) The Drugs and Cosmetics (1st Amendment) Rules, 2005 published in Notification No. G.S.R. 35 (E) in Gazette of India dated the 20th January, 2005.

(2) The Drugs and Cosmetics (2nd Amendment) Rules, 2005 published in Notification No. G.S.R. 32 (E) in Gazette of India dated the 20th January, 2005.

(3) The Drugs and Cosmetics (4th Amendment) Rules, 2005 published in Notification No. G.S.R. 174 (E) in Gazette of India dated the 16th March, 2005.

(2) A copy of the Indian Post Office (Amendment) Rules, 2005 (Hindi and English versions) published in Notification No. G.S.R. 292 (E) in Gazette of India dated the 13th May, 2005 under sub-section (4) of section 74 of the Indian Post Office Act, 1898.

5. Report of Committee on Private Members' Bills and Resolutions

Shri Charnjit Singh Atwal presented the Eleventh Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

6. Report of Standing Committee on Rural Development

Shri Kalyan Singh presented* a copy of the Thirteenth Report (Hindi and English versions) on 'The National Rural Employment Guarantee Bill, 2004' of Standing Committee on Rural Development.

*This Report was presented to Hon'ble Speaker on 21 June, 2005, when the House was not in Session, in pursuance of the directions of Hon'ble Speaker. Hon'ble Speaker was pleased to order the printing, publication and circulation of the Thirteenth Report under Rule 280 of the Rules of Procedure and Conduct of Business in Lok Sabha.

7. Statements of the Standing Committee on Social Justice and Empowerment

Shrimati Sumitra Mahajan laid on the Table a copy each of the following Statements (Hindi and English versions) of the Standing Committee on Social Justice and Empowerment:-

(i) **Statement showing further action taken by the Government on the recommendations contained in Thirty fifth Action Taken Report of the erstwhile Standing Committee on Labour & Welfare (2003) (Thirteenth Lok Sabha) on the**

recommendations contained in Thirtieth Report (Thirteenth Lok Sabha) on Demands for Grants 2003-2004 of the Ministry of Social Justice and Empowerment;

- (ii) Statement showing further action taken by the Government on the recommendations contained in Thirty-sixth Action Taken Report of the erstwhile Standing Committee on Labour and Welfare (2003) (Thirteenth Lok Sabha) on the recommendations contained in Thirty-first Report (Thirteenth Lok Sabha) on Demands for Grants (2003-2004) of the Ministry of Tribal Affairs;
- (iii) Statement showing further action taken by the Government on the recommendations contained in Third Action Taken Report of the Standing Committee on Social Justice and Empowerment (2004-2005) (Fourteenth Lok Sabha) on the recommendations contained in Thirty-third Report (Thirteenth Lok Sabha) of the erstwhile Standing Committee on Labour and Welfare (Thirteenth Lok Sabha) on “The Tribal Cooperative Marketing Development Federation of India Limited”; and
- (iv) Statement showing further action taken by the Government on the recommendations contained in Fifth Action Taken Report of the Standing Committee on Social Justice and Empowerment (2004-2005) (Fourteenth Lok Sabha) on the recommendations contained in First Report (Fourteenth Lok Sabha) on Demands for Grants 2004-2005 of the Ministry of Social Justice and Empowerment.

8. Report of Committee on Empowerment of Women

Shrimati Krishna Tirath presented the Second Report (Hindi and English versions) of the Committee on Empowerment of Women (2004-05) on the subject ‘**Scheme for Rehabilitating Women in Difficult Circumstances – Swadhar**’.

9. Report of Standing Committee on Home Affairs

Shri Naveen Jindal laid on the Table a copy of the One hundred and Fourteenth Report (Hindi and English versions) of the Standing Committee on Home Affairs on the Displaced Persons Claims and Other Laws Repeal Bill, 2004.

10. Report of Standing Committee on Human Resource Development

Dr. Thokchom Meinya laid on the Table a copy (Hindi and English versions) of the One Hundred Sixty-fourth Report of the Standing Committee on Human Resource Development on “The Manipur University Bill, 2005”.

11. Report of Standing Committee on Transport, Tourism and Culture

Shri Anil Basu laid on the table a copy of the Eighty-ninth Report (Hindi and English versions) of the Standing Committee on Transport, Tourism and Culture on the Merchant Shipping (Amendment) Bill, 2004.

12. Evidence of the Standing Committee on Transport, Tourism and Culture

Shri Anil Basu laid on the table a copy of the Evidence tendered before the Standing Committee on Transport, Tourism and Culture on the Merchant Shipping (Amendment) Bill, 2004.

13. Calling Attention

Shri Vijay Kumar Malhotra called the attention of the Minister of Home Affairs to the situation arising out of increasing incidents of atrocities on women in Delhi and other parts of the country and steps taken by the Government in regard thereto.

The Minister of State in the Ministry of Home Affairs made a statement in regard thereto.

2.19 P.M.

(Lok Sabha adjourned at 1.13 P.M. and re-assembled to 2.17 P.M.)

14. Matters under Rule 377

(1) Kunwar Manvendra Singh (Mathura) raised a matter regarding need to bring necessary legislation to preclude Wakf Boards' claims in regard to Taj Mahal and other National Monuments in the country.

(2) Shri Madan Lal Sharma raised a matter regarding need to expedite construction of a second bridge on river Chenab at Akhnoor, Jammu and Kashmir.

(3) Shri Kashiram Rana raised a matter regarding need to release more funds for providing relief to the people affected by severe floods in Southern Gujarat.

(4) Shri Suresh Chandel raised a matter regarding need to develop an artificial lake at Bilaspur, Himachal Pradesh for promoting tourism in the region.

(5) Shri G. Karunakara Reddy raised a matter regarding need to continue "National Programme of Rehabilitation for Persons with Disabilities" Scheme in Bellary district, Karnataka.

(6) Shri P. Karunakaran raised a matter regarding need to establish a Horticulture University in North Kerala.

(7) Shri Varkala Radhakrishnan raised a matter regarding need to provide voting rights to Non-Resident Indians.

(8) Shri Harikewal Prasad raised a matter regarding need to attach additional bogies in Vaishali Express from Gorakhpur.

(9) Shri Ram Kripal Yadav raised a matter regarding need to expedite setting up of an All India Institute of Medical Sciences at Patna, Bihar.

(10) Shri D. Venugopal raised a matter regarding need to streamline credit card operations of Nationalised Banks in the country.

- (11) Shri Subrata Bose raised a matter regarding need to re-open the park at Eden Garden, Kolkata for general public.
- (12) Shri Iqbal Ahmed Saradgi raised a matter regarding need to provide environmental clearance to the pending projects of Karnataka Government.
- (13) Shri Shishupal N. Patle raised a matter regarding need to stop evacuation of hutments by Railways during rainy season in Gondia district, Maharashtra.
- (14) Smt. Jayaprada raised a matter regarding need to construct roads on borders with a view to check intrusion of extremists from neighbouring countries.

2.41 P.M.

15. Discussion under Rule 193

Time Taken: 3 hrs. 20 mts.

Shri Basudeb Acharia concluded his speech on the discussion regarding Natural Calamities in the country raised by him on 26 July, 2005.

The following members took part in the debate:-

- (1) Shri Kashiram Rana
- (2) Shri Harin Pathak
- (3) Shri Ratilal Kalidas Varma
- (4) Shri Abdul Rehman Antulay
- (5) Shri N.N. Krishnadas
- (6) Shri Ramji Lal Suman
- (7) Shri Ram Kripal Yadav
- (8) Shri Mahendra Prasad Nishad
- (9) Shri Suresh Prabhu
- (10) Shri Haribhau Rathod
- (11) Shri Madhusudan Mistry
- (12) Shri Bhartruhari Mahtab
- (13) Shri C.K. Chandrappan
- (14) Shri A.K.S. Vijayan

The discussion was not concluded.

6.00 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday the 28th July, 2005)

G.C. MALHOTRA,

Secretary-General.

Bulletin-Part I

(Brief Record of Proceedings)

Thursday, July 28, 2005/Sravana 6, 1927 (Saka)

No. 90

11.00 A.M.

1. Reference by the Speaker

The Speaker made reference to the loss of several lives due to heavy rainfall in Mumbai since 26 July, 2005.

He also made reference to the collision of a shipping vessel with a drilling platform in the Mumbai High field area resulting in a major fire causing loss of lives. He also informed the House about the commendable efforts made by the concerned authorities to save several precious lives by taking timely rescue and relief operations.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

11.03 A.M.

2. Starred Questions

Starred Question Nos. 61, 62 and 64 were orally answered. Replies to Starred Question Nos. 63, 65 – 80 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 637 - 866 were laid on the Table.

12 Noon

4. Papers Laid On the Table

(1) A copy of the Part-Report of the Phukan Commission and "Accompanying Note on the Justice S.N. Phukan Commission's part-Report"* (in Hindi version only) under sub-section (4) of section (3) of the Commissions of Inquiry Act, 1952.

(2) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Reports and Audited Accounts of the Weighbird India Limited (WIL) and Bharat Brakes and Valves Limited (BBVL) for the years 2002-2003 and 2003-2004, and Reyrolle Burn Limited (RBL) for the year 2003-2004, within the stipulated period of nine months after the close of the respective accounting years.

(3) A copy of the Memorandum of Understanding (Hindi and English versions) between the Engineering Projects (India) Limited and the Ministry of Heavy Industries and Public Enterprises for the year 2005-2006.

(4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

(i) Statement regarding Review by the Government of the working of the

Bharat Leather Corporation Limited, Agra, for the year 2003-2004.

- (ii) Annual Report of the Bharat Leather Corporation Limited, Agra, for the year 2003-2004, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

* English version was laid on the Table on 13th May, 2005.

- (6) A copy of the Railway Servants (Hours of Work and Period of Rest) Rules, 2005 (Hindi and English versions) published in Notification No. G.S.R. 75 in weekly Gazette of India dated the 27th February-5th March, 2005 under section 199 of the Railways Act 1989.

- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

- (8) A copy each of the following papers (Hindi and English versions):-

(i) Memorandum of Understanding between the RITES Limited and the Ministry of Railways for the year 2005-2006.

(ii) Memorandum of Understanding between the Irocon International Limited and the Ministry of Railways for the year 2005-2006.

- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Maulana Azad Education Foundation, New Delhi, for the year 2003-2004.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Maulana Azad Education Foundation, New Delhi, for the year 2003-2004, together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Maulana Azad Education Foundation, New Delhi, for the year 2003-2004.

- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

5. MOTION FOR ELECTION TO THE CENTRAL ADVISORY BOARD OF ARCHAEOLOGY

Shri S. Jaipal Reddy moved the following motion -

"That in pursuance of the provision in paragraph XVIII of the Government of India, Archaeological Survey of India,

Resolution No.9/4/2004-EE(CABA) dated 28th April, 2005, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves, to serve as members of the Central Advisory Board of Archaeology (CABA), subject to the other provisions of the said Resolution."

The motion was adopted.

6. Statements by Ministers

12.02 P.M.

(i) The Minister of Petroleum and Natural Gas made a statement in respect of fire accident in Mumbai High North Platform of ONGC on 27 July, 2005 .

(ii) The Minister of Home Affairs made a statement regarding violent incident in Gurgaon, Haryana on 25 July, 2005.

-

12.20 P.M.

7. Observation regarding relinquishing of office of Secretary-General of Lok Sabha by Shri G.C. Malhotra, and appointment of Shri P.D.T. Achary, as Secretary-General, Lok Sabha.

The Speaker informed the House that Shri G.C. Malhotra, Secretary-General, Lok Sabha would be relinquishing his office on 31st July, 2005 on his superannuation.

Thereafter, the Speaker, Sarvashri Pranab Mukherjee, V.K. Malhotra, Basudeb Acharia, Mohan Singh, Braja Kishore Tripathy, Sukhdev Singh Dhindsa, Prabhunath Singh, A. Krishnaswamy, Devendra Prasad Yadav, Rajesh Verma, Chandrakant Khaire, Mohan Rawale, Ramdas Athawale, Bir Singh Mahato, K. Yerrannaidu, E. Ponnusamy, Madhusudan Reddy, K. Francis George, Prabodh Panda and P.C. Thomas paid tributes to the services rendered by Shri G.C. Malhotra.

The Speaker further informed that in recognition of the services rendered to the Lok Sabha by Shri Malhotra, he had decided to appoint him as Honorary Officer of the House.

The Speaker also informed the House of the appointment of Shri P.D.T. Achary as Secretary-General, Lok Sabha, with effect from the 1st August, 2005.

-

8. Calling Attention

12.38 P.M.

(i) Shri Prabhunath Singh called the attention of the Minister of Rural Development to the need for effective implementation of various centrally sponsored

schemes for Rural
Development.

The Minister of Rural Development made a statement in regard thereto.

**(Due to interruptions, Lok Sabha adjourned at 1.28 P.M.
and re-assembled at 2.32 P.M.)**

2. P.M.

(ii) Shri K. Subbarayan called the attention of the Minister of Textiles to the situation arising out of closure of more than 600 dyeing and bleaching factories located in and around Tirupur in Coimbatore district in Tamil Nadu and steps taken by the Government in regard thereto.

The Minister of Textiles made a statement in regard thereto.

9. Matters under Rule 377

- (1) Shri Pawan Kumar Bansal raised a matter regarding need for issuance of certificate to bonafide Scheduled Caste members in Union Territory of Chandigarh.
- (2) Shri K.C. Singh 'Baba' raised a matter regarding need for construction of roads by Border Road Organisation at the borders of Uttaranchal with a view to prevent intrusion of extremists from adjoining countries.
- (3) Shri S.K. Kharventhan raised a matter regarding need to clear the proposal of the Government of Tamil Nadu for construction of court buildings in Erode district.
- (4) Dr. Thokchom Meinya raised a matter regarding need for Central intervention to prevent the economic blockade on National Highways No. 39 and 53 in Manipur by All Naga Students Association.
- (5) Shri Subhash Sureshchandra Deshmukh raised a matter regarding need to restore the recognition of Medical Colleges de-recognised due to shortage of teachers.
- (6) Shri Santosh Gangwar raised a matter regarding need for early completion of

certain pending National Highway projects of Uttar Pradesh.

- (7) Shri Giridhari Yadav raised a matter regarding need to declare State Highway between Deoghar and Patna into a National Highway.
- (8) Shri Ilyas Azmi raised a matter regarding need to streamline telephone services of BSNL in Shahabad Parliamentary Constituency, Uttar Pradesh.
- (9) Shri Chandrakant Khaire raised a matter regarding need to take steps for early completion of power projects in Maharashtra.
- (10) Dr. M. Jagannath raised a matter regarding need to permit cashew growers of Andhra Pradesh to continue with the existing technology of roasting seed through drum roasting system.
- (11) Dr. Arun Kumar Sarma raised a matter regarding need to provide 20 per cent bonus to Tea Garden workers in Assam with a view to check labour unrest in the State.

4.16 P.M.

10. Discussion under Rule 193

Time taken: 7 hrs. 22 mts.

Further discussion regarding Natural Calamities in the country raised by Shri Basudeb Acharia on the 26th July, 2005, continued.

The following members took part in the debate:-

Shri Ganesh
Singh

Shri K.S. Rao

Shri
Rajnarayan
Budholiya

Shri
Raghunath Jha

Shri
Prabhunath
Singh

Prof. M.
Ramadass

Dr. M.
Jagannath

Shri Bikram
Keshari Deo

Smt. Pratibha
Singh

Shri Rajaram
Pal

Shri Sita Ram
Singh

Shri Rakesh
Singh Thakur

Ch. Lal Singh

Shri Ramdas
Bandu
Athawale

Shri Wangyuh
W. Konyak

Shri Shripad
Yesso Naik

Smt. Preneet
Kaur

Shri
Shailendra
Kumar

Shri Francis
K. George

Shri Suresh
Angadi

Prof. Chander
Kumar

Smt. Jayaben
B. Thakkar

Shri
Bharatsinh
Madhavsinh
Solanki

Shri
Chandramani
Tripathi

Shri
Manoranjan
Bhakta

Dr.
Ramkrishna

Kusmaria

Shri Suresh
Chandel

Shri Virendra
Kumar

Shri Chandra
Bhan Singh

The discussion was not concluded.

***11. Report of the Business Advisory Committee**

Shri Santosh Gangwar presented the Thirteenth Report of the Business Advisory Committee.

8 .14 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday the 29th July, 2005)

G.C. MALHOTRA,

Secretary-General.

.....
***At 5.46 P.M.**

LOK SABHA

Bulletin-Part I

(Brief Record of Proceedings)

Friday, July 29, 2005/Sravana 7, 1927 (Saka)

No. 91

11.00 A.M.

1. Obituary Reference

The Speaker made reference to the passing away of Shrimati Girija Kumari, who was a member of Fourth Lok Sabha.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

11.02 A.M.

2. Starred Questions

Starred Question Nos. 81-83 were orally answered. Replies to Starred Question Nos. 84-100 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 867-1022 were laid on the Table.

2 Noon

4. Statement by Prime Minister

The Prime Minister made a statement regarding his recent official visit to the United States of America.

He also laid on the Table a copy each (Hindi and English versions) of India-U.S. Joint Statement.

12.25 P.M.

5. Observation by the Speaker

The Speaker made the following Observation:-

“Hon’ble members, I have to inform the House that in the Leaders Meeting held on 24 July, 2005, it was agreed that the matters of urgent public importance to be raised after the Question Hour may be taken up in a phased manner. In the first phase about five matters, extremely urgent national and international importance would ordinarily be taken up after the Question Hour. In the second phase, remaining matters of public importance for the day, including constituency matters, may be taken up after 6.00 P.M. The above decision is made effective from Monday, the 1st August, 2005.

I seek the cooperation of all the hon’ble members in this matter so that we may have optimum utilisation of the time facilitating wider coverage of issues sought to be raised by the hon’ble members.”.

. Papers Laid On the Table

The following papers were laid on the Table

1. A copy each of the following papers (Hindi and English versions):-

- (1) Memorandum of Understanding between the Power Grid Corporation of India Limited and the Ministry of Power for the year 2005-2006.
- (2) Memorandum of Understanding between the Satluj Jal Vidyut Nigam Limited and the Ministry of Power for the year 2005-2006.

2. A copy of the Thirty Third Annual Report pertaining to the execution of the provisions of the Monopolies and Restrictive Trade Practices Act, 1969 for the period from the 1st January, 2003 to the 31st December, 2003, under section 62 of the said Act.

3.

(1) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-

- (i) G.S.R. 282 (E) published in Gazette of India dated the 9th May, 2005 together with an explanatory memorandum seeking to operationalise the Vishesh Krishi Upaj Yojana (Special Agriculture Produce Scheme) announced under the Foreign Trade Policy 2004-09.
- (ii) G.S.R. 320 (E) published in Gazette of India dated the 17th May, 2005 together with an explanatory memorandum making certain amendments in the Notifications mentioned therein.
- (iii) G.S.R. 321 (E) published in Gazette of India dated the 17th May, 2005 together with an explanatory memorandum making certain amendments in the Notification No. 21/2002-Cus., dated the 1st March, 2002.
- (iv) G.S.R. 467 (E) published in Gazette of India dated the 12th July, 2005 together with an explanatory memorandum making certain amendments in the Notification No. 21/2002-Cus., dated the 1st March, 2002.
- (v) G.S.R. 331 (E) published in Gazette of India dated the 20th May, 2005 together with an explanatory memorandum making certain amendments in the Notifications mentioned therein.
- (vi) G.S.R. 419 (E) published in Gazette of India dated the 23rd June, 2005 together with an explanatory memorandum seeking to notify specific areas in District Surat in the State of Gujarat as Special Economic Zone for apparel.

- (vii) S.O. 577 (E) published in Gazette of India dated the 26th April, 2005 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for the purpose of assessment of import.
- (viii) S.O. 578 (E) published in Gazette of India dated the 26th April, 2005 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for the purpose of assessment of export.
- (ix) S.O. 725 (E) published in Gazette of India dated the 26th May, 2005 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for the purpose of assessment of import.
- (x) S.O. 726 (E) published in Gazette of India dated the 26th May, 2005 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for the purpose of assessment of export.
- (xi) S.O. 887 (E) published in Gazette of India dated the 27th June, 2005 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for the purpose of assessment of import.
- (xii) S.O. 888 (E) published in Gazette of India dated the 27th June, 2005 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for the purpose of assessment of export.

(4) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income Tax Act, 1961:-

- (i) S.O. 775 (E) published in Gazette of India dated the 7th June, 2005 containing Corrigendum to the Notification No. S.O. 455 (E) dated the 30th March, 2005.
- (ii) S.O. 780 (E) published in Gazette of India dated the 7th June, 2005 containing Corrigendum to the Notification No. S.O. 456 (E) dated the 30th March, 2005.

- (iii) The Income-tax (14th Amendment) Rules, 2005 published in Notification No. S.O. 855 (E) in Gazette of India dated the 17th June, 2005 together with an explanatory memorandum.
- (iv) The Income-tax (15th Amendment) Rules, 2005 published in Notification No. S.O. 856 (E) in Gazette of India dated the 17th June, 2005 together with an explanatory memorandum.
- (v) The Income-tax (17th Amendment) Rules, 2005 published in Notification No. S.O. 896 (E) in Gazette of India dated the 20th June, 2005 together with an explanatory memorandum.
- (vi) The Income-tax (18th Amendment) Rules, 2005 published in Notification No. S.O. 903 (E) in Gazette of India dated the 29th June, 2005 together with an explanatory memorandum.
- (vii) The Income-tax (19th Amendment) Rules, 2005 published in Notification No. S.O. 928 (E) in Gazette of India dated the 30th June, 2005 together with an explanatory memorandum.
- (viii) The Scheme for Furnishing of Paper Returns of Tax Deducted at Source, 2005 published in Notification No. S.O. 929 (E) in Gazette of India dated the 30th June, 2005 together with an explanatory memorandum.
- (ix) The Scheme for Furnishing of Paper Returns of Tax Collected at Source, 2005 published in Notification No. S.O. 930 (E) in Gazette of India dated the 30th June, 2005 together with an explanatory memorandum.
- (x) The Income-tax (20th Amendment) Rules, 2005 published in Notification No. S.O. 932 (E) in Gazette of India dated the 1st July, 2005 together with an explanatory memorandum.
- (xi) The Income-tax (12th Amendment) Rules, 2005 published in Notification No. S.O. 755 (E) in Gazette of India dated the 1st June, 2005 together with an explanatory memorandum.
- (xii) The Income-tax (13th Amendment) Rules, 2005 published in Notification No. S.O. 756 (E) in Gazette of India dated the 1st June, 2005 together with an explanatory memorandum.

- (xiii) The Income-tax (16th Amendment) Rules, 2005 published in Notification No. S.O. 863 (E) in Gazette of India dated the 20th June, 2005 together with an explanatory memorandum.
- (xiv) S.O. 703 published in Gazette of India dated the 5th March, 2005 regarding exemption to the “Punjab Infrastructure Development Board, (PIDB), Chandigarh” under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2003-2004 to 2005-2006, subject to certain conditions.
- (xv) S.O. 704 published in Gazette of India dated the 5th March, 2005 regarding exemption to the “The Bharat Scouts and Guides, New Delhi” under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2004-2005 to 2006-2007, subject to certain conditions.
- (xvi) S.O. 705 published in Gazette of India dated the 5th March, 2005 regarding exemption to the “Institute for Financial Management and Research, Chennai” under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2002-2003 to 2004-2005, subject to certain conditions
- (xvii) S.O. 706 published in Gazette of India dated the 5th March, 2005 regarding exemption to the “Indira Gandhi National Centre for the Arts, Janpath, New Delhi” under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2004-2005 to 2006-2007, subject to certain conditions.
- (xviii) S.O. 707 published in Gazette of India dated the 5th March, 2005 regarding exemption to the “Indian Institute for Public Administration, New Delhi” under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2004-2005 to 2006-2007, subject to certain conditions.
- (xix) S.O. 708 published in Gazette of India dated the 5th March, 2005 regarding exemption to the “The Theosophical Society, Adyar, Chennai” under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2005-2006 to 2007-2008, subject to certain conditions.
- (xx) S.O. 1083 published in Gazette of India dated the 26th March, 2005 regarding exemption to the “Sanjay Gandhi Memorial Trust, New Delhi”

under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2002-2003 to 2004-2005, subject to certain conditions.

- (xxi) S.O. 1084 published in Gazette of India dated the 26th March, 2005 regarding exemption to the “Rajiv Gandhi Foundation, New Delhi” under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2001-2002 to 2003-2004, subject to certain conditions.
- (xxii) S.O. 1085 published in Gazette of India dated the 26th March, 2005 regarding exemption to the “Vivekananda Kendra Pratishthan, Chennai” under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2003-2004 to 2005-2006, subject to certain conditions.
- (xxiii) S.O. 1086 published in Gazette of India dated the 26th March, 2005 regarding exemption to the “Ramakrishna Math, Belur Math, Howrah, West Bengal” under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2006-2007 to 2008-2009, subject to certain conditions.
- (xxiv) S.O. 1087 published in Gazette of India dated the 26th March, 2005 regarding exemption to the “Ramakrishna Mission, Belur Math, Howrah, West Bengal” under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2006-2007 to 2008-2009, subject to certain conditions.
- (xxv) S.O. 1143 published in Gazette of India dated the 2nd April, 2005 regarding exemption to the “National Foundation of India, New Delhi” under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2002-2003 to 2004-2005, subject to certain conditions.
- (xxvi) S.O. 1144 published in Gazette of India dated the 2nd April, 2005 regarding exemption to the “Harijan Sevak Sangh, Kingsway, Delhi” under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2003-2004 to 2005-2006, subject to certain conditions.
- (xxvii) S.O. 1145 published in Gazette of India dated the 2nd April, 2005 regarding exemption to the “Shri Ram Chander Mission, New Delhi”

under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2005-2006 to 2007-2008, subject to certain conditions.

- (xxviii) S.O. 1350 published in Gazette of India dated the 16th April, 2005 regarding exemption to the “Periyar Maniammai Institute of Science and Technology, Periyar, Chennai” under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2001-2002 to 2003-2004, subject to certain conditions.
- (xxix) S.O. 1768 published in Gazette of India dated the 19th April, 2005 regarding exemption to the “Adhi Prasakthi Charitable, Medical Educational and Cultural Trust, Melmaruvathur, Tamil Nadu” under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2006-2007 to 2008-2009, subject to certain conditions.
- (xxx) S.O. 1770 published in Gazette of India dated the 14th May, 2005 regarding exemption to the “Tibetan Homes Foundation, New Delhi” under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2004-2005 to 2006-2007, subject to certain conditions.
- (xxxi) S.O. 1772 published in Gazette of India dated the 14th May, 2005 regarding exemption to the “National Federation of the Blind, New Delhi” under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2003-2004 to 2005-2006, subject to certain conditions.
- (xxxii) S.O. 1773 published in Gazette of India dated the 14th May, 2005 regarding exemption to the “Population Foundation of India, B-28, Qutub Institutional Area, New Delhi” under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2005-2006 to 2007-2008, subject to certain conditions.
- (xxxiii) S.O. 2042 published in Gazette of India dated the 11th June, 2005 regarding exemption to the “Periyar Self Respect Propaganda Institution, Periyar, Chennai” under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2001-2002 to 2003-2004, subject to certain conditions.

(xxxiv) S.O. 2043 published in Gazette of India dated the 11th June, 2005 regarding exemption to the “Indian Parliamentary Group, New Delhi” under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2005-2006 to 2007-2008, subject to certain conditions.

(5) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise Act, 1944:-

- (i) G.S.R. 332 (E) published in Gazette of India dated the 20th May, 2005 together with an explanatory memorandum making certain amendments in the Notifications mentioned therein.
- (ii) The CENVAT Credit (Sixth Amendment) Rules, 2005 published in Notification No. G.S.R. 298 (E) in Gazette of India dated the 13th May, 2005 together with an explanatory memorandum.
- (iii) The CENVAT Credit (Seventh Amendment) Rules, 2005 published in Notification No. G.S.R. 311 (E) in Gazette of India dated the 16th May, 2005 together with an explanatory memorandum.
- (iv) The CENVAT Credit (Eighth Amendment) Rules, 2005 published in Notification No. G.S.R. 371 (E) in Gazette of India dated the 7th June, 2005 together with an explanatory memorandum.
- (v) G.S.R. 293 (E) published in Gazette of India dated the 13th May, 2005 together with an explanatory memorandum seeking to continue the rates of additional duty of excise (Goods of Special Importance) as they existed prior to 13th May, 2005.
- (vi) G.S.R. 294 (E) published in Gazette of India dated the 13th May, 2005 together with an explanatory memorandum seeking to continue the rates of National Calamity Contingent Duty as they existed prior to 13th May, 2005.
- (vii) G.S.R. 295 (E) published in Gazette of India dated the 13th May, 2005 together with an explanatory memorandum making certain amendments in the three Notifications mentioned therein.
- (viii) G.S.R. 296 (E) published in Gazette of India dated the 13th May, 2005 together with an explanatory memorandum seeking to exempt all goods

produced and used within factory of their production in the manufacture of final product on which additional duty of excise is leviable thereon.

- (ix) G.S.R. 297 (E) published in Gazette of India dated the 13th May, 2005 together with an explanatory memorandum seeking to rescind two Notifications mentioned therein.
 - (x) G.S.R. 316 (E) published in Gazette of India dated the 16th May, 2005 together with an explanatory memorandum seeking to rescind Notification No. 9/2005-CE, dated the 1st March, 2005.
 - (xi) G.S.R. 317 (E) published in Gazette of India dated the 16th May, 2005 together with an explanatory memorandum making certain amendments in the Notification No. 23/2003-CE, dated the 31st March, 2003.
 - (xii) G.S.R. 325 (E) published in Gazette of India dated the 19th May, 2005 together with an explanatory memorandum making certain amendments in the Notification No. 50/2003-CE, dated the 10th June, 2003.
 - (xiii) G.S.R. 346 (E) published in Gazette of India dated the 31st May, 2005 together with an explanatory memorandum making certain amendments in the Notification No. 6/2002-CE, dated the 1st March, 2002.
- (6) A copy of the Banking Cash Transaction Tax Rules, 2005 (Hindi and English versions) published in Notification No. S.O. 737 (E) in Gazette of India dated the 30th May, 2005 under sub-section (3) of section 111 of the Finance Act, 2005, together with an explanatory memorandum.
- (7) A copy of the Bank of Baroda Officer Employees' (Discipline and Appeal) (Amendment) Regulations, 2004 (Hindi and English versions) published in Notification No.HO:HRM:97:C:27/108H/81 in Gazette of India dated the 9th April, 2005 under sub-section (4) of section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970.
- (8) A copy of the Annual Report (Hindi and English versions) of the Deposit Insurance and Credit Guarantee Corporation for the year ended the 31st March, 2005 along with Audited Accounts under sub-section (2) of section 32 of the Deposit Insurance and Credit Guarantee Corporation Act, 1961.
- (9) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of section 9A of the Customs Tariff Act, 1975:-
- (i) G.S.R. 318 (E) published in Gazette of India dated the 16th May, 2005 together with an explanatory memorandum seeking to exempt all goods

produced or manufactured in a special economic zone and cleared for sale in the domestic tariff area from the whole of the additional duty of customs leviable thereon, subject to certain conditions.

- (ii) G.S.R. 326 (E) published in Gazette of India dated the 19th May, 2005 together with an explanatory memorandum seeking to rescind Notification No. 104/2002-Cus., dated the 9th October, 2002.
- (iii) G.S.R. 327 (E) published in Gazette of India dated the 19th May, 2005 together with an explanatory memorandum seeking to rescind Notification No. 95/2002-Cus., dated the 12th September, 2002.
- (iv) G.S.R. 341 (E) published in Gazette of India dated the 27th May, 2005 together with an explanatory memorandum seeking to withdraw the levy of final and anti-dumping duty on Sodium Nitrite, originating in or exported from Taiwan but continuing the levy of Sodium Nitrite, originating in or exported from European Union.
- (v) G.S.R. 350 (E) published in Gazette of India dated the 22nd June, 2005 together with an explanatory memorandum seeking to rescind Notification No. 53/2002-Cus., dated the 21st May, 2002.
- (vi) G.S.R. 372 (E) published in Gazette of India dated the 7th June, 2005 together with an explanatory memorandum seeking to impose provisional anti-dumping duty on imports into India of acrylonitrile butadiene rubber in the bale form, originating in or exported from European Union (excluding Germany), Brazil and Mexico.
- (vii) G.S.R. 392 (E) published in Gazette of India dated the 14th June, 2005 together with an explanatory memorandum seeking to extend the validity of Notification No. 115/2000-Cus., dated the 31st August, 2000.
- (viii) G.S.R. 411 (E) published in Gazette of India dated the 17th June, 2005 together with an explanatory memorandum seeking to withdraw the levy of final and anti-dumping duty on Analgin, originating in or exported from Taiwan but continuing the levy on Analgin, originating in or exported from China PR.
- (ix) G.S.R. 420 (E) published in Gazette of India dated the 23rd June, 2005 together with an explanatory memorandum seeking to extend the validity of anti-dumping duty on Sodium Cyanide originating in, or exported, from the United States of America, Czech Republic, the European Union and Korea RP.

- (10) A copy of the Deposit Insurance and Credit Guarantee Corporation General (Amendment) Regulations, 2004 (Hindi and English versions) published in Notification No. DICGC/37/06.02.04/05-06 in Gazette of India dated the 15th June, 2005 under sub-section (4) of section 50 of the Deposit Insurance and Credit Guarantee Corporation Act, 1961.
- (11) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 21 of the Coinage Act, 1906:-
- (i) The Coinage of the Hundred Rupees and Two Rupees coined to commemorate “150 Years of Telecommunications” Rules, 2004 published in Notification No. G.S.R. 841 (E) in Gazette of India dated the 29th December, 2004.
 - (ii) The Coinage of Ferritic Stainless Steel Coins of Rupees Two, Rupee One and Fifty Paise coined with the theme “UNITY IN DIVERSITY” Rules, 2005 published in Notification No. G.S.R. 422 (E) in Gazette of India dated the 24th June, 2005.
- (12) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 15 of the Government Savings Banks Act, 1873:-
- (i) The Post Office Savings Account (Amendment) Rules, 2005 published in Notification No. G.S.R. 286 (E) in Gazette of India dated the 13th May, 2005.
 - (ii) The Post Office Time Deposit (Amendment) Rules, 2005 published in Notification No. G.S.R. 287 (E) in Gazette of India dated the 13th May, 2005.
 - (iii) The Post Office (Monthly Income Account) Amendment Rules, 2005 published in Notification No. G.S.R. 288 (E) in Gazette of India dated the 13th May, 2005.
- (13) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 12 of the Government Savings Certificates Act, 1959:-
- (i) The National Savings Certificates (VIII Issue) Amendment Rules, 2005 published in Notification No. G.S.R. 289 (E) in Gazette of India dated the 13th May, 2005.
 - (ii) The Kishan Vikas Patra (Amendment) Rules, 2005 published in Notification No. G.S.R. 290 (E) in Gazette of India dated the 13th May, 2005.

(14) A copy of the Public Provident Fund (Amendment) Scheme, 2005 (Hindi and English versions) published in Notification No. G.S.R. 291 (E) in Gazette of India dated the 13th May, 2005 under section 12 of the Public Provident Fund Act, 1968.

(15)(i) A copy of the Annual Report (Hindi and English versions) of the Export-Import Bank of India, for the year 2004-2005, alongwith Audited Accounts under sub-section (5) of sections 19 and 24 of the Export-Import Bank of India Act, 1981.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Export-Import Bank of India, for the year 2004-2005.

(16) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 94 of the Finance Act, 1994:-

(i) G.S.R. 358 (E) published in Gazette of India dated the 7th June, 2005 together with an explanatory memorandum seeking to exempt service tax on commercial or industrial construction service provided to any person by a commercial concern in relation to construction of port or other port.

(ii) G.S.R. 359 (E) published in Gazette of India dated the 7th June, 2005 together with an explanatory memorandum seeking to exempt service tax on site formation and clearance, excavation and earthmoving and demolition and such other similar activities provided to any person by any other person in the course of construction of roads, airports, railways, transport terminals, bridges, tunnels, dams, ports or other ports.

(iii) G.S.R. 360 (E) published in Gazette of India dated the 7th June, 2005 together with an explanatory memorandum seeking to exempt the taxable service provided to any persons by any other person in relation to construction of complex from so much of the service tax leviable thereon.

(iv) G.S.R. 361 (E) published in Gazette of India dated the 7th June, 2005 together with an explanatory memorandum making certain amendments in the Notifications mentioned therein.

(v) G.S.R. 362 (E) published in Gazette of India dated the 7th June, 2005 together with an explanatory memorandum seeking to rescind the four Notifications mentioned therein.

- (vi) G.S.R. 363 (E) published in Gazette of India dated the 7th June, 2005 together with an explanatory memorandum seeking to exempt the taxable service of production or processing of goods for, or on behalf of, the client, undertaken in the course of manufacture of, cut and polished diamonds and gem stones or plain and studded jewellery of gold and other precious metals.
- (vii) G.S.R. 364 (E) published in Gazette of India dated the 7th June, 2005 together with an explanatory memorandum seeking to exempt the taxable service specified in the Notification provided by a non-resident person outside India and consumed outside India, subject to certain conditions.
- (viii) The Service Tax (Fifth Amendment) Rules, 2005 published in Notification No. G.S.R. 365 (E) in Gazette of India dated the 7th June, 2005 together with an explanatory memorandum.
- (ix) G.S.R. 366 (E) published in Gazette of India dated the 7th June, 2005 together with an explanatory memorandum making certain amendments in Notification No. 36/2004-Service Tax dated 31st December, 2004.
- (x) G.S.R. 367 (E) published in Gazette of India dated the 7th June, 2005 together with an explanatory memorandum seeking to exempt taxable service provided to an individual by a service provider, where the said taxable services are received and consumed outside India.
- (xi) G.S.R. 368 (E) published in Gazette of India dated the 7th June, 2005 together with an explanatory memorandum specifying the person or class of persons mentioned therein to make an application for registration.
- (xii) The Service Tax (Registration of Special Category of Persons) Rules, 2005 published in Notification No. G.S.R. 369 (E) in Gazette of India dated the 7th June, 2005 together with an explanatory memorandum.
- (xiii) The Export of Services (Amendment) Rules, 2005 published in Notification No. G.S.R. 370 (E) in Gazette of India dated the 7th June, 2005 together with an explanatory memorandum.
- (17) A copy of the Notification No. G.S.R. 302 (E) (Hindi and English versions) published in Gazette of India dated the 13th May, 2005 together with an explanatory memorandum making certain amendments in the Notification No. 12/2005-Service Tax, dated 19th April, 2005, issued under Rule 5 of the Export of Services Rules, 2005.

(18) A copy of the Notification No. G.S.R. 357 (E) (Hindi and English versions) published in Gazette of India dated the 7th June, 2005 together with an explanatory memorandum seeking to appoint the 16th June, 2005 as the date on which the provisions of clauses (a) and (b) of section 88 of the Finance Act, 2005 to come into force, issued under the said Act

7. Reports of the Committee on Petitions

Shri Prabhunath Singh presented the Seventh and Eighth Reports (Hindi and English versions) of the Committee on Petitions.

8. Statement of Committee on Empowerment of Women

Shrimati Krishna Tirath laid on the Table a copy of the Statement (Hindi and English versions) showing Action Taken by the Government on the recommendations contained in the First Report (Fourteenth Lok Sabha) on the Action Taken on Eighteenth Report (Thirteenth Lok Sabha) of the Committee on Empowerment of Women on the subject 'Functioning of Self Help Groups for Economic Empowerment of Women'.

9. Reports of Standing Committee on Health and Family Welfare

Shri Uday Singh laid on the Table a copy each of the following Reports (Hindi and English versions) of the Standing Committee on Health and Family Welfare:-

- (i) Tenth Report of the Committee on the Homeopathy Central Council (Amendment) Bill, 2005; and
- (ii) Eleventh Report of the Committee on the Indian Medicine Central Council (Amendment) Bill, 2005.

10. Evidence tendered before the Standing Committee on Health and Family Welfare

Shri Uday Singh laid on the Table a copy each of the following:-

- (i) Evidence tendered before the Committee on the Homoeopathy Central Council (Amendment) Bill, 2005; and
- (ii) Evidence tendred before the Committee on the Indian Medicine Central Council (Amendment) Bill, 2005.

11. Statements by Ministers

12.29 P.M.

(1) The Minister of Finance laid on the Table a copy each of the following statements (Hindi and English versions):-

- (i) Regarding the status of implementation of recommendations contained in the First Report of Standing Committee on Finance relating to Department of Economic Affairs, Department of Expenditure and Disinvestment and the Sixth Report of Standing Committee on Finance relating to Department of Revenue; and
- (ii) Regarding Fourth Progress Report on the Action Taken pursuant to the recommendations of the Joint Parliamentary Committee (JPC) on Stock Market Scam and matters relating thereto.

12.30 P.M.

(2) The Minister of Parliamentary Affairs made a statement regarding Government Business for the week commencing the 1st August, 2005.

* (3) The Minister of Railways made a statement regarding Bomb blast in Train No. 2391 Patna-New Delhi Shramjeevi Express on 28th July, 2005 at 1715 hrs. near Harpalganj Railway Station on Luknow Division of Northern Railway.

(Due to interruptions in the House, Lok Sabha adjourned at 12.47 P. M and re-assembled at 2.02 P.M.)

(Due to continued interruptions in the House, Lok Sabha adjourned at 2.18 P.M. and re-assembled at 2.47 P.M.)

(Due to continued interruptions in the House, Lok Sabha adjourned at 2.56 P.M. and re-assembled at 3.30 P.M.)

***12. Motion regarding 13th Report of the Business Advisory Committee**

Shri Bijoy Handique on behalf of Shri Ghulam Nabi Azad moved the following motion:-

“That this House do agree with the Thirteenth Report of the Business Advisory Committee presented to the House on the 28th July, 2005.”.

The motion was adopted.

13. Motion regarding the Eleventh Report of the Committee on Private Members' Bills and Resolutions

Shri Madhusudan Takkala Reddy moved the following motion:-

“That this House do agree with the Eleventh Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 27th July, 2005.”.

The motion was adopted.

.....

14. Private Members' Bills – Introduced

(1) The Compulsory Voting Bill, 2004 by Shri Chandrakant Khaire.

- (2) The Private Schools (Regulation) Bill, 2005 by Shri Kashiram Rana.
- (3) The Voluntary Organisations (Regulation) Bill, 2005 by Shri Kashiram Rana.
- (4) The National Parks Bill, 2005 by Shri Subodh Mohite.
- (5) The Backward Areas Development Board Bill, 2005 by Shri Subodh Mohite.
- (6) The States Reorganisation Commission Bill, 2005 by Shri Subodh Mohite.
- (7) The Constitution (Amendment) Bill, 2005 (Insertion of new article 24A) by Shri Subodh Mohite.
- (8) The Constitution (Amendment) Bill, 2005 (Amendment of article 19) by Shri Brajesh Pathak
- (9) The Constitution (Amendment) Bill, 2005 (Insertion of new article 31) by Shri Brajesh Pathak.
- (10) The Constitution (Amendment) Bill, 2005 (Insertion of new article 16A) by Shri Brajesh Pathak.
- (11) The Constitution (Amendment) Bill, 2005 (Insertion of new article 21B) by Shri Brajesh Pathak.
- (12) The Forest (Conservation) Amendment Bill, 2005 (Insertion of new section 3C) by Shri Bachi Singh Rawat.
- (13) The Constitution (Scheduled Tribes) Order (Amendment) Bill, 2005 (Amendment of the Schedule) by Shri Kiren Rijju.
- (14) The Constitution (Amendment) Bill, 2005 (Amendment of article 200, etc.,) by Shri Hannan Mollah.
- (15) The Agricultural Workers Welfare Bill, 2005 by Shri Hannan Mollah.
- (16) The Constitution (Amendment) Bill, 2005 (Insertion of new article 16A) by Shri Chandrakant Khaire
- (17) The Constitution (Amendment) Bill, 2005 (Amendment of article 371) by Shri Chandrakant Khaire.
- (18) The Airlines Regulatory Authority Bill, 2005 by Shri Chandrakant Khaire.

15. Private Member's Bill – Under consideration

The Abolition of Child Labour Bill, 2005 by Shri Iqbal Ahmed Saradgi.

Discussion on the motion for consideration of the Bill moved by Shri Iqbal Ahmed Saradgi on 13 May, 2005, continued.

The following members took part in the debate:-

- (1) Shri C.K. Chandrappan
- (2) Shri Ramji Lal Suman
- (3) Shri Sandeep Dikshit
- (4) Shri Bikram Keshari Deo
- (5) Shri T.K. Hamza
- (6) Shri Rajaram Pal
- (7) Shri Tathagata Satpathy
- (8) Dr. Thokchom Meinya
- (9) Shri Varkala Radhakrishnan
- (10) Dr. Prasanna Kumar Patasani
- (11) Shri Vikrambhai Arjanbhai Madam
- (12) Shri Adhir Chowdhury (Speech unfinished)

The discussion was not concluded.

6.00 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday the 1st August, 2005)

G.C. MALHOTRA,

Secretary-General.

***At 4.28 P.M.**

***At 3.37 P.M.**

Bulletin-Part I

(Brief Record of Proceedings)

Monday, August 1, 2005/Sravana 10, 1927 (Saka)

No. 92

11.00 A.M.

1. Obituary Reference

The Speaker made reference to the passing away of Shri Bikash Chowdhury, who was a sitting member of Lok Sabha.

As a mark of respect to the memory of the deceased, members stood in silence for a short while and thereafter the House was adjourned for the day.

2. Questions

As the House adjourned after obituary reference, Starred Questions could not be called for oral answers. Starred Question Nos. 101-120 put down in the order paper for the day were, therefore, treated as Unstarred and their answers together with the answers to Unstarred Questions Nos. 1023-1252 would be printed in the Official Report for the day.

11.02 A.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday the 2nd August, 2005)

**P.D.T. ACHARY,
Secretary-General.**

LOK SABHA

Bulletin-Part I

(Brief Record of Proceedings)

Tuesday, August 2, 2005/Sravana 11, 1927 (Saka)

No. 93

11.00 A.M.

1. Obituary Reference

The Speaker made reference to the passing away of His Majesty King Fahd Bin Abdul Aziz Al Saud of Saudi Arabia.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

11.04 A.M.

2. Starred Questions

Starred Question Nos. 121-123 were orally answered. Replies to Starred Question Nos. 124-140 were laid on the Table.

3 . Unstarred Questions

Replies to Unstarred Question Nos. 1253-1443 were laid on the Table.

12 Noon

4. Reference by the Speaker

The Speaker made a reference to the 125th Birth Anniversary of Munshi Premchand.

12.02 P.M.

5. Observation by the Speaker

The Speaker made an Observation regarding the business transacted by the House during the week ending 29th July, 2005.

12.05 P.M.

6. Statement by Minister

The Minister of Defence made a statement regarding the 'New Framework for the U.S – India Defence Relationship.

8. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 29 July, 2005, Rajya Sabha passed the Citizenship (Amendment) Bill, 2005.

9. Bill as passed by Rajya Sabha – Laid on the Table

The Citizenship (Amendment) Bill, 2005.

10. Report of the Standing Committee on Urban Development'

Shri Mohd. Salim presented the Eighth, Ninth and Tenth Reports (Hindi and English versions) of the Standing Committee on Urban Development (2004-2005) on (i) 'The Delhi Development Authority' (ii) 'Swarna Jayanti Shahari Rozgar Yojana' (SJSRY) and (iii) Action Taken on the Recommendations contained in the Third Report of the Committee on 'Implementation of Part IX A of the Constitution' respectively.

11. Calling Attentions

12.40 P.M.

(1) Shri Gurudas Dasgupta called the attention of the Minister of Finance to the situation arising out of the Government's move to disinvest the Government equity shares of the profit making public sector undertakings, particularly BHEL.

The Minister of Finance made a statement in regard thereto.

1.13 P.M.

(2) Shri Ajoy Chakraborty called the attention of the Minister of Chemicals and Fertilizers to the situation arising out of rise in prices of medicines, particularly life saving drugs in the country and steps taken by the Government in regard thereto.

The Minister of Chemicals and Fertilizers made a statement in regard thereto.

1.48 P.M.

12. The Bihar Budget - 2005-2006

Shri P. Chidambaram presented a statement of estimated receipts and expenditure of the State of Bihar for the year 2005-2006.

13. Supplementary Demands for Grants (General) – 2005-2006

Shri P. Chidambaram presented a statement (Hindi and English versions) showing the Supplementary Demands for Grants in respect of the Budget (General) for 2005-2006.

14. Demands for Excess Grants (General) – 2002-2003

Shri P. Chidambaram presented a statement (Hindi and English versions) showing the Demands for Excess Grants in respect of the Budget (General) for 2002-2003

(Lok Sabha adjourned at 1.49 P.M. and re-assembled at 2.30 P.M)

2.31 P.M.

15. Matters under Rule 377

As directed by the Chair, the following members were permitted to lay on the Table statements on matters sought to be raised by them under rule 377 as indicated against each :-

- (1) Shri Jashubhai D. Barad regarding need to augment the quota of Kerosene being provided to fishermen through Public Distribution System in coastal areas of Gujarat.
- (2) Shri Iqbal Ahmed Saradgi regarding need to clear pending proposals of the Government of Karnataka regarding management of bio-diversity in coastal districts of Karnataka.
- (3) Shri N.S.V. Chitthan regarding need to introduce a scheme for procurement of copra by NAFED at remunerative price in Tamil Nadu and other Southern States of the country.
- (4) Shri Madhusudan Mistry regarding need to appoint programme and technical staff at AIR station, Himmatnagar, Gujarat to make it functional.
- (5) Smt. D. Purandeswari regarding need to ensure availability of Bt. Cotton seeds to the farmers at affordable prices.
- (6) Shri Thawar Chand Gehlot regarding need to start work for construction of a bypass on National Highway No. 3 at Shajapur, Madhya Pradesh.
- (7) Smt. Jayaben B. Thakkar regarding need to clear the proposal of the Government of Gujarat for providing adequate security to coastal areas of the State.
- (8) Shri Punnu Lal Mohale regarding need to bring a constitutional amendment bill

to increase the number of seats for Lok Sabha and State Legislatures.

- (9) Shri D.V. Sadananda Gowda regarding need to bring a central legislation to regulate admission and fee structure in Medical and Engineering Colleges in the country.
- (10) Shri Shishupal N. Patle regarding need to promote Mahua based small scale industries in Gondia and other districts of Maharashtra with a view to provide employment in the region.
- (11) Smt. Minati Sen regarding need to declare 'Teesta Barrage Project' in West Bengal as a national project and allocate adequate funds for its completion.
- (12) Smt. C.S. Sujatha regarding need to check the unprecedented level of environmental degradation and ecological imbalance due to large scale mining of river beds in Kerala.
- (13) Shri Paras Nath Yadav regarding need to introduce a super fast train between Jaunpur and Mumbai.
- (14) Shri Rajesh Kumar Manjhi regarding need to withdraw the move to merge Army Service Core (North) at Gaya with Southern Army Service Core at Bangalore.
- (15) Shri Brajesh Pathak regarding need to ensure availability of foodgrains to poor people under various Centrally Sponsored Schemes in Uttar Pradesh and other parts of the country.
- (16) Shri E.G. Sugavanam regarding need to declare Tamil as an official language of the Union Government.
- (17) Shri Arjun Charan Sethi regarding need to provide telephone connections to waitlisted subscribers in Balasore and other areas of Orissa.

- (18) Shri Hemlal Murmu regarding need to continue the policy of providing employment to the people whose land has been acquired by Coal India Limited in Jharkhand.
- (19) Shri Sippiparai Ravichandran regarding need to set up a Burns Ward at E.S.I. Hospital in Sivakasi Parliamentary Constituency, Tamil Nadu.
- (20) Shri Sanat Kumar Mandal regarding need to clear the proposal of the Government of West Bengal for setting up of Durgaduani Mini Tidal Power Plant in Sunderbans area.

2.32 P.M.

***16. Motion - Negatived**

Time Taken : 6 hrs. 24 mts.

Shri Nitish Kumar moved the following Motion:-

"That this House expresses its deep concern over the deteriorating law and order situation in the State of Bihar under President's rule and also on the situation arising out of the Chief Secretary of the State proceeding on long leave."

After discussion as indicated in para 17 below, on the Motion the House divided, Ayes @100 ; Noes @172 . Accordingly, the Motion was negatived.

***17. Statutory Resolution – adopted**

Shri Shivraj V. Patil moved the following Resolution:-

"That this House approves the continuance in force of the Proclamation, dated the 7th March, 2005 in respect of the State of Bihar, issued under article 356 of the Constitution by the President, for a further period of six months with effect from the 7th September, 2005".

The following members took part in the combined debate on the Motion (vide para 16 above) and the Resolution:-

- (1) Shri Nikhil Kumar
- (2) Shri Sushil Kumar Modi
- (3) Shri Basudeb Acharia
- (4) Shri Mohan Singh
- (5) Shri Devendra Prasad Yadav

- (6) Shri Ilyas Azmi
- (7) Shri Prabhunath Singh
- (8) Shri Jai Prakash (Hissar)
- (9) Shri Uday Singh
- (10) Shri Suravaram Sudhakar Reddy
- (11) Shri Prasanna Acharya
- (12) Shri Subrata Bose
- (13) Dr. Rajesh Mishra
- (14) Shri K. Yerrannaidu
- (15) Shri Joachim Baxla
- (16) Shri Ramdas Bandu Athawale
- (17) Shri Asaduddin Owaisi
- (18) Shri Raghunath Jha
- (19) Shri Suraj Singh

Shri Shivraj V. Patil replied to the combined debate.

The Resolution was adopted.

8.56 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday the 3rd August, 2005)

P.D.T. ACHARY,

Secretary-General.

***Discussed together**

@ For correct figure, please see the figures in the Debate.

LOK SABHA

Bulletin-Part I

(Brief Record of Proceedings)

Wednesday, August 3, 2005/Sravana 12, 1927 (Saka)

No. 94

11.00 A.M.

1. Starred Questions

Starred Question Nos. 141-144 were orally answered. Replies to Starred Question Nos. 145-160 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 1444-1673 were laid on the Table.

12 Noon

3. Papers laid on the Table

1 SHRI T.R. BAALU to lay on the Table-

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 124 of the Major Port Trusts Act, 1963:-

- (i) G.S.R. 283 (E) published in Gazette of India dated the 9th May, 2005 approving the Jawaharlal Nehru Port Trust Employees' (Conduct) (Second Amendment) Regulations, 2005.
- (ii) G.S.R. 347 (E) published in Gazette of India dated the 31st May, 2005 approving the Mumbai Port Trust Employees (Classification, Control and Appeal) Amendment Regulations, 2005.
- (iii) G.S.R. 404 (E) published in Gazette of India dated the 16th June, 2005 approving the Cochin Port Employees (Classification, Control and Appeal) Amendment Regulations, 2005.
- (iv) G.S.R. 405 (E) published in Gazette of India dated the 16th June, 2005 approving the New Mangalore Port Employees (Festival Advance) Regulations, 2005.
- (v) G.S.R. 406 (E) published in Gazette of India dated the 16th June, 2005 approving the New Mangalore Port Trust Employees (Recruitment, Seniority and Promotion) Regulations, 2005.

(2) A copy of the Notification No. G.S.R. 418 (E) (Hindi and English versions) published in Gazette of India dated the 23rd June, 2005 containing Corrigendum to the Notification No. G.S.R. 223 (E) dated the 26th March, 2004, issued under Major Port Trusts Act, 1963.

2. SHRIMATI PANABAKA LAKSHMI to lay on the Table-

(1) A copy of the Annual Report (Hindi and English versions) of the National Institute of Naturopathy, Pune, for the year 2003-2004, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Naturopathy, Pune, for the year 2003-2004.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(3) A copy of the Prevention of Food Adulteration (Fourth Amendment) Rules, 2005 (Hindi and English versions) published in Notification No. G.S.R. 356 (E) in Gazette of India dated the 7th June, 2005 under sub-section (2) of section 23 of the Prevention of Food Adulteration Act, 1954.

(4) A copy of the Drugs and Cosmetics (5th Amendment) Rules, 2005 (Hindi and English versions) published in Notification No. G.S.R. 285 (E) in Gazette of India dated the 12th May, 2005 under section 38 of the Drugs and Cosmetics Act, 1940.

(5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

3. DR. SHAKEEL AHMAD to lay on the Table-

(1) A copy of the Memorandum of Understanding (Hindi and English versions) between the Telecommunications Consultants India Limited and the Department of Telecommunications for the year 2005-2006.

(2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

(i) Review by the Government of the working of the Telecommunications Consultants India Limited, New Delhi, for the year 2003-2004.

(ii) Annual Report of the Telecommunications Consultants India Limited, New Delhi, for the year 2003-2004, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

(4) A copy of the Indian Wireless Telegraphs (Amateur Service) Amendment Rules, 2005 (Hindi and English versions) published in Notification No. G.S.R. 385 (E) in Gazette of India dated the 9th June, 2005 under sub-section (5) of section 7 of the Indian Telegraph Act, 1885.

(5) A copy each of the following Notifications (Hindi and English versions) under section 37 of the Telecom Regulatory Authority of India Act, 1997:-

(i) The Telecom Regulatory Authority of India (Officers and Staff Appointment) (4th Amendment) Regulation, 2005 published in Notification No. 5-4/2000-A&P (Vol.II) in Gazette of India dated the 11th May, 2005.

(ii) The TRAI Meetings for Transaction of Business (Fist Amendment) Regulation, 2005 published in Notification No. F.No. 14-7/2005-FA in Gazette of India dated the 18th May, 2005.

(6) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 74 of the Indian Post Office Act, 1898:-

(i) The Indian Post Office (Amendment) Rules, 2004 published in Notification No. G.S.R. 514 (E) in Gazette of India dated the 10th August, 2004.

(ii) The Indian Post Office (Second Amendment) Rules, 2004 published in Notification No. G.S.R. 670 (E) in Gazette of India dated the 14th October, 2004.

(7) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

4 SHRI K.H. MUNIAPPA to lay on the Table –

(1) A copy each of the following Notifications (Hindi and English versions) under section 10 of the National Highways Act, 1956:-

(i) S.O. 679 (E) published in Gazette of India dated the 19th May, 2005 authorizing Chief Engineer, P.W. Region, Nagpur or his authorized legal representative to collect the fees on behalf of Central Government for the use of Permanent bridge across Khuni river on Nagpur to Hyderabad Section of National Highway No. 7 including approach roads on both the sides in the State of Maharashtra.

(ii) S.O. 763 (E) published in Gazette of India dated the 3rd June, 2005 regarding acquisition of land for construction of Anjar bypass on National Highway No. 8A (Extension) (Meghpar Junction) in the State of Gujarat.

(iii) S.O. 1012 (E) published in Gazette of India dated the 14th July, 2005 making certain amendments in the Notification No. S.O. 1009 (E) dated the 10th November, 2000.

(iv) S.O. 682 (E) published in Gazette of India dated the 19th May, 2005 making certain amendments in the Notification No. S.R.O. 1181 dated the 4th April, 1957.

(v) S.O. 683 (E) published in Gazette of India dated the 19th May, 2005 omitting National Highway No. 86A and the entries relating thereto specified against serial number 68FFF in the Schedule to the National Highways Act, 1956 from the said Schedule.

(2) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 50 of the Control of National Highways (Land and Traffic) Act, 2002:-

(i) The National Highways Tribunal (Salaries, Allowances and other terms and conditions of service of Presiding Officer) Rules, 2005 published in Notification No. G.S.R. 428 (E) in Gazette of India dated the 29th June, 2005.

(ii) The National Highways Tribunal (Salaries, Allowances and other terms and conditions of service of the officers and employees) Rules, 2005 published in Notification No. G.S.R. 429 (E) in Gazette of India dated the 29th June, 2005.

REPORTS OF PUBLIC ACCOUNTS COMMITTEE

6. PROF. VIJAY KUMAR MALHOTRA

SHRI MADAN LAL SHARMA to present the following Reports (Hindi and English versions) of the Public Accounts Committee (2005-2006):

(i) Fourteenth Report on "Assessment of Private

Schools, Colleges and Coaching Centres"; and

(ii) Fifteenth Report on Action Taken by Government on the Observations and Recommendations contained in the 55th Report of PAC (13th Lok Sabha) relating to "Refunds Under Income Tax Act, 1961".

4. Reports of Public Accounts Committee

Prof. Vijay Kumar Malhotra presented the following Reports (Hindi and English versions) of the Public Accounts Committee (2005-2006):-

(i) Fourteenth Report on "Assessment of Private Schools, Colleges and Coaching Centres"; and

(ii) Fifteenth Report on Action Taken by Government on the Observations and Recommendations contained in the 55th Report of PAC (13th Lok Sabha) relating to "Refunds Under Income Tax Act, 1961".

5. Reports of Standing Committee on Railways

Shri Basudeb Acharia presented a copy each of the following Reports (Hindi and English versions) of the Standing Committee on Railways:-

i. Eleventh Report on X Five Year Plan of the Railways; and

ii. Twelfth Report on action taken by the Government on the recommendations/observations contained in the Sixth Report of the Standing Committee on Railways 2004-05 (Fourteenth Lok Sabha) on 'Rail Network in North East Region – Expansion and Investment.

6. Reports of Standing Committee on Commerce

Shri Kashiram Rana laid on the Table a copy each of the following Reports (Hindi and English versions) of the Standing Committee on Commerce:

1. 72nd Report on 'Problems of Coffee Growers'; and

2. 73rd Report on Action Taken by Government on the Recommendations/Observations of the Committee contained in Fifty-fifth Report on 'Export of Gems & Jewellery'.

7. Motion regarding Joint Committee on Offices of Profit

Shri Chandra Bhushan Singh moved the following motion:-

" That this House do recommend to Rajya Sabha that Rajya Sabha do elect one member of Rajya Sabha, in accordance with the system of proportional representation by means of single transferable vote, to the Joint Committee on Offices of Profit in the vacancy caused by the retirement of Shri Eduardo Faleiro from Rajya Sabha and do communicate to this House the name of the member so elected by Rajya Sabha to the Joint Committee."

The motion was adopted.

8. Statement by Minister

The Minister of State in the Ministry of Coal laid on the Table a copy of the statement (Hindi and English versions) regarding the status of implementation of recommendations contained in the First Report of the Standing Committee on Coal and Steel.

12.05 P.M.

9. Calling Attention

Shri Navjot Singh Sidhu called the attention of the Minister of Commerce and Industry to the situation arising out of non-setting up of a Special Economic Zone in Amritsar (Punjab) as announced by Hon'ble Prime Minister and steps taken by the Government in this regard.

The Minister of Commerce and Industry made a statement in regard thereto.

12.38 P.M.

10. Demands For Excess Grants (Railways)- 2002-2003

Shri Lalu Prasad presented a statement (Hindi and English versions) showing the Demands for Excess Grants in respect of the Budget (Railways) for 2002-2003.

11. Supplementary Demand for Grant (Railways) - 2005-2006

Shri Lalu Prasad presented a statement (Hindi and English versions) showing the Supplementary Demand for Grant in respect of the Budget (Railways) for 2005-2006.

12. Submissions by Members

12.39 P.M.

1. To the submission made by Shri Vijay Kumar Malhotra regarding reported irregularities in the allotment of land to Co-operative Group Housing Societies in Delhi, Shri Ghulam Nabi Azad responded.

12.49 P.M.

2. To the submission made by Shri Sukhdev Singh Dhindsa regarding need to take up with the French Government , the issue of ban on wearing of turbans in schools by the students belonging to the Sikh community, Shri Ghulam Nabi Azad responded.

(Lok Sabha adjourned at 1.06 P.M. and re-assembled at 2.01 P.M)

2. P.M.

1 3. Matters under Rule 377

As directed by the Chair, the following members were permitted to lay on the Table statements on matters sought to be raised by them under rule 377 as indicated against each: -

- (1) Shri Chandra Sekhar Sahu regarding need to provide Central assistance to the Government of Orissa for providing relief to the people affected by drought in South Orissa.
- (2) Shri Rayapati Sambasiva Rao regarding need to clear pending proposals of rural development projects of Andhra Pradesh.
- (3) Shri S.K. Kharventhan regarding need to clear the proposal of the Government of Tamil Nadu for development of Arupadai Vedugal Tourist Circuit.
- (4) Dr. Karan Singh Yadav regarding need to restore the arrangement of seat reservation in Pujja Express for passengers commuting on Rewari-Jaipur route.
- (5) Shri J.M. Aaron Rashid regarding need to provide permanent shelters for tsunami affected people in Tamil Nadu and Andaman and Nicobar Islands.
- (6) Shri Girdhari Lal Bhargava regarding need to accord the status of an International Airport to Jaipur Airport and also name it after Maharaja Mansingh.
- (7) Shri S. Mallikarjunaiah regarding need to chalk out remedial measures to safeguard the interests of coconut growers whose crops have been affected due to disease and continued drought in Tumkur district, Karnataka.
- (8) Maj. Gen. B.C. Khanduri, AVSM (Retd.) regarding need to increase the amount of medical allowance being given to retired Central Government Employees in Uttaranchal.
- (9) Smt. Manorama Madhvaraj regarding need to clear the proposal of the Government of Karnataka for fortification of sea embankments in Dakshina Kannada.
- (10) Shri Vijaykumar Khandelwal regarding need to resume plying of Mahanadi Express on Baital – Nagpur – Bilaspur route.
- (11) Shri P. Mohan regarding need to set up an All India Institute of Medical Sciences at Madurai, Tamil Nadu.
- (12) Shri Sunil Khan regarding need to look into the incident of non-implementation of labour laws by Honda Motorcycles and Scooters India Ltd.
- (13) Shri Rewati Raman Singh regarding need to take suitable measures to check incidents of terrorism in J & K.
- (14) Shri Rajnarayan Budholiya regarding need to open a computerized railway reservation counter at Rath in Hamirpur Parliamentary Constituency, Uttar Pradesh and provide civic amenities at the nearby railway stations.

- (15) Shri Ram Kripal Yadav regarding need to provide special package for industrial development in Bihar.
- (16) Shri D. Venugopal regarding need to reconsider the order making the manufacturing and selling of common salt a punishable offence.
- (17) Shri Prabodh Panda regarding need for doubling of railway line between Kharagpur and Midnapore in West Bengal.
- (18) Shri Jaysingrao Gaikwad Patil regarding need for early construction of Ahmednagar – Beed – Parli railway line in Maharashtra.
- (19) Prof. M. Ramadass regarding need to issue order of Delimitation Commission regarding delimitation of the Assembly and Parliamentary Constituency of the Union Territory of Pondicherry.
- (20) Shri A.R. Shaheen regarding need to grant approval to Kehmil multipurpose project in J&K.

2.02 P.M.

14. Discussion Under Rule 193

Time Taken: hrs. mts.

The Speaker informed the House that though the discussion on the Statement made by the Prime Minister on 29.7.2005 regarding his recent official visit to the United States of America, was listed in the name of Shri Prabodh Panda, Shri Atal Bihari Vajpayee had expressed a desire to initiate the discussion. Shri Prabodh Panda agreed to allow Shri Vajpayee to initiate the discussion.

Accordingly, Shri Atal Bihari Vajpayee raised the discussion.

The following members took part in the debate: -

1. Shri Prabodh Panda
2. Shri Pawan Kumar Bansal
3. Shri Rupchand Pal
4. Prof. Ramgopal Yadav
5. Maj. Gen. (Retd.) Shri B.C. Khanduri, AVSM
6. Shri Devendra Prasad Yadav
7. Shri Kirip Chaliha
8. Shri Brajesh Pathak
9. Shri Suresh Prabhu
10. Shri Braja Kishore Tripathy

11. Shri P.A. Sangma
12. Shri Sukhdev Singh Dhindsa
13. Shri Manvendra Singh
14. Shri Ajay Maken
15. Shri George Fernandes
16. Prof. M. Ramadass
17. Shri Dushyant Singh
18. Shri Milind Deora
19. Shri Ramdas Athawale

The Prime Minister replied to the debate.

The discussion was concluded.

***8.32 P.M.**

(Lok Sabha adjourned till 11 A.M. on Thursday the 4th August, 2005)

P.D.T. ACHARY,
Secretary-General.

* From 7.17 P.M. to 8.32 P.M., Members raised matters of urgent public importance.

Bulletin-Part I

(Brief Record of Proceedings)

Thursday, August 4, 2005/Sravana 13, 1927 (Saka)

No. 95

11.00 A.M.

1. Starred Questions

Starred Question Nos. 161-164 were orally answered. Replies to Starred Question Nos. 165-180 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 1674-1893 were laid on the Table.

12 Noon

3. Papers laid on the Table

The following papers were laid on the Table:-

(1) A copy of the Coast Guard (Seniority and Promotion) (Amendment) Rules, 2004 (Hindi and English versions) published in Notification No. S.R.O. 133 in weekly Gazette of India dated the 19th - 25th September, 2004, under sub-section (3) of section 123 of the Coast Guard Act, 1978.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(3) A copy each of the following papers (Hindi and English versions):-

- (i) Memorandum of Understanding between Mazagon Dock Limited and the Department of Defence Production, Ministry of Defence, for the year 2005-2006.
- (ii) Memorandum of Understanding between Hindustan Aeronautics Limited and the Department of Defence Production, Ministry of Defence, for the year 2005-2006.

(4)(i) A copy of the Annual Report (Hindi and English versions) of the Indira Gandhi Rashtriya Manav Sangrahalaya, Bhopal, for the year 2002-2003, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indira Gandhi Rashtriya Manav Sangrahalaya, Bhopal, for the year 2002-2003.

(5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

(6)(i) A copy of the Annual Report (Hindi and English versions) of the National School of Drama, New Delhi, for the year 2003-2004, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National School of Drama, New Delhi, for the year 2003-2004.

(7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

(8) A copy of the Memorandum of Understanding (Hindi and English versions) between Bharat Heavy Electricals Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises, for the year 2005-2006.

(9) A copy of the Memorandum of Understanding (Hindi and English versions) between Konkan Railway Corporation Limited and the Ministry of

Railways for the year 2005-2006.

- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Central Wakf Council, New Delhi, for the year 2003-2004.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Wakf Council, New Delhi, for the year 2003-2004, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Wakf Council, New Delhi, for the year 2003-2004.
- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12)(i) A copy of the Annual Report (Hindi and English versions) of the National Commission for Backward Classes, New Delhi, for the year 2003-2004.
- (ii) A copy of the Memorandum of Action Taken (Hindi and English versions) on the advices tendered by the National Commission for Backward Classes, New Delhi, for the year 2003-2004.
- (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) A copy each of the following papers (Hindi and English versions) under sub-section (2) of section 64 of the Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act, 1995:-
- (i) Annual Report of the Chief Commissioner for Persons with Disabilities for the year 2003-2004.
- (ii) Action taken Report on the recommendations of the Chief Commissioner for Persons with Disabilities for the year 2003-2004.

4. Report of Committee on Government Assurances

Shri Harin Pathak presented a copy of the Third Report (Hindi and English versions) of the Committee on Government Assurances, relating to the Ministry of Labour & Employment on "Amendment of Minimum Wages Act, 1948".

5. Report of Standing Committee on Finance

Maj. Gen (Retd.) B.C. Khanduri, AVSM presented a copy of the Twenty-second Report on the Government Securities Bill, 2004 (Hindi and English versions) of the Standing Committee on Finance.

6. Reports of the Standing Committee on Petroleum and Natural Gas

Shri R. Dhanuskodi Athithan presented a copy each of the following Reports (Hindi and English versions) of the Standing Committee on Petroleum and Natural Gas:-

- (i) Sixth Report on 'Pricing of Petroleum Products'; and
 - (ii) Seventh Report on 'Exploration of Oil and Natural Gas including Coal Bed Methane'
7. Report of Standing Committee on Industry

Shri Sarvey Sathyanarayana laid on the Table the One Hundred Seventh-Sixth Report (Hindi and English versions) of the Standing Committee on Industry on "The Small and Medium Enterprises Development Bill, 2005."

8. Reports of Standing Committee on Personnel, Public Grievances, Law and Justice

Shri V. Radhakrishnan laid on the Table a copy each of the following Reports (Hindi and English versions) of the Standing Committee on Personnel, Public Grievances, Law & Justice:

- (1) Ninth Report on the Arbitration and Conciliation (Amendment) Bill, 2003;
- (2) Tenth Report on the High Court and Supreme Court Judges (Salaries and Conditions of Service) Amendment Bill, 2005; and

(3) Eleventh Report on the National Tax Tribunal Bill, 2004.

9. Evidences tendered before the Standing Committee on Personnel, Public Grievances, Law and Justice

Shri V. Radhakrishnan laid on the Table a copy each of the following Evidences tendered before the Standing Committee on Personnel, Public Grievances, Law & Justice:

(i) Evidence on the Ninth Report on Arbitration and Conciliation (Amendment) Bill, 2003;

(ii) Evidence on the Tenth Report on High Court and Supreme Court Judges (Salaries and Conditions of Service) Amendment Bill, 2005; and

(iii) Evidence on the Eleventh Report on National Tax Tribunal Bill, 2004.

10. Statement by Minister

The Minister of Information and Broadcasting made a statement regarding the status of implementation of the recommendations contained in the Seventh Report of the Standing Committee on Information Technology pertaining to Ministry of Information & Broadcasting.

(Lok Sabha adjourned at 12.07 P.M. and re-assembled at 12.18 P.M.)

12.20 P.M. _

11. Calling Attention

Prof. Vijay Kumar Malhotra called the attention of the Minister of Affairs to the situation arising out of on-going economic blockade in Manipur in non-availability of essential commodities, including medicines and steps by the Government in regard thereto.

The Minister of Home Affairs made a statement in regard thereto.

(Due to interruptions in the House, Lok Sabha adjourned at 1.39 P.M. and re-assembled at 2.00 P.M.)

(Due to interruptions in the House, Lok Sabha adjourned at 2.20 P.M. and re-assembled at 3.00 P.M.)

P.M.

12. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under rule 377 as indicated against each:-

- (1) Shri Madhu Goud Yaskhi regarding need to address issues concerning to NRIs/PIOs through a single window system.
- (2) Shri Dawa Narbula regarding need to promote Organic Model Farming in Darjeeling and include the region in the Centrally sponsored scheme.
- (3) Smt. Pratibha Singh regarding need to open the closed railway gate of Outward Goods Shed at Shimla Extension Railway Station, Himachal Pradesh.
- (4) Shri Jivabhai A. Patel regarding need to amend immigration laws to prevent harassment being melted out to Indian citizens who over stay abroad after getting employment.
- (5) Shri Pawan Kumar Bansal regarding need to incorporate realistic amendments in building bylaws permitting habitable space in residential buildings in Chandigarh Union Territory.
- (6) Shri Harishchandra Chavan regarding need to direct Hindustan Petroleum Company Limited to provide employment to the people whose land have been acquired for setting up plant in Nasik Parliamentary Constituency, Maharashtra.
- (7) Shri Haribhau Rathod regarding need to set up a National Commission for the welfare of Banjara community in the country.
- (8) Shri Suresh Chandel regarding need to set up a P.G.I. hospital at Hamirpur, Himachal Pradesh.

- (9) Shri Yogi Aditya Nath regarding need to set up a new fertilizer plant of Fertilizers Corporation of India Limited at Gorakhpur, Uttar Pradesh.
- (10) Shri Sukdeo Paswan regarding need to expedite construction of power sub-station at Forbesganj, Bihar.
- (11) Shri A.V. Bellarmin regarding need for early issuance of certificates to students passing their vocational courses from various institutions patronized by National Council for Vocational Training.
- (12) Shri Varkala Radhakrishnan regarding need to introduce more Air India flights on Gulf route with a view to solve the problems being faced by passengers going to Gulf countries.
- (13) Shri Shailendra Kumar regarding need to implement canal projects on river Ganga at Allahabad, Uttar Pradesh with a view to solve irrigation and drinking water problem in Chayal Parliamentary Constituency.
- (14) Shri Ravi Prakash Verma regarding need to take steps to check erosion caused by river Sharda at Kishanpur Wild life Sanctuary in Lakhimpur Khiri, Uttar Pradesh.
- (15) Dr. Dharendra Agarwal regarding need to send a Central team to check illegal mining of coal in Chatra Parliamentary Constituency, Bihar and also reopen closed mines in the region.
- (16) Shri Ilyas Azmi regarding need to include Khiri district of Uttar Pradesh under Sam Vikas Yojna for its alround development.
- (17) Shri Subodh Mohite regarding need to accord priority for setting up of Maudya Power Project in Nagpur district of Maharashtra.
- (18) Shri Prabhunath Singh regarding need to open a Kendriya Vidyalaya at Maharajganj in Siwan district, Bihar.

- (19) Shri M. Shivanna regarding need to allocate additional funds for early completion of ongoing power projects in Karnataka to overcome power shortage in the State.
- (20) Shri Ramdas Bandu Athawale regarding need to allocate funds for providing civic amenities at Vitthal Rakumai Temple, Pandharpur, Maharashtra.

3.03 P.M.

13. Statement by Minister

The Minister of Parliamentary Affairs made the following statement* with regard to the conduct of a member in the House:-

"Mr. Deputy Speaker, Sir, when the Session began many people had an apprehension as to how the House would function. I am happy that in the Chamber of Hon'ble Speaker, assurances were given by UPA, NDA and their supporting parties and also in the meeting of the leaders that decorum would be maintained in the House and House would function smoothly. India is the largest democracy in the world and it is our responsibility to maintain its dignity. Everything was going on smoothly improving its image all over the country. However, what happened today is not only a matter of regret but also needs to be condemned.....

We all condemn this incident. Nobody whether from this side or from the opposition side can show disrespect to the Chair. When Hon'ble Deputy Speaker was in the Chair, Kumari Mamata Banerjee threw papers towards him and we cannot even imagine that such a thing can happen. Therefore, we condemn it. If all of us do not maintain dignity and decorum in the House, who else will maintain it. When outsiders comment about the hon. Members, the august House and the political leaders we all feel very bad. If we flout decorum and fail to maintain dignity in the House and show disrespect to Hon'ble Speaker, Hon'ble Deputy Speaker and Chair, then it will tantamount to showing disrespect to democracy. This incident of showing disrespect is not against any particular person or political party. I hope that in future all the leaders either from this side or the other side will restrain their members so that dignity and decorum is maintained in the House and such incidents do not recur. I request the entire House to maintain dignity and decorum for the smooth conduct of proceedings in the House."

3.12 P.M.

14. Observation by the Speaker

The Speaker made the following observation:-

"It is the Parliament of India to which we are all proud to belong to. I was not here when some incident happened but I had the occasion to see the television footage on this. I have also heard on the Television what the hon. Minister of Parliamentary Affairs has said. This is not a question – so far as the Chair is concerned – of trying to create complications for the running of the House. But, I can only say that – because it has been attributed to me that I have taken a decision on the basis of my political affiliation – I wish to strongly refute it. Such remarks are totally uncalled for, unjustified and extremely condemnable, and I condemn it very much.

Secondly, I have no manner of doubt that every section of the House will strongly condemn the way it has been done. I do not know whether all the hon. Leaders were present, or all the hon. Members were present, but I have just now seen what has happened. I am not standing in the way; I want the House to run normally. I was very happy; I have been repeatedly extending my sincere thanks and gratitude to all of you for very orderly conduct of the proceedings that have been going on. We have had very important discussions of very high order, and everybody felt happy and I felt proud that such excellent discussions are going on in this House on various issues. If an hon. Member is aggrieved about some decision of the Chair – I have said repeatedly – there are methods of getting that matter rectified or cured. If we, today, behave in a manner which shows to the world at large that even the Chair is not protected, then this is a very very sad day. I hope every section of the House agrees with this. On that basis – of course it is for

the hon. Member to decide whether he or she would tender an apology or not – I am not insisting on it myself sitting on the Chair.

It will be the Member's decision and that will add to the stature of the Member if the Member does that.

Secondly, I ought to inform the hon. House that a letter has been received by me just before this from the officer of the House, which is addressed to the hon. Deputy Speaker, in which the hon. Member concerned has tendered resignation. But I wish to announce that it is not a proper letter of resignation. The Constitution requires that it has to be submitted in a proper form. Therefore, I am not treating it as a letter of

resignation..... I am not treating it as a letter of resignation. I want her to come back and take part in the proceedings of the House. But I am sure, as a responsible leader of this country and as an hon. Member of this House, she will feel inclined herself to say something about her conduct.”.

14. Discussion under Rule 193

Time Taken: 4 hrs. 49 mts.

The Deputy Speaker informed the House that Shri Bachi Singh Rawat 'Bachda' in whose name the entry regarding terrorism in the country including attack on Ram Janam Bhoomi Complex at Ayodhya was listed had requested him to allow Prof. Vijay Kumar Malhotra whose name was also listed, to raise the discussion on his behalf and he had acceded to his request.

Accordingly, Prof. Vijay Kumar Malhotra raised a discussion.

The following members took part in the debate:-

- (1) Dr. Rajesh Mishra
- (2) Shri Sunil Khan
- (3) Shri Ramji Lal Suman
- (4) Shri Devendra Prasad Yadav
- (5) Shri Mitrasen Yadav
- (6) Prof. K.M. Kadermohideen
- (7) Shri Yogi Aditya Nath
- (8) Choudhary Bijendra Singh
- (9) Shri Anant Gudhe
- (10) Dr. Prasanna Kumar Patasani
- (11) Shri C.K. Chandrappan
- (12) Shri Dharmendra Pradhan
- (13) Shri Prabhunath Singh
- (14) Shri Surendra Prakash Goyal
- (15) Shri K. Yerrannaidu

- (16) Shri Ram Kripal Yadav
- (17) Shri Avinash Rai Khanna
- (18) Shri Asaduddin Owaisi
- (19) Shri Shailendra Kumar
- (20) Shri Madan Lal Sharma

The discussion was not concluded.

*8.36 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday the 5th August, 2005)

P.D.T. ACHARY,

Secretary-General.

* Original in Hindi.

* From 8.19 P.M. to 8.36 P.M., Members raised matters of urgent public importance.

Bulletin-Part I

(Brief Record of Proceedings)

Friday, August 5, 2005/Sravana 14, 1927 (Saka)

No. 96

11.00 A.M.

1. Observation by the Speaker

The Speaker made the following Observation:-

"Hon'ble Members, my attention has been drawn to some reports in the Print Media and I have also seen some of the news items in the Electronic Media on what has happened in the Hon'ble House yesterday. Unfortunately, somewhat one-sided report has been given in some quarters raising questions about the impartiality of the Chair in dealing with the issue desired to be raised by one Hon'ble Member. As such, I wish to make the position clear.

It is necessary to recall only on 26 July, 2005 one Adjournment Motion was admitted by me and there was a full and comprehensive discussion on the question of infiltration of foreigners into our country including infiltration from Bangladesh. The concerned Hon'ble member did not choose to take part in the debate nor, so far as I have been informed, was even present in the House. The same matter cannot be raised twice in one Session of the House as clearly provided by the Rules. Just because one Hon'ble member was not present during the discussion in the House does not justify trying to raise the similar issue within a week or, at all, during that Session. Rules will have to prevail at all times and for all. If there was any doubt, the reason could have been ascertained from the Chair.

The Hon'ble Deputy Speaker was in the Chair when the question was raised and he had, if I may say so, rightly informed the House of my decision as the Speaker. But nobody met me or tried to know the reasons of my refusal to admit the similar Motion. Whatever may have been the feeling, it could not and cannot ever justify in indulging in behaviour as happened yesterday. I wish to repudiate categorically and with all the authority of the Chair and with all sincerity the reprehensible insinuation that my decision was promoted by political considerations. Making such allegations was a deliberate attempt to insult the Chair and thereby insult the House as a whole.

Since I have had the honour of occupying this great Chair, I have been trying repeatedly and most sincerely appealing to all sections of the House to see that the prestige and dignity of the House is maintained and enhanced, which can be only done by our conducting the proceedings in a manner which justifies the responsibility imposed on us by the people of this great country. During the Monsoon Session, we have had several discussions, which, if I may say so, the Opposition Parties rightly raised and I had admitted Adjournment Motion and allowed discussion under Rule 184 and I am thankful to all the Hon'ble Members for, by and large, cooperating in the maintenance of the dignity and decorum of the House.

However, I shall be failing in my duty if I do not record my total rejection of the grossly defamatory insinuation made against me about taking decisions on political grounds.

I again wish to appeal to all the Hon'ble Members and all sides of the House that as this House belongs to all and ultimately to the people of this country, let us not do or say anything which will, in any way, compromise with the dignity of the House and belie the expectations of the people."

2. Starred Questions

Starred Question Nos. 181-184 were orally answered. Replies to Starred Question Nos. 185-200 were laid on the Table.

3 . Unstarred Questions

Replies to Unstarred Question Nos. 1894-2096 were laid on the Table.

5. Statement by Minister

The Minister of Parliamentary Affairs made a statement regarding Government Business for the week commencing the 8th August, 2005.

6. The Bihar Budget – 2005-2006

The following items were taken up together:-

General discussion on the Budget for the State of Bihar for 2005-2006.

Demands for Grants on Account Nos. 1 to 4, 6 to 12, 15 to 27, 29 to 33 and 35 to 52 in respect of Budget for the State of Bihar for 2005-2006.

The following members took part in the combined debate:-

(1) Shri Nikhil Kumar
Chowdhary

(2) Shri Nikhil Kumar

(3) Shri Mahboob Zahedi

(4) Shri Ganesh Prasad
Singh

(Lok Sabha adjourned at 1.15 P.M. and re-assembled at 2.07 P.M.)

(5) Shri Shailendra Kumar

(6) Dr. Rameshwar Oraon

(7) Shri Rajiv Ranjan
Singh 'Lalan'

(8) Shri Prabodh Panda

(9) Shri Vijoy Krishna

Shri P. Chidambaram replied to the combined debate.

All the Demands for Grants on Account Nos. 1 to 4, 6 to 12, 15 to 27, 29 to 33 and 35 to 52 (both Revenue Account and Capital Account) in respect of Budget for the State of Bihar for the amounts shown under column 3 of the printed List of Demands for Grants on Account (Bihar) for 2005 – 2006, were voted in full.

2.52 P.M.

7. Government Bill-Introduced

The Bihar Appropriation (Vote on Account) No.2 Bill, 2005.

8. Government Bill – Passed

The Bihar Appropriation (Vote on Account) No.2 Bill, 2005.

The motion for consideration moved by Shri P. Chidambaram was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri P. Chidambaram.

The motion was adopted and the Bill was passed.

2.55 P.M.

9. Discussion under Rule 193

Time Taken: 7 hrs. 59 mts.

Shri Shivraj V. Patil replied to the discussion regarding natural calamities in the country raised by Shri Basudeb Acharia on the 26th July, 2005.

The discussion was concluded.

3.32 P.M.

10. Private Member's Resolution – Under consideration

Further discussion on the following Resolution moved by Shri C.K. Chandrappan on 6 May, 2005, continued:-

"In view of the demand for ensuring adequate representation to women in the State legislatures and Parliament gaining ground, this House resolves that the Central Government should bring forward a suitable legislation to reserve at least one third of the seats for women in all the State legislatures and both Houses of Parliament."

The following members took part in the debate:-

Smt. Krishna
Tirath

Smt. Karuna
Shukla

Shri Varkala
Radhakrishnan

Shri Ramji Lal
Suman

Shri Rajaram
Pal

Smt. K. Rani

Smt. Sumitra
Mahajan

Shri A.
Krishnaswamy

Shri
Bhartruhari
Mahtab

Ms. Ingrid
Mcleod

Smt. Minati
Sen

Shri Alok
Kumar Mehta

Shri
Shailendra
Kumar

Prof. M.
Ramadass

Prof. Rasa
Singh Rawat
(speech
unfinished)

The discussion was not concluded.

***6.28 P.M.**

(Lok Sabha adjourned till 11 A.M. on Monday the 8th August, 2005)

P.D.T. ACHARY,

Secretary-General.

* From 6.03 P.M. to 6.28 P.M., Members raised matters of urgent public importance.

LOK SABHA

Bulletin-Part I

(Brief Record of Proceedings)

Monday, August 8, 2005/Sravana 17, 1927 (Saka)

No. 97

11.00 A.M.

1. Starred Questions

Starred Question Nos. 201-205 and 208 were orally answered. Replies to Starred Question Nos. 206, 207 and 209 - 220 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 2097-2326 were laid on the Table.

Papers Laid on the Table

The following papers were laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (4) of section 3 of the Commissions of Inquiry Act, 1952:-

- (1) Report of Justice Nanavati Commission of Inquiry set up to inquire into certain matters connected with riots which took place in the National Capital Territory of Delhi and other parts of the country on and after 31st October, 1984 in the wake of assassination of Smt. Indira Gandhi, the then Prime Minister of India.
- (2) Memorandum of Action Taken on the above Report.

- (2)(i) A copy of the Annual Report (Hindi and English versions) of the Brahmaputra Board, Guwahati, for the year 2003-2004, along with Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Brahmaputra Board, Guwahati, for the year 2003-2004.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) A copy of the Memorandum of Understanding (Hindi and English versions) between India Tourism Development Corporation Limited and the Ministry of Tourism for the year 2005-2006.
- (5) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
- (i) Review by the Government of the working of the India Tourism Development Corporation Limited, New Delhi, for the year 2003-2004.
- (ii) Annual Report of the India Tourism Development Corporation Limited, New Delhi, for the year 2003-2004, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) A copy each of the following papers (Hindi and English versions) under section 619 A of the Companies Act, 1956:-

- (a) (i) Review by the Government of the working of the Maharashtra Agro-Industries Development Corporation Limited, Mumbai, for the year 2001-2002.
 - (ii) Annual Report of the Maharashtra Agro-Industries Development Corporation Limited, Mumbai, for the year 2001-2002, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government of the working of the Kerala Agro-Industries Corporation Limited, Thiruvananthapuram, for the year 1999-2000.
 - (ii) Annual Report of the Kerala Agro-Industries Corporation Limited, Thiruvananthapuram, for the year 1999-2000, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (8) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) A copy of the Annual Accounts (Hindi and English versions) of the Central Pollution Control Board, Delhi , for the year 2003-2004, together with Audit Report thereon.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

(11) A copy each of the following Notifications (Hindi and English versions) under section 26 of the Environment (Protection) Act 1986:-

- (i) The Environment (Protection) Amendment Rules, 2005 published in Notification No. G.S.R. 272 (E) in Gazette of India dated the 5th May, 2005.
- (ii) The Environment (Protection) Second Amendment Rules, 2005 published in Notification No. G.S.R. 315 (E) in Gazette of India dated the 16th May, 2005

(12) A copy of the Bureau of Indian Standards (Recruitment to Administration, Finance and Other Posts) Amendment Regulations, 2005 (Hindi and English versions) published in Notification No. G.S.R. 275 (E) in Gazette of India dated the 5th May, 2005 under section 39 of the Bureau of Indian Standards Act, 1986.

4. Statements By Ministers

(1) The Minister of Agriculture made the following statements:-

(i) Regarding the status of implementation of the recommendations contained in the Second Report of the Standing Committee on Food, Consumer Affairs and Public Distribution; and

(ii) Regarding the status of implementation of the recommendation contained in the Third Report of the Standing Committee on Agriculture (Department of Animal Husbandry, Dairying & Fisheries).

12.06 P.M.

(2) The Minister of Labour and Employment made a statement regarding the status of implementation of the recommendations contained in the First and Third Reports of the Standing Committee on Labour.

(3) The Minister of State in the Ministry of Water Resources made a statement correcting the reply

given on May 09, 2005 to Unstarred Question No. 6573 by Shri Hansraj G. Ahir, M.P. regarding Indira Sagar Gosikhurd Irrigation Project of Maharashtra.

12.08 P.M.

5. Calling Attention

Shri P. Karunakaran called the attention of the Minister of Labour and Employment to the situation prevailing in the Beedi Industry and problems being faced by the Beedi workers in the country, particularly in Kerala and steps taken by the Government in regard thereto.

The Minister of Labour and Employment made a statement in regard thereto.

1.01 P.M.

6. Submission by Member

To the Submission made by Shri Gurudas Dasgupta regarding high volatility in Mumbai Stock Market, Shri P. Chidambaram responded.

(Lok Sabha adjourned at 1.09 P.M. and re-assembled at 2.12 P.M.)

(Due to interruptions in the House, Lok Sabha adjourned at 2.16 P.M. and re-assembled at 3.00 P.M.)

7. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under rule 377 as indicated against each:-

- (1) Dr. (Col) Dhani Ram Shandil regarding need to release additional funds to the Government of Himachal Pradesh for providing relief to the people affected by floods.
- (2) Shri Dawa Narbula regarding need to upkeep and maintain Singalila National Park in Darjeeling.
- (3) Prof. Chander Kumar regarding need to devise a

mechanism to check adulteration of petrol and diesel sold through retail outlets in Himachal Pradesh and other parts of the country.

- (4) Kunwar Manvendra Singh (Mathura) regarding need to streamline mobile telephone network of Bharat Sanchar Nigam Limited at Mathura, Uttar Pradesh.
- (5) Shri A. Venkatesh Naik regarding need to set up 6th Pay Commission for revision of pay scales and emoluments of Central Government employees.
- (6) Smt. Neeta Pateria regarding need to provide financial assistance to the Government of Madhya Pradesh for providing relief to the people affected by heavy rains in the State.
- (7) Shri S. Mallikarjuniah regarding need to take steps for implementing drip irrigation system in Karnataka with hundred per cent subsidy.
- (8) Smt. Sushila Laxman Bangaru regarding need to provide financial assistance to the Government of Rajasthan with a view to solve drinking water problem in the State.
- (9) Smt. Karuna Shukla regarding need to ban fake advertisements in newspapers inviting applications for employment, with a view to safeguard the interest of unemployed persons.
- (10) Shri Mahesh Kumar Kanodia regarding need to open a Kendriya Vidyalaya in Patan district, Gujarat.
- (11) Dr. Babu Rao Mediyam regarding need to enact Scheduled Tribes Traditional Law Right Bill, 2005 with a view to protect the interests of tribal forest dwellers in Andhra Pradesh.
- (12) Shri P. Rajendran regarding need to ensure social security measures for workers engaged in cashew, coir,

plantation, fisheries and other unorganized sectors in Kerala and other parts of the country.

- (13) Shri Ramji Lal Suman regarding need to take steps for proper upkeep and maintenance of Babu Rajendra Prasad's 'Samadhi' at Patna.
- (14) Prof. S.P. Singh Baghel regarding need to grant mini-AIIMS status to Sarojini Naidu Medical College, Agra, Uttar Pradesh.
- (15) Shri Rajesh Kumar Manjhi regarding need for four-laning of National Highway No. 2 between Gaya and Patna in Bihar.
- (16) Shri Rajaram Pal regarding need for reconstruction of National Highway No. 2 on Kanpur-Lucknow and Kanpur-Etawah route.
- (17) Shri C. Kuppusamy regarding need to ensure compliance of labour laws by MNCs functioning in India.
- (18) Shri Sugrib Singh regarding need to allocate adequate funds for the proper upkeep and maintenance of National Highways on Khurda-Bolangir and Gopalpur – Raipur sections in Orissa.
- (19) Shri Munshiram regarding need to provide stoppage to important trains and computerized reservation facility at Nagina, Bijnore district, Uttar Pradesh.
- (20) Shri Vanlalawma regarding need to take suitable measures to boost border trade with Myanmar and Bangladesh.
- (21) Smt. Jayaprada regarding need to bring a suitable legislation to check piracy of films in the country.

3.02 P.M.

8. The Budget (General)

Time Taken: hrs. mts.

- (1) Supplementary Demands for Grants (General) – 2005-2006
- (2) Demands for Excess Grants (General) – 2002-2003.

The following items were taken up together:-

- (i) Supplementary Demands for Grants Nos. 1, 3, 9, 12, 13, 15, 19, 30, 32, 34, 36, 39, 42, 47, 48, 49, 50, 52, 53, 55, 56, 57, 59, 61, 63, 65, 70, 71, 73, 79, 83, 85, 86, 87, 88, 92, 99, 100 and 105, in respect of the Budget (General) for 2005-2006.
- (ii) Demands for Excess Grants Nos. 13, 30 and 80, in respect of the Budget (General) for 2002-2003.

The following members took part in the combined debate:-

- (1) Shri Kailash Joshi
- (2) Shri K.S. Rao
- (3) Shri Anil Basu
- (4) Shri Ravi Prakash Verma
- (5) Shri Ram Kripal Yadav
- (6) Shri Ilyas Azmi
- (7) Smt. M.S.K Bhavani
Rajenthiran
- (8) Shri Tathagata Satpathy
- (9) Shri C.K. Chandrappan

- (10) Shri Kharabela Swain
(11) Shri Balasaheb Vikhe Patil
(12) Prof. M. Ramadass
(13) Dr. M. Jagannath
(14) Shri Girdhari Lal Bhargava
(15) Shri Sippiparai Ravichandran

(Discussion was held over and resumed vide para 11 below)

6.31 P.M.

9. Half-an-Hour Discussion

Dr. Chinta Mohan raised a discussion on point arising out of the answer given by the Minister of Health and Family Welfare on 27.7.2005 to Starred Question No. 42 regarding Eradication of Vector Borne Diseases.

Dr. Anbumani Ramdoss replied to the discussion.

7.17 P.M.

10. Report of the Business Advisory Committee

Shri Pawan Kumar Bansal presented the Fourteenth Report of the Business Advisory Committee.

11. General Budget

Discussion on the Item No. 8 of the business above was resumed.

- (16) Shri Lakshman Seth
(17) Shri Raghunath Jha

Shri P. Chidambaram replied to the combined debate.

- (i) All the Supplementary Demands for Grants 1, 3, 9, 12, 13, 15, 19, 30, 32, 34, 36, 39, 42, 47, 48, 49, 50, 52, 53, 55, 56, 57, 59, 61, 63, 65, 70, 71, 73, 79, 83, 85, 86, 87, 88, 92, 99, 100 and 105 (Both Revenue Account and Capital Account) for the

amounts shown under column 3 of the printed list of the Supplementary Demands for Grants for 2005-2006 were voted in full.

- (ii) The Demands for Excess Grants Nos. 13, 30 and 80 (Both Revenue Account and Capital Amount) in respect of the Budget (General) for the amounts shown under column 3 of the printed list of Demands for Grants (General) for 2002-2003 were voted in full.

8.07 P.M.

12. Government Bill - Introduced

The Appropriation (No.3) Bill, 2005.

13. Government Bill - Passed

The Appropriation (No.3) Bill, 2005.

The motion for consideration moved by Shri P. Chidambaram was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2, 3 and the Scheduled were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri P. Chidambaram.

The motion was adopted and the Bill was passed.

8.09 P.M.

14. Government Bill - Introduced

The Appropriation (No.4) Bill, 2005.

8.10 P.M.

15. Government Bill - Passed

The Appropriation (No.4) Bill, 2005.

The motion for consideration moved by Shri P. Chidambaram was adopted and Clause-by-Clause consideration of

the Bill was taken up.

Clauses 2, 3 and the Scheduled were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri P. Chidambaram.

The motion was adopted and the Bill was passed.

*8. 31 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday the 9th August, 2005)

P.D.T. ACHARY,

Secretary-General.

* From 8.11 P.M. to 8.31 P.M., Members raised matters of urgent public importance.

LOK SABHA

Bulletin-Part I

(Brief Record of Proceedings)

Tuesday, August 9, 2005/Sravana 18, 1927 (Saka)

No. 98

11.00 A.M.

1. Reference By Speaker

The Speaker made reference to the 63rd anniversary of the 'Quit India Movement' launched on the 9th August 1942 under the leadership of Mahatma Gandhi and paid homage to the Father of the Nation and martyrs who sacrificed their lives for the freedom of the motherland.

He also made reference to the 60th anniversary of the dropping of atom bombs on the Japanese cities of Hiroshima and Nagasaki.

Thereafter, members stood in silence for a short while in the memory of the freedom fighters and the victims of the atomic holocaust.

2. Questions

Due to interruptions in the House, Starred Questions could not be called for oral answers. Starred Question Nos. 221–240 put down in the order paper were, therefore, treated as Unstarred and their answers together with the answers to Unstarred Question Nos. 2327 - 2515 would be printed in official report for the day.

(Due to interruptions in the House, Lok Sabha adjourned for the day)

11.06 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday , the 10th August, 2005)

P.D.T. ACHARY,

Secretary-General.

Bulletin-Part I

(Brief Record of Proceedings)

Wednesday, August 10, 2005/Sravana 19, 1927 (Saka)

No. 99

11.00 A.M.

1. Suspension of Question Hour

The Speaker, with the consent of the House, suspended the Question Hour in order to enable the House to discuss the Adjournment Motion regarding 'Failure of the Government to take action against the persons indicted by the Nanavati Commission.'

2. Questions

The Question Hour having been suspended, Starred Question Nos. 241-260 put down in the Order Paper for the day were, treated as Unstarred and their answers together with the answers to Unstarred Question Nos. 2516-2725 would be printed in the Official Report for the day.

3. Adjournment Motion

Time Taken : 8 hrs. 17 Mts.

The Speaker gave his consent to moving of Adjournment Motion regarding 'Failure of the Government to take action against the persons indicted by the Nanavati Commission' given notices by Shri Ramji Lal Suman, Prof. Vijay Kumar Malhotra, Sarvashri Santosh Gangwar, Sukhdev Singh Dhindsa, Prabhunath Singh, Sarbananda Sonowal, Sushil Kumar Modi, P.C. Thomas, Anant Gangaram Geete and Yogi Aditya Nath.

The Speaker informed the House that Shri Sushil Kumar Modi who had secured first position in the ballot had requested him that Shri Sukhdev Singh Dhindsa who had also given notice of Adjournment Motion on the same subject might be permitted to seek leave of the House to move the Adjournment Motion in his place and he had acceded to his request.

Accordingly, Shri Sukhdev Singh Dhindsa asked for leave of the House to the moving of the motion. Though no objection was taken, the Speaker asked those Members who were in favour of leave being granted to rise in their places. As not less than fifty

members rose, the Speaker informed that the leave was granted and directed that the motion be taken up.

Thereafter, at 11.05 A.M., Shri Sukhdev Singh Dhindsa moved the following motion :-

"That the House do now adjourn".

The following members took part in the debate :-

Shri Pawan
Kumar
Bansal

Shri L.K.
Advani

Shri
Mohammad
Salim

Shri Ramji
Lal Suman

Shri Vijoy
Krishna

Shri Sushil
Kumar
Modi

Shri Kapil
Sibal

Shri Anant
Gangaram
Geete

Shri C.
Kuppusami

Shri Braja
Kishore
Tripathy

Shri
Gurudas
Dasgupta

Shri George
Fernandes

Shri Rajesh
Verma

Shri
Sukhbir
Singh Badal

Shri Gurjeet
Singh Rana

Shri
Avinash Rai
Khanna

Shri
Basudeb
Acharia

Prof. Ram
Gopal
Yadav

Smt.
Maneka
Gandhi

Shri Ilyas
Azmi

Shri K.
Yerrannaidu

Shri Bir
Singh
Mahato

Shri Harin
Pathak

Shri
Joachim
Baxla

Shri Rajiv
Ranjan
Singh

Shri M.P.
Veerendra
Kumar

Shri P.C.
Thomas

Shri K.
Francis
George

Shri
Haribhau
Rathod

Shri
Sarbananda
Sonowal

Shri
Ramdas
Athawale

Shri
Asaduddin
Owaisi

Prof. Vijay
Kumar
Malhotra

Shri Shivraj
V. Patil

The Prime Minister also intervened in the discussion.

Shri Sukhdev Singh Dhindsa replied to the discussion.

On the motion, the House divided : Ayes : 128 ; Noes: 254 ;

Accordingly, the motion was negatived.

-

5. REPORT OF COMMITTEE ON PRIVATE MEMBERS'

BILLS AND RESOLUTIONS

Shri Charnjit Singh Atwal presented the Twelfth Report
(Hindi

and English versions) of the Committee on Private Members' Bills and Resolutions.

6. REPORT OF PUBLIC ACCOUNTS COMMITTEE

Prof. Vijay Kumar Malhotra presented the Sixteenth Report
(Hindi and

English versions) of the Public Accounts Committee (2005-2006) on "Procurement and utilization of plant and equipment in DRDO".

7. STATEMENTS BY MINISTERS

(1) The Minister of Home Affairs laid on the Table a copy of the Statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 109th Report of the Standing Committee on Home Affairs on Demands for Grants (2004-05) pertaining to the Ministry of Home Affairs.

(2) The Minister of Finance laid on the Table a copy of the Statement (Hindi and English versions) regarding 'Policy Package for Stepping up Credit to Small and Medium Enterprises'.

(3) The Minister of State of the Ministry of Overseas Indians Affairs laid on the Table a copy of the Statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the Second Report of the Standing Committee on External Affairs on Demands for Grants (2004-05) pertaining to Ministry of Overseas Indian Affairs.

(4) The Minister of State in the Ministry of Planning laid on the Table a copy of the Statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the Third Report of the Standing Committee on Finance on Demands for Grants (2004-05) pertaining to the Ministry of Planning.

7.26 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday , the 11th August, 2005)

P.D.T. ACHARY,

Secretary-General.

LOK SABHA

Bulletin-Part I

(Brief Record of Proceedings)

Thursday, August 11, 2005/Sravana 20, 1927 (Saka)

No. 100

11.00 A.M.

1. Starred Questions

Starred Question Nos. 261- 264 and 266 were orally answered. Replies to Starred Question Nos. 265 and 267 – 280 were laid on the Table.

12.01 P.M.

2. Short Notice Question

Short Notice Question No. 1 addressed to the Minister of Petroleum and Natural Gas regarding supply of Oil to Army was orally answered.

3. Unstarred Questions

Replies to Unstarred Question Nos. 2726 – 2949 were laid on the Table

12.15 P.M.

4. Papers Laid on the Table

The following papers were laid on the Table :-

(1)(i) A copy of the Annual Report (Hindi and English versions) of the Allahabad Museum Society, Allahabad, for the year 2003-2004, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Allahabad Museum Society, Allahabad, for the year 2003-2004.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(3) A copy of the Railway Red Tariff (Amendment) Rules, 2005 (Hindi and English versions) published in Notification No. G.S.R. 479 (E) in Gazette of

India dated the 19th July, 2005, under section 199 of the Railways Act, 1989.

(4) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 21 of the Railway Protection Force Act, 1957:-

(i) The Railway Protection Force (Amendment) Rules, 2004 published in Notification No. G.S.R. 313 in Gazette of India dated the 18th September, 2004.

(ii) The Railway Protection Force (Amendment) Rules, 2004 published in Notification No. G.S.R. 649 (E) in Gazette of India dated the 30th September, 2004.

(5) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

5. REPORT OF COMMITTEE ON EMPOWERMENT OF WOMEN

Shrimati Krishna Tirath presented the Third Report (Hindi and English versions) of the Committee on Empowerment of Women (2004-05) on the subject 'Economic Upliftment of Scheduled Caste Women through National Scheduled Castes Finance and Development Corporation

12.16 P.M.

6. STATEMENT BY MINISTER

The Minister of Information and Broadcasting made a statement regarding the status of implementation of the recommendations contained in the Ninth Report of the Standing Committee on Information Technology on 'Working of DAVP', pertaining to Ministry of Information and Broadcasting.

12.18 P.M.

7. MOTION FOR ELECTION TO THE AGRICULTURAL AND PROCESSED FOOD PRODUCTS EXPORT DEVELOPMENT AUTHORITY (APEDA)

Shri B.K. Handique on behalf of Shri Kamal Nath moved the following motion : -

"That in pursuance of Sub-section (4) (d) of Section 4 of the Agricultural and Processed Food Products Export Development Authority Act 1985, the Members of this House do proceed to elect, in such manner as the Speaker may direct, two Members from among themselves to serve as Members of the Agricultural and Processed Food Products Export Development Authority, subject to other provisions of the said Act."

The motion was adopted.

12.19 P.M.

8. MOTION FOR ELECTION TO THE GENERAL COUNCIL OF INDIAN SCHOOL OF MINES, DHANBAD

Shri M.A.A. Fatmi on behalf of Shri Arjun Singh moved the following motion : -

"That in pursuance of the provisions contained in clauses (ii) to (iv) of rule 4 read with clause (3) of rule 15 of the Rules and Regulations of the Indian School of Mines, Dhanbad, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves, to serve as members of the General Council of the Indian School of Mines, Dhanbad, subject to the other provisions of the said Rules and Regulations."

The motion was adopted.

12.20 P.M.

9. OBSERVATION BY THE SPEAKER

The Speaker made an Observation regarding the business transacted by the House during the week ending 5 August, 2005.

12.24 P.M.

10. CALLING ATTENTION

Shri Prabodh Panda called the attention of the Minister of Textiles to the situation arising out of recent instructions issued by the Government to the Jute Corporation of India to stop procurement of raw jute in West Bengal resulting in closure of jute mills being run by NJMC, rendering thousands of people unemployed and steps taken by the Government in regard thereto.

The Minister of Textiles laid on the Table a copy of the statement (Hindi and English versions) in regard thereto.

12.48 P.M.

11. MOTION REGARDING FOURTEENTH REPORT OF THE BUSINESS ADVISORY COMMITTEE

Shri B.K. Handique on behalf of Shri Ghulam Nabi Azad moved the following motion :-

"That this House do agree with the Fourteenth Report of the Business Advisory Committee presented to the House on the 8th August, 2005."

The motion was adopted.

12.49 P.M.

12. PERSONAL EXPLANATION UNDER RULE 357

Shri R. Velu made a Personal Explanation regarding certain

remarks made about him by Prof. Mahadeorao Shiwankar on 28th July, 2005.

(Lok Sabha adjourned at 1.06 P.M. and re-assembled at 2 P.M.)

2. P.M.

13. MATTERS UNDER RULE 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under rule 377 as indicated against each:-

- (1) Shri M. Sreenivasulu Reddy regarding need to maintain full-fledged cattle farms in Ongole, Andhra Pradesh for breeding Ongole Bull.
- (2) Shri J.M. Aaron Rashid regarding need to take suitable measures to solve scarcity of drinking water in Theni district, Tamil Nadu.
- (3) Shri S.K. Kharventhan regarding need to fill up the vacancies in Supreme Court and all the High Courts for speedy disposal of pending cases.
- (4) Shri S.P.Y. Reddy regarding need to take steps to strengthen family welfare programmes with a view to mitigate poverty.
- (5) Shri Madhu Goud Yaskhi regarding need to introduce international flights of Air India and Indian Airlines between Hyderabad and Hong Kong.
- (6) Shri G. Karunakara Reddy regarding need for construction of a Road Over-bridge on National Highway No. 63 between Ankola – Gooty Section in Bellary city and a Road underbridge at Satyanarayanapet Railway Gate.
- (7) Smt. Jayaben B. Thakkar regarding need to take speedy action for upgradation of road infrastructure in Gujarat.
- (8) Shri Ganesh Singh regarding need to provide diesel to farmers at subsidized rates.
- (9) Prof. Rasa Singh Rawat regarding need for construction of an airport at Kayad, Ajmer, Rajasthan.

- (10) Shri Dushyant Singh regarding need to declare Jaipur Airport as an international airport and provide funds for its modernisation.
- (11) Dr. Ram Chandra Dome regarding need to develop a rail link between Suri and Bolpur via Panrui in West Bengal.
- (12) Shri Lakshman Seth regarding need for expansion of Haldia Refinery in West Bengal.
- (13) Shri Rajnarayan Budholiya regarding need to clear the proposal of the Government of Uttar Pradesh relating to Primary Health Centres in the state.
- (14) Dr. Dharendra Agarwal regarding need to take over construction of Mandal Dam in Chatra Parliamentary Constituency, Jharkhand by the Central Government with a view to provide irrigation facilities to tribal people in the region.
- (15) Mohd. Shahid Akhlaque regarding need for construction of a fly-over on National Highway running through Meerut city in Uttar Pradesh.
- (16) Shri A. Krishna Swamy regarding need to ban donations being charged by professional self managed colleges from poorer sections of the society in Tamil Nadu.
- (17) Shri M. Appadurai regarding need to streamline the functioning of CGHS Dispensaries in the country.
- (18) Shri Zora Singh Mann regarding need to solve the problems being faced by farmers in the border areas of Ferozepur Parliamentary Constituency, Punjab.
- (19) Dr. K. Dhanaraju regarding need to upgrade schools run by Railways with CBSE affiliation.
- (20) Dr. C. Krishnan regarding need to provide better infrastructural facilities at proposed Indira Gandhi National Park and Wild Life Sanctuary in Pollachi, Coimbatore district, Tamil Nadu.

2.10 P.M.

14. THE BUDGET (RAILWAYS)

Time Taken: Hrs. Mts.

Supplementary Demand for Grant (Railways)- 2005-2006.

Demands for Excess Grants (Railways) – 2002-2003.

The following items were taken up together:-

Supplementary Demand for Grant No. 16 in respect of the Budget (Railways) for 2005-2006.

Demands for Excess Grants Nos. 14, 15 and 16 in respect of the Budget (Railways) for 2002-2003.

The following members took part in the combined debate:-

- (1) Shri Lakshman Singh
- (2) Shri K.V. Thangkabalu
- (3) Shri P. Karunakaran
- (4) Shri Ramji Lal Suman
- (5) Shri Ram Kripal Yadav
- (6) Shri E.G. Sugavanam
- (7) Shri Chandrakant Khaire
- (8) Shri Brahmananda Panda
- (9) Shri Bhubneshwar Prasad Mehta
- (10) Prof. Rasa Singh Rawat
- (11) Dr. Chinta Mohan
- (12) Shri Lakshman Seth
- (13) Shri Prabhunath Singh
- (14) Prof. Ramgopal Yadav
- (15) Shri Kishan Singh Sangwan
- ** (16) Shri Brajesh Pathak

*(17) Dr. Ramkrishna Kusmaria

*(18) Shri Raghunath Jha

*(19) Shri Ilyas Azmi

*Written speeches were laid on the Table.

**He also laid some portion of his written speech on the Table.

(20) Ch. Lal Singh

*(21) Shri M.P. Veerendra Kumar

*(22) Shri J.M. Aaron Rashid

(23) Shri Sita Ram Singh

*(24) Dr. M. Jagannath

*(25) Shri Francis Fanthome

(26) Dr. R. Senthil

(27) Shri Hansraj G. Ahir

(28) Shri N.S.V. Chitthan

*(29) Shri Lalmani Prasad

(30) Dr. C. Krishnan

(31) Shri Mitrasen Yadav

*(32) Shri Sugrib Singh

*(33) Shri Vanlalawma

(34) Shri S. Mallikarjuniah

*(35) Shri Raghuraj Singh Shakya

*Written speeches were laid on the Table.

(36) Ms. Ingrid McLeod

(37) Shri Joachim Baxla

*(38) Shri T.K. Hamza

(39) Shri Mahadeorao Shiwankar

(40) Smt. K. Rani

(41) Shri Hiten Barman

(42)Shri Sarbananda Sonowal

*(43) Smt. Jayaben B. Thakkar

*(44) Shri Ramswaroop Koli

*(45) Shri Pradeep Gandhi

*(46) Shri Chandra Bhushan Singh

*(47) Shri Bachi Singh Rawat

(48)Shri Bhanu Pratap Singh Verma

(49)Shri V.K. Thummar

*(59)Shri Shankhlal Majhi

(51) Shri A.V. Bellarmin

(52)Shri Bhartruhari Mahtab

*Written speeches were laid on the Table.

** (53) Shri Nikhil Kumar Choudhary

(54)Shri Surendra Prakash Goyal

*(55) Prof. S.P. Singh Baghel

(56)Shri Varkala Radhakrishnan

(57)Dr. Rattan Singh Ajnala

(58)Shri Ramdas Athawale

(59)Shri Ramakrishna Badiga

*(60) Shri Vijoy Krishna

(61) Shri Ravichandran Sippiparai

(62) Shri Dushyant Singh

*(63) Shri Devendra Prasad Yadav

*(64) Shri Chengara Surendran

(65) Shri Shailendra Kumar

(66) Shri Manvendra Singh (Mathura)

*Written speeches were laid on the Table.

**He also laid some portion of his written speech on the Table.

- (67) Dr. K.S. Manoj
- *(68) Shri Virchandra Paswan
- (69) Shri Haribhau Rathod
- *(70) Shri Mohan Jena
- *(71) Shri Harisinh Chavda
- *(72) Shri Bhanwar Singh Dangawas
- ** (73) Shri Bikram Keshari Deo
- *(74) Shri Virendra Kumar
- ** (75) Shri Yogi Aditya Nath
- (76) Dr. Karan Singh Yadav
- (77) Choudhary Bijendra Singh
- *(78) Shri Chandra Shekhar Sahu
- *(79) Prof. Chander Kumar

*Written speeches were laid on the Table.

**They also laid some portions of their written speeches on the Table.

Shri Lalu Prasad replied to combined debate.

The Supplementary Demand for Grant No. 16 in respect of the Budget (Railways) for the amounts shown under column 3 of the printed list of Supplementary Demand for Grant

(Railways) for 2005-2006 was voted in full.

All the Demands for Excess Grants Nos. 14, 15 and 16 in respect of the Budget (Railways) for the amounts shown under column 3 of the printed list of Demands for Excess Grants (Railways) for 2002-2003 were voted in full.

15. GOVERNMENT BILL - INTRODUCED

The Appropriation (Railways) No. 4 Bill, 2005.

16. GOVERNMENT BILL - PASSED

The Appropriation (Railways) No. 4 Bill, 2005.

The motion for consideration moved by Shri Lalu Prasad was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 , 3 and the Scheduled were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Lalu Prasad.

The motion was adopted and the Bill was passed.

17. GOVERNMENT BILL - INTRODUCED

The Appropriation (Railways) No. 3 Bill, 2005.

18. GOVERNMENT BILL - PASSED

The Appropriation (Railways) No. 3 Bill, 2005.

The motion for consideration moved by Shri Lalu Prasad was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 , 3 and the Scheduled were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Lalu Prasad.

The motion was adopted and the Bill was passed.

9.10 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday , the 12th August, 2005)

P.D.T. ACHARY,

Secretary-General.

LOK SABHA

Bulletin-Part I

(Brief Record of Proceedings)

Friday, August 12, 2005/Sravana 21, 1927 (Saka)

No. 101

11.00 A.M.

1. Obituary Reference

The Speaker made reference to the passing away of Shri Nathu Ram Shakyawar, who was a member of Seventh Lok Sabha.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

11.02 A.M.

2. **Starred Questions**

Starred Question Nos. 281-287 were orally answered. Replies to Starred Question Nos. 288-300 were laid on the Table.

3. **Unstarred Questions**

Replies to Unstarred Question Nos. 2950 – 3125 were laid on the Table.

4. **PAPER TO BE LAID ON THE TABLE**

The following papers were laid on the table:-

(1)(i) A copy of the 47th Annual Report (Hindi and English versions) of the Indian Law Institute, New Delhi, for the year 2003-2004, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Law Institute, New Delhi, for the year 2003-2004.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(3) A copy of the High Court Judges Travelling Allowance (Amendment Rules), 2005 (Hindi and English versions) published in Notification No. G.S.R. 412(E) in Gazette of India dated the 20th June 2005, under sub-section (3) of section 24 of the High Court Judges (Salaries and Conditions of Service) Act, 1954.

4. A copy each of the following papers (Hindi and English versions):-

(1) Memorandum of Understanding between National Thermal Power Corporation Limited and Ministry of Power for the year 2005-2006.

(2) Memorandum of Understanding between the Power Finance Corporation Limited and Ministry of Power for the year 2005-2006.

(5)(i) A copy of the Annual Report (Hindi and English versions) of the Sree Chitra Tirunal Institute for Medical Sciences and Technology, Thiruvananthapuram, for the year 2003-2004, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sree Chitra Tirunal Institute for Medical Sciences and Technology, Thiruvananthapuram, for the year 2003-2004.

(6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

7. A copy of the Notification No. G.S.R No. 450(E) (Hindi and English versions) published in Gazette of India dated the 1st July 2005, granting Nidhi Status to the

Companies mentioned therein, subject to certain conditions, under sub-section (3) of section 620A of the Companies Act, 1956.

(8) A copy each of the following Annual Reports and Accounts (Hindi and English versions) of the Regional Rural Banks for the year ended the 31st March, 2005, together with Auditor's Report thereon:-

- (i) Barabanki Gramin Bank, Barabanki
- (ii) Begusarai Kshetriya Gramin Bank, Begusarai
- (iii) Bijapur Grameena Bank, Bijapur
- (iv) Chitradurga Gramin Bank, Chitradurga
- (v) Fatehpur Kshetriya Gramin Bank, Fatehpur
- (vi) Faizabad Kshetriya Gramin Bank, Faizabad
- (vii) Hindan Gramin Bank, Ghaziabad
- (viii) Jhabua Dhar Kshetriya Gramin Bank, Jhabua
- (ix) Panchmahal Vadodara Gramin Bank, Godhra
- (x) Patliputra Gramin Bank, Patna
- (xi) Pratapgarh Kshetriya Gramin Bank, Pratapgarh
- (xii) Ranchi Kshetriya Gramin Bank, Ranchi
- (xiii) Rewa Sidhi Gramin Bank, Rewa
- (xiv) Samyut Kshetriya Gramin Bank, Azamgarh
- (xv) Singhbhum Kshetriya Gramin Bank, Singhbhum (West).
- (xvi) Thane Gramin Bank, Thane
- (xvii) Tungabhadra Gramin Bank, Bellary
- (xviii) Vaishali Kshetriya Gramin Bank, Muzaffarpur
- (xix) Vallalar Grama Bank, Cuddalore
- (xx) Valsad-Dangs Gramin Bank, Valsad
- (xxi) Vidisha Bhopal Kshetriya Gramin Bank, Vidisha

- (xxii) Vidur Gramin Bank, Bijnor
- (xxiii) Adhiyaman Grama Bank, Dharmapuri
- (xxiv) Allahabad Kshetriya Gramin Bank, Allahabad
- (xxv) Alwar Bharatpur Anchalik Gramin Bank, Bharatpur
- (xxvi) Ambala Kurukshetra Gramin Bank, Ambala City
- (xxvii) Arunachal Pradesh Rural Bank, Itanagar
- (xxviii) Aurangabad-Jalna Gramin Bank, Aurangabad
- (xxix) Avadh Gramin Bank, Lucknow
- (xxx) Baitarani Gramya Bank, Mayurbhanj
- (xxxi) Bundelkhand Kshetriya Gramin Bank, Tikamgarh
- (xxxii) Bundi-Chittorgarh Kshetriya Gramin Bank, Bundi
- (xxxiii) Champaran Kshetriya Gramin Bank, Motihari
- (xxxiv) Chandrapur-Gadchiroli Gramin Bank, Chandrapur
- (xxxv) Chhatrasal Gramin Bank, Orai
- (xxxvi) Chhindwara Seoni Kshetriya Gramin Bank, Chhindwara
- (xxxvii) Cuttack Gramya Bank, Cuttack
- (xxxviii) Damoh-Panna-Sagar Kshetriya Gramin Bank, Damoh
- (xxxix) Devi Patan Kshetriya Gramin Bank, Gonda
- (xl) Dewas-Shajapur Kshetriya Gramin Bank, Dewas
- (xli) Dhenkanal Gramya Bank, Dhenkanal
- (xlii) Dungarpur Banswara Kshetriya Gramin Bank, Dungarpur
- (xliii) Etah Gramin Bank, Etah
- (xliv) Farrukhabad Gramin Bank, Fatehgarh
- (xlv) Ganga Yamuna Gramin Bank, Dehradun
- (xlvi) Giridih Kshetriya Gramin Bank, Giridih
- (xlvii) Gurdaspur-Amritsar Kshetriya Gramin Vikas Bank, Gurdaspur

- (xlviii) Hadoti Kshetriya Gramin Bank, Kota
- (xlix) Haryana Kshetriya Gramin Bank, Bhiwani
- (l) Hazaribagh Kshetriya Gramin Bank, Hazaribagh
- (li) Hisar-Sirsa Kshetriya Gramin Bank, Hissar
- (lii) Jaipur Nagaur Aanchalik Gramin Bank, Jaipur
- (liii) Jamnagar Rajkot Gramin Bank, Jamnagar
- (liv) Junagadh Amreli Gramin Bank, Junagadh
- (lv) Kalahandi Aanchalika Gramya Bank, Bhawanipatna
- (lvi) Kalpatharu Grameena Bank, Tumkur
- (lvii) Kapurthala-Firozpur Kshetriya Gramin Bank, Kapurthala
- (lviii) Kisan Gramin Bank, Badaun
- (lix) Kshetriya Gramin Bank, Hoshangabad
- (lx) Lakhimi Gaonlia Bank, Golaghat.
- (lxi) Langpi Dehangi Rural Bank, Diphu
- (lxii) Magadh Gramin Bank, Gaya
- (lxiii) Malaprabha Grameena Bank, Dharwad
- (lxiv) Mandla Balaghat Kshetriya Gramin Bank, Mandla
- (lxv) Marudhar Kshetriya Gramin Bank, Churu
- (lxvi) Mewar Aanchalik Gramin Bank, Udaipur
- (lxvii) Nadia Gramin Bank, Nadia
- (lxviii) Nagaland Rural Bank, Kohima
- (lxix) Nainital-Almora Kshetriya Gramin Bank, Nainital
- (lxx) Nalanda Gramin Bank, Nalanda
- (lxxi) Nimar Kshetriya Gramin Bank, Khargone
- (lxxii) Prathama Bank, Moradabad
- (lxxiii) Puri Gramya Bank, Puri

- (lxxiv) Raebareli Kshetriya Gramin Bank, Raebareli
- (lxxv) Rajgarh-Sehore Kshetriya Gramin Bank, Sehore.
- (lxxvi) Rani Lakshmibai Kshetriya Gramin Bank, Jhansi
- (lxxvii)Ratnagiri Sindhudurg Gramin Bank, Ratnagiri
- (lxxviii) Rushikulya Gramya Bank, Berhampur
- (lxxix) Sabarkantha Gandhinagar Gramin Bank, Himatnagar
- (lxxx) Shahdol Kshetriya Gramin Bank, Shahdol
- (lxxxi) Shekhawati Gramin Bank, Sikar
- (lxxxii)Shivalik Kshetriya Gramin Bank, Hoshiarpur
- (lxxxiii) Shivpuri-Guna Kshetriya Gramin Bank, Shivpuri
- (lxxxiv) Siwan Kshetriya Gramin Bank, Siwan
- (lxxxv) Solapur Gramin Bank, Solapur
- (lxxxvi) Sravasthi Gramin Bank, Bahraich
- (lxxxvii) Sri Saraswathi Grameena Bank, Adilabad
- (lxxxviii) Sri Visakha Grameena Bank, Srikakulam
- (lxxxix) Sriganganagar Kshetriya Gramin Bank, Sriganganagar.
- (xc) Srirama Grameena Bank, Nizamabad
- (xci) Subansiri Gaonlia Bank, Lakhimpur
- (xcii) Sultanpur Kshetriya Gramin Bank, Sultanpur
- (xciii) Surat Bharuch Gramin Bank, Bharuch
- (xciv) Tulsi Gramin Bank, Banda
- (xcv) Bhagalpur Banka Kshetriya Gramin Bank, Bhagalpur.
- (xcvi) Bhandara Gramin Bank, Bhandara.
- (xcvii) Bhilwara-Ajmer Kshetriya Gramin Bank, Bhilwara.
- (xcviii) Bilaspur-Raipur Kshetriya Gramin Bank, Bilaspur.
- (xcix) Bardhaman Gramin Bank, Bardhaman.

(c) Bareilly Keshtriya Gramin Bank, Bareilly.

(ci) Basti Gramin Bank, Basti.

(9) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962 :-

(i) S.O. 1051 (E) published in Gazette of India dated the 26th July, 2005 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for the purpose of assessment of import.

(ii) S.O. 1052 (E) published in Gazette of India dated the 26th July, 2005 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for the purpose of assessment of export.

(iii) S.O. 1076 (E) published in Gazette of India dated the 29th July, 2005 together with an explanatory memorandum specifying a resident as applicant, for import of goods from Republic of Singapore under Comprehensive Economic Cooperation Agreement between Republic of India and Republic of Singapore dated 29th June, 2005 and for the purpose of seeking advance ruling in respect of determination of origin of goods.

(iv) S.O. 1077 (E) published in Gazette of India dated the 29th July, 2005 together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus(N.T.) dated the 3rd August, 2001.

(v) G.S.R. 491 (E) published in Gazette of India dated the 20th July, 2005 together with an explanatory memorandum making certain amendments in the Notification No. 21/2002-Cus., dated the 1st March, 2002.

(vi) G.S.R. 497 (E) published in Gazette of India dated the 22nd July, 2005 together with an explanatory memorandum seeking to supercede Notification No. 26/95-Cus., dated the 16th March, 1995, so as to prescribe concessions in terms of Margin of Preference.

(vii) G.S.R. 498 (E) published in Gazette of India dated the 22nd July, 2005 together with an explanatory memorandum seeking to prescribe nil customs duty on certain specified items covered under Early Harvest Programme under the Indo-Singapore CECA.

(viii) G.S.R. 499 (E) published in Gazette of India dated the 22nd July, 2005 together with an explanatory memorandum seeking to specify concessional

rates of customs duty on certain specified items covered in Phased Elimination list under Indo-Singapore CECA.

- (ix) G.S.R. 500 (E) published in Gazette of India dated the 22nd July, 2005 together with an explanatory memorandum seeking to specify concessional rates of customs duty on certain specified items covered in Phased reduction list under Indo-Singapore CECA.

(10) A copy of the 'Rules of Origin' for determining the origin of products eligible for the preferential tariff concessions pursuant to Comprehensive Economic Cooperation Agreement between Republic of India and the Republic of Singapore (Hindi and English versions) published in Notification No. S.O. 1037 (E) in Gazette of India dated the 20th July, 2005 under section 10 of the Customs Tariff Act, 1975, together with an explanatory memorandum.

(11) A copy each of the following Annual Reports (Hindi and English versions) under sub-section (8) of section 10 of the Banking Companies (Acquisition and Transfer of Undertakings) Acts, 1970 and 1980:-

- (i) Report on the working and activities of Andhra Bank for the year 2004-2005, alongwith Accounts and Auditors' Report thereon.
- (ii) Report on the working and activities of Punjab National Bank for the year 2004-2005, alongwith Accounts and Auditors' Report thereon.
- (iii) Report on the working and activities of Dena Bank for the year 2004-2005, alongwith Accounts and Auditors' Report thereon.
- (iv) Report on the working and activities of Vijaya Bank for the year 2004-2005, alongwith Accounts and Auditors' Report thereon.

(12)(i) A copy of the Annual Report (Hindi and English versions) of the Securities and Exchange Board of India, Mumbai, for the year 2004-2005, under sub-section (3) of section 18 of the Securities and Exchange Board of India Act, 1992.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Securities and Exchange Board of India, Mumbai, for the year 2004-2005.

(13) A copy of the Post Office Savings Account (Second Amendment) Rules, 2005 (Hindi and English versions) published in Notification No. G.S.R. 509 (E) in Gazette of India dated

the 27th July, 2005 under sub-section (3) of section 15 of the Government Savings Banks Act, 1873.

(14) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section of section 13 of the Central Sales Tax Act, 1956:-

- (i) The Central Sales Tax (Registration and Turnover) Amendment Rules, 2005 published in Notification No. G.S.R.374(E) in Gazette of India dated 7th June 2005, together with an explanatory memorandum.
- (ii) The Central Sales Tax (Registration and Turnover) Second Amendment Rules, 2005 published in Notification No. G.S.R.469(E) in Gazette of India dated 14th July, 2005, together with an explanatory memorandum.

(15) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of section 9A of the Customs Tariff Act, 1975:-

- (i) G.S.R. 434 (E) published in Gazette of India dated the 30th June, 2005 together with an explanatory memorandum seeking to impose definitive anti-dumping duty on Hexa Methylene Tetramine, commonly know as Hexamine, originating in or exported from Iran.
- (ii) G.S.R. 435 (E) published in Gazette of India dated the 30th June, 2005 together with an explanatory memorandum seeking to rescind Notification No. 5/2005-Cus., dated the 27th January, 2005.
- (iii) G.S.R. 457 (E) published in Gazette of India dated the 6th July, 2005 together with an explanatory memorandum seeking to rescind Notification No. 71/2003-Cus., dated the 1st May, 2003.
- (iv) G.S.R. 466 (E) published in Gazette of India dated the 12th July, 2005 together with an explanatory memorandum seeking to rescind Notification No. 149/2000-Cus., dated the 21st December, 2000.
- (v) G.S.R. 480 (E) published in Gazette of India dated the 19th July, 2005 together with an explanatory memorandum seeking to withdraw final anti-dumping duty on paracetamol originating in or exported from Taiwan and continue the imposition of the same originating in or exported from the People's Republic of China at the rates recommended by the designated authority.
- (vi) G.S.R. 481 (E) published in Gazette of India dated the 19th July, 2005 together with an explanatory memorandum seeking to provisionally exempt imports of vitrified and porcelain tiles, produced and exported by specified parties, from the anti-dumping duty imposed thereon.

(vii) G.S.R. 482 (E) published in Gazette of India dated the 19th July, 2005 together with an explanatory memorandum seeking to rescind Notification No. 65/2001-Cus., dated the 25th June, 2001.

(viii) G.S.R. 503 (E) published in Gazette of India dated the 25th July, 2005 together with an explanatory memorandum seeking to impose final anti-dumping duty on “narrow woven fabrics” originating in or exported from the People’s Republic of China and Chinese Taipei.

(16) A copy each of the following Notifications (Hindi and English versions) under section 48 of the Foreign Exchange Management Act, 1999:-

(i) The Foreign Exchange Management (Establishment in India of branch or office or other place of business) (Amendment) Regulations, 2005 published in Notification No. G.S.R 336 (E) in Gazette of India dated the 27th May, 2005.

(ii) The Foreign Exchange Management (Transfer or Issue of Any Foreign Security) (Second Amendment) Regulations, 2005 published in Notification No. G.S.R 337 (E) in Gazette of India dated the 27th May, 2005.

(iii) The Foreign Exchange Management (Transfer or Issue of Security by a person Resident outside India) (Fourth Amendment) Regulations, 2005 published in Notification No. G.S.R 504 (E) in Gazette of India dated the 25th July, 2005.

(iv) The Foreign Exchange Management (Transfer or Issue of Security by a Person Resident outside India) (Fifth Amendment) Regulations, 2005 published in Notification No. G.S.R 505 (E) in Gazette of India dated the 25th July, 2005.

(v) The Foreign Exchange Management (Adjudication Proceedings and Appeal) Amendment Rules, 2005 published in Notification No. G.S.R 511 (E) in Gazette of India dated the 28th July, 2005.

(vi) The Foreign Exchange Management (Current Account Transaction) Amendment Rules, 2005 published in Notification No. G.S.R 512 (E) in Gazette of India dated the 29th July, 2005.

(vii) The Foreign Exchange Management (Transfer or issue of Security by a Person Resident outside India) (Third Amendment) Regulations, 2005 published in Notification No. G.S.R 513 (E) in Gazette of India dated the 29th July, 2005.

(17) A copy each of the following Notifications (Hindi and English versions) issued under the Foreign Exchange Management Act, 1999:-

(i) G.S.R. 338 (E) published in Gazette of India dated the 27th May, 2005 containing Corrigendum to the Notification No. G.S.R 757 (E) dated 19th November, 2004.

(ii) G.S.R. 514 (E) published in Gazette of India dated the 29th July, 2005 containing Corrigendum to the Notification No. G.S.R 625 (E) dated the 21st September, 2004.

(18) A copy each of the following Notifications (Hindi and English versions) issued under various sections of the Prevention of Money-laundering Act, 2002:-

(i) G.S.R. 436(E) published in Gazette of India dated the 1st July, 2005 together with an explanatory memorandum appointing the 1st day of July, 2005 as the date on which all the provisions of the Prevention of Money-laundering Act, 2002 shall come into force.

(ii) G.S.R. 437(E) published in Gazette of India dated the 1st July, 2005 together with an explanatory memorandum appointing and adjudicating authority consisting of Chairperson and two Members to exercise jurisdiction, power and authority conferred by or under the Prevention of Money-laundering Act, 2002.

(iii) G.S.R. 438(E) published in Gazette of India dated the 1st July, 2005 together with an explanatory memorandum specifying that the New Delhi Bench of adjudicating authority appointed under the Prevention of Money-laundering Act, 2002 shall exercise jurisdiction, powers and authority conferred by or under the said Act over the whole of India.

(iv) G.S.R. 439(E) published in Gazette of India dated the 1st July, 2005 together with an explanatory memorandum establishing an Appellate Tribunal at New Delhi to hear appeals against the orders of the Adjudicating Authority and the authorities under the Prevention of Money-laundering Act, 2002.

(v) G.S.R. 440(E) published in Gazette of India dated the 1st July, 2005 together with an explanatory memorandum regarding appointment of Director, Financial Intelligence Unit, India, and empowering the Director to exercise the powers conferred under various sections of the Prevention of Money-laundering Act, 2002.

(vi) G.S.R. 441(E) published in Gazette of India dated the 1st July, 2005 together with an explanatory memorandum regarding appointment of Director of Enforcement as the Director for the purpose of the various provisions of the Prevention of Money-laundering Act, 2002.

(19) A copy each of the following Notifications (Hindi and English versions) under section 74 of the Prevention of Money Laundering Act, 2002:-

- (i) The Prevention of Money-laundering (the Manner of forwarding a copy of the Order of Provisional Attachment of Property alongwith the Material, and copy of the Reasons alongwith the Material in respect of Survey, to the Adjudicating Authority and its period of Retention) Rules, 2005 published in Notification No. G.S.R. 442 (E) in Gazette of India dated the 1st July, 2005, together with an explanatory memorandum.
- (ii) The Prevention of Money-laundering (Receipt and Management of Confiscated Properties) Rules, 2005 published in Notification No. G.S.R. 443 (E) in Gazette of India dated the 1st July, 2005, together with an explanatory memorandum.
- (iii) The Prevention of Money-laundering (Maintenance of Records of the Nature and Value of Transactions, the Procedure and Manner of Maintaining and Time for Furnishing Information and Verification and Maintenance of Records of the Identity of the Clients of the Banking Companies, Financial Institutions and Intermediaries) Rules, 2005 published in Notification No. G.S.R. 444 (E) in Gazette of India dated the 1st July, 2005, together with an explanatory memorandum.
- (iv) The Prevention of Money-laundering (Forms, Search and Seizure and the Manner of Forwarding the Reasons and Material to the Adjudicating Authority, Impounding and Custody of Records and the Period of Retention) Rules, 2005 published in Notification No. G.S.R. 445 (E) in Gazette of India dated the 1st July, 2005, together with an explanatory memorandum.
- (v) The Prevention of Money-laundering (the Forms and the Manner of Forwarding a copy of Order of Arrest of a Person alongwith the Material to the Adjudicating Authority and its Period of Retention) Rules, 2005 published in Notification No. G.S.R. 446 (E) in Gazette of India dated the 1st July, 2005, together with an explanatory memorandum.
- (vi) The Prevention of Money-laundering (the Manner of Forwarding a Copy of the Order of Retention of Seized Property alongwith the Material to the Adjudicating Authority and the period of its Retention) Rules, 2005 published in Notification No. G.S.R. 447(E) in Gazette of India dated the 1st July, 2005, together with an explanatory memorandum.
- (vii) The Prevention of Money-laundering (Manner of Receiving the Records authenticated Outside India) Rules, 2005 published in Notification No. G.S.R. 448 (E) in Gazette of India dated the 1st July, 2005, together with an explanatory memorandum.

- (viii) The Prevention of Money-laundering (Appeal) Rules, 2005 published in Notification No. G.S.R. 449 (E) in Gazette of India dated the 1st July, 2005, together with an explanatory memorandum.

5. Report of Public Accounts Committee

Prof. Vijay Kumar Malhotra presented the Seventeenth Report (Hindi and English versions) of the Public Accounts Committee (2005-2006) on Action Taken by Government on the Observations and Recommendations contained in the 16th Report of PAC (13th Lok Sabha) relating to "Union Government Appropriation Accounts (Civil)-1996-97".

6. Report of Railway Convention Committee

Shri Gingee N. Ramachandran presented the Third Report (Hindi and English versions) of Railway Convention Committee (2004) on "Extension of concessions available on construction of new lines on strategic consideration to gauge conversion works taken up on strategic consideration."

7. Statements By Ministers

- (i) The Minister of Textiles made a statement regarding the status of implementation of the recommendations contained in the Second Report of the Standing Committee on Labour on Demands for Grants (2004-05) pertaining to the Ministry of Textiles.
- (ii) The Minister of State in the Ministry of Company Affairs made a statement regarding the status of implementation of the recommendations contained in the Fifth and Ninth Reports of the Standing Committee on Finance.
- (iii) The Minister of State in the Ministry of Parliamentary Affairs made a statement regarding Government Business for the week commencing the 16th August, 2005.

12.13 P.M.

8. Observation by the Speaker - Question of privilege

Hon'ble Speaker informed the House that he had received notices of question of privilege from Sarvashri Ramji Lal Suman, Devendra Prasad Yadav, Sita Ram Singh, Ganesh Prasad Singh, Raghunath Jha and Ram Kripal Yadav against the concerned correspondent, Editor and Publisher of 'The Pioneer' for having published a derogatory article captioned: "Speaker asks for trouble" in the newspaper's issue dated 7 August, 2005.

After hearing Shri Ramji Lal Suman, the Speaker made the following Observation:-

"I am thankful to you for taking up this matter and for raising it. Now, let me conduct this. You have made your observation. I do not want to linger this. I have already read that. I feel that there are some people who pay lip service to parliamentary democracy but try their best to denigrate this great institution. We need not take notice of all irresponsible and immature utterances made out of frustration and desperation. I treat all the motivated insinuations with the contempt they deserve and I close the matter."

Thereafter, the following members made submissions on the issue:-

- (1) Prof. S. P. Singh Baghel
- (2) Prof. Ram Gopal Yadav
- (3) Shri Devendra Prasad Yadav
- (4) Prof. Vijay Kumar Malhotra
- (5) Shri Prabhunath Singh
- (6) Mohd. Saleem
- (7) Shri N. N. Krishnadas

(Due to interruptions in the House, Lok Sabha adjourned at 12.26 P.M. and re-assembled at 12.47 P.M.)

After the House re-assembled, Shri Devendra Prasad Yadav made submission on the issue. There upon the Speaker observed that he would give his ruling next week.

12.47 P.M.

9. Calling Attention

Shri Yogi Aditya Nath called the attention of the Minister of Health and Family Welfare to the situation arising out of spread of encephalitis in the country and steps taken by the Government in regard thereto.

The Minister of Health and Family Welfare made a statement in regard thereto.

_10. Submissions by Members regarding alleged surveillance over Shri Gurudas Dasgupta, M.P. (Lok Sabha) by Central Intelligence Agencies.

The following members made submissions regarding alleged surveillance over Shri Gurudas Dasgupta, M.P. (Lok Sabha) by Central Intelligence Agencies:-

- (1) Shri Suravaram Sudhakar Reddy
- (2) Prof. Vijay Kumar Malhotra
- (3) Shri Devendra Prasad Yadav
- (4) Shri Hannan Mollah
- (5) Shri Khagen Das
- (6) Shri Santasri Chatterjee
- (7) Shri Prabhunath Singh
- (8) Shri C.K. Chandrappan
- (9) Shri Shivraj V. Patil

(Lok Sabha adjourned at 1.20 P.M. and re-assembled at 2.24 P.M.)

-

11. Discussion under Rule 193

Time Taken: Hrs. Mts.

Shri Shivraj V. Patil replied to the discussion regarding terrorism in the country including attack on Ram Janam Bhoomi Complex at Ayodhya raised by Prof. Vijay Kumar Malhotra on the 4th August, 2005.

The discussion was concluded.

12. Motion regarding Twelfth Report of the Committee on Private Members' Bills and Resolutions

Shri Chandra Pratap Singh moved the following motion:-

“That this House do agree with the Twelfth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 10th August, 2005.”.

The motion was adopted.

13. Private Members' Bills – Introduced

- (1) The Prohibition of Extravagant Expenditure on Marriages Bill, 2005 by Shri R. Sambasiva Rao.
- (2) The Constitution (Amendment) Bill, 2005 (Substitution of new article for article 130) by Shri Suresh Kurup.
- (3) The Old Age Pension and Rehabilitation Bill, 2005 by Shrimati Krishna Tirath.
- (4) The Coffee Growers Welfare Bill, 2005 by Shri M.P. Veerendra Kumar.
- (5) The Constitution (Amendment) Bill, 2005 (Substitution of new article for article 253, etc.) by Shri M.P. Veerendra Kumar.
- (6) The Contract Labour (Regulation and Abolition) (Amendment) Bill, 2005 (Amendment of section 10) by Shri Gingee N. Ramachandran.
- (7) The Payment of Bonus (Amendment) Bill, 2005 (Amendment of section 2, etc.) by Shri Gingee N. Ramachandran.
- (8) The Payment of Wages (Amendment) Bill, 2005 (Amendment of section 1) by Shri Gingee N. Ramachandran.
- (9) The Industrial Disputes (Amendment) Bill, 2005 (Amendment of section 2A, etc.,) by Shri Gingee N. Ramachandran.
- (10) The National Child Welfare Board Bill, 2005 by Shri R. Sambasiva Rao
- (11) The Family Courts (Amendment) Bill, 2005 (Amendment of section 7, etc.) by Shri C.K. Chandrappan.

14. **Private Member's Bill-Withdrawn**

The Abolition of Child Labour Bill, 2005 by Shri Iqbal Ahmed Saradgi.

Further discussion on the motion for consideration of the Bill moved by Shri Iqbal Ahmed Saradgi on 13 May, 2005, continued.

The following members took part in the debate:-

- (1) Shri Adhir Chowdhury
- (2) Dr. Rajesh Mishra
- (3) Prof. Rasa Singh Rawat
- (4) Shri Ram Kripal Yadav
- (5) Shri Suresh Kurup
- (6) Shri Bhartruhari Mahtab
- (7) Shri Mitrasen Yadav
- (8) Smt. V. Radhika Selvai
- (9) Shri Karan Singh Yadav
- (10) Shri Ravi Prakash Verma
- (11) Shri Mohammad Tahir Khan
- (12) Shri Sugrib Singh
- (13) Shri K. Chandrashekhara Rao

Shri Iqbal Ahmed Saradgi replied to the debate.

The Bill was withdrawn by leave of the House.

15. **Private Member's Bill-Under Consideration**

The Constitution (Amendment) Bill, 2004 (Insertion of new article 47A) by Shri Suravaram Sudhakar Reddy.

The motion for consideration of the Bill was moved by Shri Suravaram Sudhakar Reddy.

His speech was not concluded.

The discussion was not concluded.

16. Report of the Business Advisory Committee

— Shri Santosh Gangwar presented the Fifteenth Report of the Business Advisory Committee.

5.51 P.M

17. Half-an-Hour Discussion

Shri Krishna Swamy raised a discussion on the points arising out of the answer given by the Minister of Railways on 04.08.2005 to Starred Question No. 164 regarding '**Use of Railway land**'.

Shri R. Velu replied to the discussion.

***6.57 P.M.**

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 16th August, 2005)

P.D.T. ACHARY,

Secretary-General.

* From 6. 18 P.M. to 6. 57 P.M., Members raised matters of urgent public importance.

LOK SABHA

Bulletin-Part I

(Brief Record of Proceedings)

Tuesday, August 16, 2005/Sravana 25, 1927 (Saka)

No. 102

11.00 A.M.

1. Starred Questions

Starred Question Nos. 301, 303-306 and 310 were orally answered. Replies to Starred Question Nos. 302, 307-309 and 311-320 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 3126-3282 were laid on the Table.

12 Noon

3. Observation by the Speaker

The Speaker made an Observation regarding the business transacted by the House during the week ended on 12 August, 2005.

4. Papers laid on the Table

The following papers were laid on the Table:-

(1) A copy of the Annual Statement (Hindi and English versions) regarding allotments made under 5% discretionary quota in accordance with the guidelines issued by the Directorate of Estates, for the year ending the 31st December, 2004.

(2) A copy of the Coir Industry (Second Amendment) Rules, 2004 (Hindi and English versions) published in Notification No.

S.O. 1199 (E) in Gazette of India dated the 28th October, 2004 under sub-section (3) of section 26 of the Coir Industry Act, 1953.

(3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

(4)(i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan (U.P. Education for All Project Board), Lucknow, for the year 2003-2004, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan (U.P. Education for All Project Board), Lucknow, for the year 2003-2004

(5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

(6)(i) A copy of the Annual Report (Hindi and English versions) of the District Primary Education Programme-III (U.P. Education for All Project Board), Lucknow, for the year 2003-2004, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the District Primary Education Programme-III (U.P. Education for All Project Board), Lucknow, for the year 2003-2004.

(7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

(8)(i) A copy of the Annual Report (Hindi and English versions) of the Gujarat Council of Primary

Education, Gandhinagar, for the year 2002-2003, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Gujarat Council of Primary Education, Gandhinagar, for the year 2002-2003.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10)(i) A copy of the Annual Report (Hindi and English versions) of the Auroville Foundation, Auroville, for the year 2003-2004.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Auroville Foundation, Auroville, for the year 2003-2004, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Auroville Foundation, Auroville, for the year 2003-2004.
- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) A copy of the Annual Accounts (Hindi and English versions) of the University of Delhi, Delhi, for the year 2000-2001, together with Audit Report thereon.
- (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) A copy of the Annual Accounts (Hindi and English versions) of the Indira Gandhi National Open University, New Delhi, for the year 2002-2003,

together with Audit Report thereon, under sub-section (4) of section 29 of the Indira Gandhi National Open University Act, 1985.

- (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.

- (16)(i) A copy of the Annual Report (Hindi and English versions) of the National Book Trust, India, New Delhi, for the year 2002-2003, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Book Trust, India, New Delhi, for the year 2002-2003.

- (17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.

- (18)(i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Delhi, for the year 2003-2004.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology, Delhi, for the year 2003-2004, together with Audit Report thereon, under sub-section (4) of section 23 of the Indian Institute of Technology Act, 1961.
 - (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology, Delhi, for the year 2003-2004.

- (19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.

(20) A copy each of the following Notifications (Hindi and English versions) under section 33 of the National Council for Teacher Education Act, 1993:-

- (i) The NCTE (Contributory Provident Fund) (Amendment) Regulations, 2005 published in Notification No. F. 9-8/2005/NCTE (Estt.) in Gazette of India dated 1st April, 2005.
 - (ii) The NCTE (form of application for recognition, the time limit of submission of application, determination of norms and standards for recognition of teacher education programmes and permission to start new course or training) (4th Amendment) Regulations, 2005 published in Notification No. F. 49-5/2005-NCTE (N & S) in Gazette of India dated 1st April, 2005.
- (21)(i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Educational Planning and Administration, New Delhi, for the year 2002-2003, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Educational Planning and Administration, New Delhi, for the year 2002-2003.
- (22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.
- (23)(i) A copy of the Annual Report (Hindi and English versions) of the Maharashtra Prathamik Shikshan Parishad, Mumbai, for the year 2003-2004, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the

Maharashtra Prathamik Shikshan Parishad,
Mumbai, for the year 2003-2004.

(24) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.

(25)(i) A copy of the Annual Report (Hindi and English versions) of the Jharkhand Education Project Council, Ranchi, for the year 2003-2004, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Jharkhand Education Project Council, Ranchi, for the year 2003-2004.

(26) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.

(27) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India –Union Government (Defence Services) (No. 15 of 2005) – Ordinance Factories – Performance Audit of Manufacture of High Caliber Ammunition in Ordinance Factories for the year ended the March, 2004, under article 151(1) of the Constitution.

(28) A copy of the Delhi Police (Appointment and Recruitment) (Second Amendment) Rules, 2005 (Hindi and English versions) published in Notification No. F.13/5/2005/HP-I/Estt./ in Delhi Gazette dated the 14th July, 2005, sub-section (2) of section 148 of the Delhi Police Act, 1978.

5. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:-

(i) That at its sitting held on the 12th August, 2005, Rajya Sabha passed the Sree Chitra Tirunal Institute for Medical Sciences and Technology, Trivandrum (Amendment) Bill, 2005.

(ii) That at its sitting held on the 12th August, 2005, Rajya Sabha passed the Displaced Persons Claims and Other Laws Repeal Bill, 2005.

(iii) That at its sitting held on the 12th August, 2005, Rajya Sabha passed the Immigration (Carriers' Liability) (Amendment) Bill, 2005.

6. Bills as passed by Rajya Sabha-Laid on the Table

(i) The Sree Chitra Tirunal Institute for Medical Sciences and Technology, Trivandrum (Amendment) Bill, 2005.

(ii) The Displaced Persons Claims and Other Laws Repeal Bill, 2005.

(iii) The Immigration (Carriers' Liability) (Amendment) Bill, 2005.

7. Study Tour Reports of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri Satyanarayan Jatiya laid on the table a copy each of the following:-

(1) Report of the Tour of Study Group-I of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on their visit to Hyderabad, Chennai, Bangalore, Thiruvananthapuram and Mumbai during October, 2004; and

(2) Report of the Tour of Study Group- II of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on their visit to Jaipur,

Jodhpur, Udaipur, Mumbai and Pune during
October-November, 2004.

8. Calling Attention

12.09 P.M.

- (i) Shri Mohan Rawale called the attention of the Minister of Petroleum and Natural Gas to the situation arising out of devastating fire that broke out in Bombay High Oil Platform of ONGC on 27 July, 2005 resulting in loss of lives and property worth crores of rupees and steps taken by the Government in regard thereto.

The Minister of Petroleum and Natural Gas made a statement in regard thereto.

12.56 P.M.

- (ii) Shri Raghunath Jha called the attention of the Minister of Road Transport & Highways to the situation arising out of dilapidated condition of National highways in Bihar and steps taken by the Government in this regard.

The Minister of Road Transport & Highways made a statement in regard thereto.

1.31 P.M.

9. Motion regarding the Fifteenth Report of the Business Advisory Committee

Shri Santosh Gangwar moved the following motion:-

“That this House do agree with the Fifteenth Report of the Business Advisory Committee presented to the House on the 12th August, 2005.”

The motion was adopted.

(Lok Sabha adjourned at 1.32 P.M. and re-assembled at 2.21 P.M.)

10. Government Bills – Introduced

- (i) The Banking Companies (Acquisition and Transfer of Undertakings) and Financial Institutions Laws (Amendment) Bill, 2005.

The motion for leave to introduce the Bill moved by Shri S.S. Palanimanickam on behalf of Shri P. Chidambaram was opposed.

The motion was adopted and the Bill was introduced.

- (ii) The Cess Laws (Repealing and Amending) Bill, 2005.

- (iii) The Factories (Amendment) Bill, 2005.

11. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under rule 377 as indicated against each:-

- (1) Shri Chandra Sekhar Dubey regarding need to conduct a CBI inquiry into alleged irregularities in Coal India Limited.
- (2) Dr. Karan Singh Yadav regarding need to introduce a D.M.U. service between Alwar and Delhi.
- (3) Shri Adhir Chowdhury regarding need to declare Murshidabad district in West Bengal as a heritage destination and provide infrastructure for promoting tourism in the region.
- (4) Dr. Rajesh Kumar Mishra regarding need to protect the Silk industry of Eastern Uttar Pradesh by imposing higher duty on imported Silk.
- (5) Shri Jivabhai A. Patel regarding need to simplify tax regime in the interest of trading community.

- (6) Shri V.K. Thummar regarding need to reduce the premium charged on Crop Insurance Scheme in Amreli Parliamentary Constituency, Gujarat.
- (7) Shri Prahlad Joshi regarding need to upgrade Hebsur-Dharwad-Ramnagar road in Karnataka as a National Highway.
- (8) Dr. Laxminarayan Pandey regarding need to expedite availability of credit cards to the farmers through nationalized Banks in Madhya Pradesh and Rajasthan.
- (9) Shri Bachi Singh Rawat regarding need to rescind the order withdrawing relaxation of height being given to the candidates from Uttaranchal for recruitment in Army.
- (10) Shri Bhanu Pratap Singh Verma regarding need to provide financial assistance to the Government of Uttar Pradesh for re-construction of a bridge on Malanga drain linking Jhansi – Kanpur – Mumbai National Highway in Jalaun Parliamentary Constituency.
- (11) Shri Chandramani Tripathi regarding need for proper maintenance of National Highway No. 27 between Suhagi and Charghat.
- (12) Shri Santasri Chatterjee regarding need to take appropriate steps for revival of 53 sick textile units as recommended by BIFR.
- (13) Shri Ramji Lal Suman regarding need to repeal 'Dramatic Performance Act, 1876' with a view to protect the interest of dramatists in the country.
- (14) Shri Tukaram Ganpatrao Renge Patil regarding need to introduce an express train between Manmad and Tirupati via Parbhani and Sikanderabad.

- (15) Shri Bhubaneshwar Prasad Mehta regarding need to take suitable measures to revive sick industries in Jharkhand
- (16) Shri Shrinivas Patil regarding need to take steps to strengthen banks of river Krishna at Karad and Sangli in Satara and Sangli districts of Maharashtra.
- (17) Shri Prabhunath Singh regarding need to open a Railway residential school at Manjhi in Saran district, Bihar.
- (18) Shri Sunil Kumar Mahato regarding need to restart Tata – Katihar link railway service and introduce a new super fast train between Tata Nagar and Patna.
- (19) Ms. Ingrid Mcleod regarding need to open the office of Railway Recruitment Board in Bilaspur, Chhatisgarh.
- (20) Shri Mani Charenamei regarding need to observe cease-fire ground rules by security forces in Manipur.

2.27 P.M.

12. Statutory Resolution – Negatived

Shri Santosh Gangwar moved the following resolution: -

“That this House disapproves of the Citizenship (Amendment) Ordinance, 2005 (No. 2 of 2005) promulgated by the President on 28 June, 2005.”

After discussion as indicated in para 13 below the resolution was negatived.

13. Government Bill - Passed

The Citizenship (Amendment) Bill, 2005 as passed by Rajya Sabha.

The motion for consideration of the Bill was moved by Shri Shriprakash Jaiswal on behalf of Shri Shivraj V. Patil.

The following members took part in the combined discussion on resolution (vide para 12 above) and for the motion for consideration of the Bill:-

- (1) Shri K.S. Rao
- (2) Shri Chandramani Tripathi
- (3) Shri Sudhangshu Seal
- (4) Shri Shailendra Kumar
- (5) Shri Bhartruhari Mahtab
- (6) Shri Ilyas Azmi
- (7) Shri C.K. Chandrappan
- (8) Shri Ram Kripal Yadav
- (9) Shri Suresh Prabhu
- (10) Shri Francis Fanthome
- (11) Shri Avinash Rai Khanna
- (12) Shri Tathagata Satpathy
- (13) Shri Varkala Radhakrishnan
- (14) Shri Nikhil Kumar

Shri Shriprakash Jaiswal replied to the combined debate.

The motion for consideration of the Bill was adopted and the clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 6 were adopted.

Clause 1, the Enacting Formula and the Long title were also adopted.

The motion that the Bill be passed was moved by Shri Shriprakash Jaiswal.

The motion was adopted and the Bill was passed.

4.39 P.M.

14. Discussion Under Rule 193

Time permissible: 2 hrs.

Time Taken: 1 hr. 42 mts.

Balance: 18 mts.

Shri Avinash Rai Khanna raised a discussion regarding rise in prices of essential commodities including hike in petroleum prices.

The following members took part in the debate:-

(1) Shri S.K. Kharventhan

(2) Shri Ramji Lal Suman

(3) Shri Lakshman Seth

(4) Shri Mani Shankar Aiyar

The discussion was not concluded.

***6.54 P.M.**

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 17th August, 2005)

P.D.T. ACHARY,

Secretary-General.

* From 6.21P.M. to 6.54 P.M., Members raised matters of urgent public importance.

Bulletin-Part I

(Brief Record of Proceedings)

Wednesday, August 17, 2005/Sravana 26, 1927 (Saka)

No. 103

11.00 A.M.

1. Starred Questions

Starred Question Nos. 321-324 and 326 were orally answered. Replies to Starred Question Nos. 325 and 327-340 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 3283-3506 were laid on the Table.

12 Noon

3. Papers laid on the Table

The following papers were laid on the Table:-

A copy of the Memorandum of Understanding (Hindi and English versions) between Hindustan Latex Limited and the Department of Health and Family Welfare, Ministry of Health and Family Welfare, for the year 2005-2006.

- (2)(i) A copy of the Annual Report (Hindi and English versions) of the Kamala Nehru Memorial Hospital, Allahabad, for the year 2003-2004, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Kamala Nehru Memorial Hospital, Allahabad, for the year 2003-2004.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) A copy of the Annual Report (Hindi and English versions) of the National Illness Assistance Fund , for the years 2001-2002 and 2002-2003, alongwith Audited Accounts.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

(6) A copy of the Drugs and Cosmetics (5th Amendment) Rules, 2005 (Hindi and English versions) published in Notification No. G.S.R. 431 (E) in Gazette of India dated the 30th June, 2005, under section 38 of the Drugs and Cosmetics Act, 1940.

(7) A copy of the Notification No. G.S.R. 809 (E) (Hindi and English versions) published in Gazette of India dated the 15th December, 2004 containing Corrigendum to the Notification No. 388 (E) dated the 25th June, 2004 issued under Prevention of Food Adulteration Act, 1954.

(8) A copy each of the following Notifications (Hindi and English versions) issued under section 10 of the National Highways Act, 1956:-

S.O. 115 (E) published in Gazette of India dated the 2nd February, 2005 authorizing Sub-Divisional Officer, Hinganghat to acquire land on National Highway No. 7 in the State of Maharashtra.

S.O. 524 (E) published in Gazette of India dated the 7th April, 2005 entrusting National Highway No. 8 (Ajmer to Rajasthan/Gujarat Border) in the State of Rajasthan to the National Highways Authority of India.

S.O. 554 (E) published in Gazette of India dated the 15th April, 2005 regarding acquisition of land for building (four-laning) of National Highway No. 4 (Chennai-Ranipet Section) in Kancheepuram District in the State of Tamil Nadu.

S.O. 556 (E) published in Gazette of India dated the 19th April, 2005 regarding acquisition of land for the public purpose of building, maintenance, management and operation of National Highway No. 37 in the State of Assam.

S.O. 557 (E) published in Gazette of India dated the 19th April, 2005 making certain amendments in the Notification No. S.O. 600 (E) dated the 19th May, 2004.

S.O. 558 (E) published in Gazette of India dated the 19th April, 2005 making certain amendments in the Notification No. S.O. 602 (E) dated the 19th May, 2004.

S.O. 559 (E) published in Gazette of India dated the 19th April, 2005 regarding acquisition of land for the public purpose of building, maintenance, management and operation of National Highway No. 37 in the State of Assam.

S.O. 560 (E) published in Gazette of India dated the 19th April, 2005 regarding acquisition of land for building, maintenance, management and operation of National Highway No. 37 in the State of Assam.

S.O. 566 (E) published in Gazette of India dated the 21st April, 2005 regarding acquisition of land for building, maintenance, management and operation of National Highway No. 7 (Madurai-Kanyakumari Section) in Tirunelveli District in the State of Tamil Nadu.

S.O. 567 (E) published in Gazette of India dated the 21st April, 2005 regarding acquisition of land for building, maintenance, management and operation of National Highway No. 7 (Bangalore-Salem-Madurai and Madurai-Kanyakumari Sections) in Madurai District in the State of Tamil Nadu.

S.O. 569 (E) published in Gazette of India dated the 21st April, 2005 regarding acquisition of land for building, maintenance, management and operation of National Highway No. 7 (Madurai-Kanyakumari Section) in Tirunelveli District in the State of Tamil Nadu.

S.O. 593 (E) and S.O. 594 (E) published in Gazette of India dated the 28th April, 2005 regarding acquisition of land for building (four-laning) of National Highway No. 46 (Krishnagiri-Ranipet Section) in Vellore District in the State of Tamil Nadu.

S.O. 658 (E) published in Gazette of India dated the 10th May, 2005 making certain amendments in the Notification No. S.O. 935 (E) dated the 19th August, 2004.

S.O. 659 (E) published in Gazette of India dated the 10th May, 2005 regarding acquisition of land for building, maintenance, management and operation of National Highway No. 7 (Lakhnadon-Madhya Pradesh/Maharashtra Border) in Seoni District in the State of Madhya Pradesh.

S.O. 673 (E) published in Gazette of India dated the 17th May, 2005 making certain amendments in the Notification No. S.O. 1120 (E) dated the 29th September, 2003.

S.O. 685 (E) published in Gazette of India dated the 20th May, 2005 making certain amendments in the Notification No. S.O. 435 (E) dated the 16th May, 2003.

S.O. 688 (E) published in Gazette of India dated the 20th May, 2005 making certain amendments in the Notification No. S.O. 78 (E) dated the 4th February, 1999.

S.O. 694 (E) published in Gazette of India dated the 24th May, 2005 regarding acquisition of land for building (four or six-laning) on National Highway No.25 in Jalaun District in the State of Uttar Pradesh.

S.O. 696 (E) published in Gazette of India dated the 24th May, 2005 authorizing Special Land Acquisition Officer, Bangalore as the Competent Authority to perform the functions of authority under the National Highway Act with effect from the date of publication of the Notification.

(9) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.

(10) A copy each of the following Notifications (Hindi and English versions) under section 11 of the National Highways Authority of India Act, 1988:-

S.O. 587 (E) published in Gazette of India dated the 27th April, 2005 regarding levy of fee to be recovered from the users of four-laned stretch on National Highway No. 8 (Kherwara-Ratanpur section) in the State of Gujarat.

S.O. 588 (E) published in Gazette of India dated the 27th April, 2005 regarding levy of fee to be recovered from the users of four-laned stretch on National Highway No. 5 in the State of Andhra Pradesh.

S.O. 589 (E) published in Gazette of India dated the 27th April, 2005 regarding levy of fee to be recovered from the users of four-laned stretch on National Highway No. 5 (Rajamundry to Tuni section) in the State of Andhra Pradesh.

S.O. 590 (E) published in Gazette of India dated the 27th April, 2005 regarding levy of fee to be recovered from the users of four-laned stretch on National Highway No. 5 in the State of Andhra Pradesh.

(11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.

*(12) A copy of the Notification No. 32/2005-CE (Hindi and English versions) published in Gazette of India dated the 17th August, 2005, together with an explanatory memorandum seeking to exempt cement (Chapter 25) and steel items (Chapter 72 or 73) used in construction of residential houses (temporary as well as permanent) in Tsunami affected areas, by agencies approved by the concerned State Governments of Tamil Nadu, Andhra Pradesh, Kerala, Union Territories of Pondicherry and Andaman and Nicobar Islands, under sub-section (2) of section 38 of the Central Excise Act, 1944.

4. Statements of Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Dr. Satyanarayan Jatiya laid on the Table the Statements (Hindi and English Versions) showing Final Action Taken replies of the Government on the recommendations/observations contained in Chapter I of the following Action Taken Reports of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes :-

(1) Forty-third Report (10th Lok Sabha) – Formulation, Implementation and Monitoring of Reservation Policy;

(2) Forty-sixth Report (10th Lok Sabha) – Atrocities on Scheduled Castes and Scheduled Tribes and pattern of Social Crimes towards them;

(3) Fifth Report (11th Lok Sabha) – Reservation for and Employment of Scheduled Castes and Scheduled Tribes in Indian Bank and credit facilities provided by the Bank to them;

Eleventh Report (13th Lok Sabha) – Reservation for and Employment of Scheduled Castes and Scheduled Tribes in All India Radio and Doordarshan; and

Third Report (14th Lok Sabha) – Working of the Tribal Cooperative Marketing Development Federation of India Limited (TRIFED).

.....
*At. 4.26 PM.

5. Calling Attentions

12.01 P.M.

Shri A. Krishnaswamy called the attention of the Minister of Human Resource Development to the need for a suitable legislation providing for reservation to Scheduled Castes, Scheduled Tribes and other Backward Classes in all the Higher Educational Institutions recognized/aided by the Government and Self-Financing Institutions of the country in accordance with the Constitutional provision on reservation.

The Minister of Human Resource Development made a statement in regard thereto.

12.53 P.M.

Shri Ananth Kumar called the attention of the Minister of Water Resources to the need to expedite the approval of Kalasa and Banduri Nala Projects, tributaries to river Mahadayi, in Karnataka in order to solve the acute drinking water problem in the State.

The Minister of Water Resources made a statement in regard thereto.

(Lok Sabha adjourned at 1.41 P.M. and re-assembled at 2.42 P.M.)

6. Matters under Rule 377

- (1) Smt. Pratibha Singh raised a matter regarding need to provide special economic package to Himachal Pradesh for its all-round development.
- (2) Shri N.S.V. Chitthan raised a matter regarding need to release commemorative stamp on the birth centenary of Dr. Soundram, a freedom fighter falling on 18 August, 2005.
- (3) Shri Bir Singh Mahato raised a matter regarding need to extend 315 A and 316 A rail services upto Muri via Jhalda in West Bengal and re-route Shakti Puja Express via Muri, Jalda and Bokaro Steel City.
- (4) Dr. (Col.) Dhani Ram Shandil raised a matter regarding need to clear the proposal for setting up of Chanshal-Shimla – Solan for multi-purpose water supply project in Himachal Pradesh.
- (5) Shri Rayapati Sambasiva Rao raised a matter regarding need to grant environmental clearance to the pending irrigation projects of Andhra Pradesh.
- (6) Shri Avinash Rai Khanna raised a matter regarding need to take steps to check use of drugs by youths in Punjab.
- (7) Shri Haribhau Rathod raised a matter regarding need to increase the percentage of reservation provided to Banjara and other nomadic tribes for their socio-economic and educational upliftment.
- (8) Shri Ananta Nayak raised a matter regarding need to release adequate funds for speedy completion of Keonjhar – Daitani – Banspani railway section in Orissa.
- (9) Shri Hansraj G. Ahir raised a matter regarding need to continue the permission granted to Ayurvedic doctors for using Allopathic system of medication in Maharashtra and other parts of the country.
- (10) Shri Prasanta Pradhan raised a matter regarding need for construction of a coastal Highway between Haldia and Digha in West Bengal and also establish Tourism and Small Scale Industrial Complex in the region.
- (11) Shri Harikewal Prasad raised a matter regarding need to provide special package to the Government of Uttar Pradesh to meet the imminent threat posed to the villages on the banks of river Ghagra, in Salempur Parliamentary Constituency due to rise in its water level.
- (12) Mohd. Tahir Khan raised a matter regarding need to provide relief to the farmers

whose crops have been affected due to erosion caused by river Gomti in Haliapur and Jagdishpuri in Sultanpur district.

- (13) Shri Sugrib Singh raised a matter regarding need to open Technical Educational Institutes in Phulbani Parliamentary Constituency, Orissa for the benefit of tribal population.
- (14) Dr. M. Jagannath raised a matter regarding need to take suitable measures for speedy disposal of pending cases in courts.
- (15) Shri Sarbananda Sonowal raised a matter regarding need for inclusion of more areas under the North East Industrial Policy, 1997 with a view to create employment in the region.

3.05 P.M.

7. Government Bill – Passed

Time Taken:3 hrs. 07 mts.

The Payment of Wages (Amendment) Bill, 2004 as passed by Rajya Sabha

The motion for consideration of the Bill was moved by Shri K. Chandrasekhar Rao.

The following members took part in the debate:-

Shri Thawar Chand Gehlot

Shri Madhusudan Mistry

Shri Santasri Chatterjee

Shri C. Kuppasami

Shri Shailendra Kumar

Shri Braja Kishore Tripathy

Shri K. Subbarayan

Prof. Rasa Singh Rawat

Shri S.K. Kharventhan

Shri Suresh Prabhu

Shri Rajaram Pal

Shri Basudeb Acharia

Shri Girdhari Lal Bhargava

Ch. Lal Singh

Shri Ram Kripal Yadav

Shri Joachim Baxla

Shri K. Chandrasekhar Rao replied to the debate.

The motion for consideration of the Bill was adopted and the clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 11 were adopted.

Clause 1 was adopted as amended.

The Enacting Formula was adopted as amended.

The Long title was also adopted.

The motion that the Bill, as amended be passed was moved by Shri K. Chandrasekhar Rao.

The motion was adopted and the Bill was passed, as amended.

***8. Statement by Minister**

The Minister of State in the Ministry of External Affairs made a statement regarding issuance of duplicate passports to those people whose passports have been damaged in the recent floods in Maharashtra on a reduced payment of Rs. 500/-.

@9. Announcement by the Chair

The Chair made the following announcement:-

"The Business Advisory Committee at its sitting held today has inter-alia recommended that the sitting fixed for Friday, the 26th August, 2005 may be cancelled and the Private Members' Business i.e. Bills fixed for that day be taken up on Thursday, the 25th August, 2005 at 4.30 P.M. It was also agreed that in order to enable the House to take up the National Rural Employment Guarantee Bill, Private Members' Business i.e. Resolutions fixed for tomorrow the 18th August, 2005 be transacted on 25th August, 2005 at 2 P.M.

I hope the House agrees."

The House agreed.

#7.03 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 18th August, 2005)

P.D.T. ACHARY,

Secretary-General.

*At 3.26 P.M.

@At 5.21 P.M.

From 6.12 P.M. to 7.03 P.M., Members raised matters of urgent public importance.

Bulletin-Part I

(Brief Record of Proceedings)

Thursday, August 18, 2005/Sravana 27, 1927 (Saka)

No. 104

11.00 A.M.

1. Starred Questions

Starred Question Nos. 341, 342, 344-347 were orally answered. Replies to Starred Question Nos. 348-360 were laid on the Table.

Starred Question No. 343 has been postponed to 25 August, 2005.

2. Unstarred Questions

Replies to Unstarred Question Nos. 3507-3696 were laid on the Table.

11.59 A.M.

3. Ruling by the Speaker – Question of Privilege

The Speaker informed the house that "on 12th August 2005, Shri Ramji Lal Suman, hon. Member, gave notice of a question of privilege under rule 222 of the Rules of Procedure and Conduct of Business in Lok Sabha against one Swapan Dasgupta, the correspondent of the newspaper '*The Pioneer*', which carried an article published on 7th August 2005 titled "Speaker asks for trouble". In his notice, Shri Ramji Lal Suman stated that the article was highly objectionable, as it had adversely commented on the prestige and dignity of the high office of the Speaker, and as it had raised doubts on the motive of the Speaker and tried to drag him into controversies. A copy of the relevant publication was enclosed to his notice.

Hon. Members Shri Devendra Prasad Yadav, Shri Sitaram Singh, Shri Ram Kripal Yadav, Shri Ganesh Prasad Singh and Shri Raghunath Jha also gave notices of privilege against the editor and printer of the newspaper and

the said correspondent regarding the same publication on the ground that the impugned article questioned the impartiality of the Speaker and they further contended that it was a calculated attempt to defame the House and the high office of the Speaker.

Shri M.P. Veerendra Kumar also gave a notice of privilege against the correspondent in view of the contents of the above article.

After hearing Shri Ramji Lal Suman who raised the matter on the floor of the House, I made the following observations:

"I am thankful to you for taking up this matter and for raising it. Now, let me conduct this. You have made your observation. I do not want to linger this. I have already read that. I feel that there are some people who pay lip service to parliamentary democracy but try their best to denigrate this great institution. We need not take notice of all irresponsible and immature utterances made out of frustration and desperation. I treat all the motivated insinuations with the contempt they deserve and I close the matter."

Thereafter, several other hon. Members, namely, Prof. S.P. Singh Baghel, Prof. Ram Gopal Yadav, Shri Devendra Prasad Yadav, Prof. Vijay Kumar Malhotra, Shri Prabhunath Singh, Shri Mohd. Salim and Shri N.N. Krishnadas made submissions on the issue and because of the interruptions in the proceedings, I adjourned the House at 12.26 p.m. and held a meeting with the leaders in my room. The House reassembled at 12.47 p.m. when Shri Devendra Prasad Yadav made submissions on the issue and I observed that I would give my ruling next week.

Pursuant thereto, I wish to give my ruling as follows:-

In the impugned article, it has been alleged, amongst others, that the present Speaker of Lok Sabha has extra-territorial loyalty, that he is a committed Speaker, that he is partisan and that he has no sense of prestige, that he is highhanded in his behaviour and has no sense of fair play.

It is well established that the speeches and writings, which cast reflection on the character and impartiality of the Speaker in the discharge of his duty, constitute breach of privilege and contempt of the House (Kaul and Shakhder—Practice and Procedure of Parliament (5th Edition) Pages 279-280).

In May's Parliamentary Practice (20th Edition) at page 159, it has been observed that the reflections on the character of the Speaker and the accusations of partiality in the discharge of his duty have been held to constitute breaches of privilege or contempt. At page 235 of the same edition of May's Parliamentary Practice, it has been observed that "reflections upon the character or actions of the Speaker may be punished as breaches of privilege. His action cannot be criticized incidentally in debate or upon any form of proceeding except a substantive motion."

According to me, the position in law is beyond any doubt and to anyone concerned with the parliamentary system, it is clear that the impugned article not only reeks of malice but is highly contumacious in its conception and in its contents as it deliberately accuses the Speaker of partiality and reflects on his character and actions as Speaker, which amounts to gross breach of privilege of the Speaker and also of the House.

It has been contended by some hon. Members on the floor of this House that journalists enjoy the freedom of Press and that one is entitled to criticize the Speaker. The present Speaker has not claimed any immunity from any *bona fide* criticism, which no doubt has also to take note of the privileges of this great institution. Freedom of Press, a cherished fundamental right in our country, is subject to reasonable restrictions, as contemplated by the Constitution itself, and cannot and does not comprise of deliberately tendentious and motivated attacks on the great institutions of this Republic and their officers and functionaries. The freedom of Press does not also contemplate making of reckless allegations, devoid of truth and lacking in *bona fides*. In the name of exercising freedom of Press, there cannot be trial by the press in which it plays the role of both the accuser and the judge.

Freedom of Press also encompasses fundamental duties of the Press, which call for showing respect for others and responsible behaviour and cannot permit denigration of the constitutional bodies and the institutions and their important segments.

It should be noted that although the Presiding Officer of this House is publicly accused of improper behaviour and of partisanship, he cannot join in any public controversy. A most disquieting development is that when the matter has been raised in the House and the Speaker has reserved his ruling, there are open discussions in the Electronic Media as also in the same newspaper where the concerned correspondent and his Editor have tried to justify the allegations and thereby, in my opinion, have aggravated the breach of privilege. Significantly, the Speaker can only be a viewer of the so-called discussion and not a participant. The Speaker has to depend on the commitment of the hon. Members of this House, who are keen to preserve the dignity and the status of this

great institution. I have no manner of doubt that if such serious accusations of partisanship and libellous allegations had been made against the judiciary, it would have been glaring examples of contempt of Court.

While reiterating my view of the allegations, I wish particularly to refer to some deliberately factual misstatements made in the impugned article in an attempt to make out a case, so that the Hon,ble Members and the country may be aware of the truth.

The impugned article refers to the so-called conflict between the Chair and one hon. Member over Parliamentary agenda and it has alleged that the said hon. Member felt that she was being gagged and as such had staged a dramatic protest. This accusation is clearly motivated. So far as I have been informed, the hon. Member attended the House only on one day in the current Monsoon Session. She had given a notice of Adjournment Motion on an issue identical with the one, which had been fully discussed for several hours as an Adjournment Motion only on 26th July last and as such could not be allowed under rule 58 (V) to be raised again in the same Session. She had not participated in the discussion and no other notice and I repeat, no other notice, or any intimation was ever submitted by the hon. Member to Lok Sabha nor to the office of the Speaker of her intention to raise any other matter or issue. Thus, there was no occasion for disallowing any matter, which the hon. Member wanted to raise during the whole of the Fourteenth Lok Sabha. In spite of this fact, baseless allegations of gagging one particular Member have been made and the motive is clear.

Further, it has been alleged in the impugned article that on an occasion, charges of highhanded behaviour (*Tanashahi*) had been made by some hon. Members directed at the Speaker, when it was categorically stated by the hon. Deputy Leader of Bharatiya Janata Party that the slogans raised by some hon. Members of his Party were directed at the Government and not at the Speaker. Such statement was given wide publicity and there is no reason to assume that the correspondent and others did not know of the same yet made the most scurrilous allegations against the Speaker.

Further, it has been alleged that in the Monsoon Session, 34 Calling Attention Motions had been admitted, of which 22 have been raised by the Left parties and that 14 of the 21 Short Duration Debates under Rule 193 have been initiated by the Left. These are nothing but imaginary particulars and I have no manner of doubt that this has been deliberately concocted with a view to bolster up the contrived attempt of alleging partisanship against the Presiding Officer. Anyone believing in truth or exactitude could not have made such reckless and tendentious allegations, which have only compounded the contumacious conduct.

In this circumstance, when the contents of the impugned article, on their face, are grossly libellous and amount to contempt of the Presiding Officer of the House and thereby of the entire House and of the hon. Members thereof, what should be done? One wonders what is the dignity and prestige of this august House, when it has a Presiding Officer with such vices and negative attributes as has been depicted in the impugned article? I ask myself: "Does the publication even enhance the prestige of the Media in this country?" I yield to none in my regard for the Media and its right to discharge its functions in a *bone fide* and constructive manner.

Since assumption of this high office, I have been regularly meeting with the Editors and the leading Correspondents of the Media and have sought their co-operation and valuable suggestion. The Press is rightly described as the Fourth Estate, because without a free and responsible Press, alive to its duties and believing in truth and honesty, this democratic system would almost collapsed. I only hope that the fraternity to which the Correspondent belongs would consider the matter in its proper perspective.

As to the action to be taken, I have already made my observations on 12 August, 2005, which I reiterate with all the emphasis in my command. I believe that the disapprobation by large sections of this hon. House of the contents of the impugned article, clearly indicates their opinion that the publication is grossly contumacious and a deliberate affront to this hon. House, whereby gross breach of privilege has been committed. Submission has been made with considerable force and justification for reference of the matter to the Committee of Privileges.

However, to my mind, in view of the condemnation on the floor of the House, and as it would be beneath the dignity of this great institution to take further note of the motivated imputations in the impugned article, I do not give my consent as requested and I treat this matter as closed, of course, with the observation that in future reckless and contumacious conduct indulged in by whosoever may be would be dealt with in the appropriate manner so as to preserve and enhance the dignity of the highest public forum in our country.

12.12 P.M.

4. Papers laid on the Table

The following papers were laid on the Table:-

(1) A copy of the Coast Guard Discipline (Amendment) Rules, 2005 (Hindi and English versions) published in Notification No. S.R.O. 33 in weekly Gazette of India dated 15-21 May, 2005, under sub-section (3) of section 123 of the Coast Guard Act, 1978.

(2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

(a) (i) Review by the Government of the working of the National Film Development Corporation Limited, Mumbai, for the year 2002-2003.

(ii) Annual Report of the National Film Development Corporation Limited, Mumbai, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(b) (i) Review by the Government of the working of the National Film Development Corporation Limited, Mumbai, for the year 2003-2004.

(ii) Annual Report of the National Film Development Corporation Limited, Mumbai, for the year 2003-2004, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(3) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

(4) A copy each of the following Notifications (Hindi and English versions) under section 14A of the Aircraft Act, 1934:-

The Aircraft (First Amendment) Rules, 2005 published in Notification No. G.S.R. 330 (E) in Gazette of India dated the 20th May, 2005, together with an explanatory note.

The Aircraft (Second Amendment) Rules, 2005 published in Notification No. G.S.R. 400 (E) in Gazette of India dated the 16th June, 2005, together with an explanatory note.

The Aircraft (Third Amendment) Rules, 2005 published in Notification No. G.S.R. 401 (E) in Gazette of India dated the 16th June, 2005, together with an explanatory note.

A copy of the Annual Report (Hindi and English versions) of the Chief Commissioner of Railway Safety, Lucknow, for the year 2003-2004, under section 10 of the Railways Act, 1989.

(5) A copy each of the following statements (Hindi and English versions) showing action taken by the Government on the assurances, promises and undertakings given by the Ministers during various sessions of Twelfth, Thirteenth and Fourteenth Lok Sabha.

1. Statement No. XXIX Third Session, 1998
2. Statement No. XXXII Fourth Session, 1998

-

THIRTEENTH LOK SABHA

3. Statement No. XXXI Second Session, 1999
4. Statement No. XXXII Third Session, 2000
5. Statement No. XXVII Fourth Session, 2000
6. Statement No. XXVI Fifth Session, 2000
7. Statement No. XXV Sixth Session, 2001
8. Statement No. XXXIII Seventh Session, 2001

Statement No. XX Eighth Session, 2001

Statement No. XVIII Ninth Session, 2002

Statement No. XV Tenth Session, 2002

Statement No. XIII Eleventh Session, 2002

Statement No. XI Twelfth Session, 2003

Statement No. VIII Thirteenth Session, 2003

Statement No. VII Fourteenth Session, 2003

FOURTEENTH LOK SABHA

16. Statement No. V Second Session, 2004
17. Statement No. III Third Session, 2004
18. Statement No. I Fourth Session, 2005

(6) A copy of the Memorandum of Understanding (Hindi and English versions) between the National Minorities Development and Finance Corporation and the Ministry of Social Justice and Empowerment, for the year 2005-2006.

(7) A copy of the Forty-second Report (Hindi and English versions) of the Commissioner for Linguistic Minorities for the period from July 2003 to June 2004 under article 350 B (2) of the Constitution.

(8) A copy of the Explanatory Note (Hindi and English versions) of the Report mentioned at (7) above.

5. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:-

That at its sitting held
on the 16th August,
2005, Rajya Sabha

passed the Hindu Succession (Amendment) Bill, 2005.

That Rajya Sabha had no recommendation to make to Lok Sabha in regard to the Bihar Appropriation (Vote-on-Account) No. 2 Bill, 2005, passed by the Lok Sabha on the 5th August, 2005.

That Rajya Sabha had no recommendation to make to Lok Sabha in regard to the Appropriation (No. 3) Bill, 2005 passed by the Lok Sabha on the 8th August, 2005.

That Rajya Sabha had no recommendation to make to Lok Sabha in regard to the Appropriation (No. 4) Bill, 2005 passed by the Lok Sabha on the 8th August, 2005.

6. Bill as passed by Rajya Sabha – Laid on the Table

The Hindu Succession (Amendment) Bill, 2005.

7. Report of Standing Committee on Energy

Shri Gurudas Kamat presented the Seventh Report (Hindi and English versions) of the Standing Committee on Energy (2005-06) on Action Taken by the Government on the recommendations contained in the Forty-second Report on the subject "Hydro Power-A critique" (Thirteenth Lok Sabha) of Ministry of Power.

8. Statements of Standing Committee on Labour

Shri Suravaram Sudhakar Reddy laid on the Table a copy each of the following statements (Hindi and English versions) of the Standing Committee on Labour:-

(1) Statement showing further action taken by the Government on the recommendations/observations contained in Thirty Fourth Report of the erstwhile Standing Committee on Labour & Welfare (2003-2004) (Thirteenth Lok Sabha) on the recommendations/ observations contained in Thirty Second Report

(Thirteenth Lok Sabha) on Demands for Grants 2003-2004 of the Ministry of Labour;

(2) Statement showing further action taken by the Government on the recommendations contained in Third Action Report of the Standing Committee on Labour (2004-2005) (Fourteenth Lok Sabha) on the recommendations contained in First Report (Fourteenth Lok Sabha) on Demands for Grants (2004-2005) of the Ministry of Labour and Employment; and

(3) Statement showing further action taken by the Government on the recommendations contained in Fourth Action Report of the Standing Committee on Labour (2004-2005) (Fourteenth Lok Sabha) on the recommendations contained in Second Report (Fourteenth Lok Sabha) on Demands for Grants (2004-2005) of the Ministry of Textiles.

9. Report of Standing Committee on Human Resource Development

Shri Basudeb Barman laid on the Table a copy (Hindi and English versions) of the One Hundred Sixty-fifth Report of the Standing Committee on Human Resource Development on "The Commissions for Protection of Child Rights Bill, 2005".

12.14 P.M.

10. Statement Under Rule 199

Shri Jagdish Tytler made a statement in explanation of his resignation from the office of Minister of State of the Ministry of Overseas Indians Affairs.

12.24 P.M.

11. Statement by Minister

The Minister of Parliamentary Affairs made a statement regarding Government Business for the week commencing the 22nd August, 2005.

12.35 P.M.

12. Calling Attention

Shri N.N. Krishnadas called the attention of the Minister of Petroleum and Natural Gas to the situation arising out of shortage of LPG in the country and steps taken by the Government in regard thereto.

The Minister of Petroleum and Natural Gas made a statement in regard thereto.

1.01 P.M.

13. Submission by Member

To the submission made by Prof. Vijay Kumar Malhotra regarding reported declaration of Anti-Hijacking Policy by the Government outside the Parliament while the House is in Session, Shri Bijoy Handique responded.

(Lok Sabha adjourned at 1.12 P.M. and re-assembled at 2.10 P.M.)

-

*(ii) To the submission made by Smt. Sangeeta Kumari Singh Deo regarding alleged illegal sale of rifle cartridges from Ordnance Factory, Bolangir, Orissa, Shri Bijoy Handique responded.

2.11 P.M.

14. Government Bill – Under Consideration

Time recommended by BAC: 8 hrs.

Time Taken: 3 hrs. 53 mts.

Balance: 4 hrs. 07 mts.

The National Rural Employment Guarantee Bill, 2004.

The motion for consideration of the bill was moved by Dr. Raghuvansh Prasad Singh.

The following members took part in the debate:-

Shri
Kalyan
Singh

Smt. Sonia
Gandhi

Shri
Hannan
Mollah

Shri Mohan
Singh

Shri
Devendra
Prasad
Yadav

Shri Nitish
Kumar

Shri
Subodh
Mohite

Shri Ilyas
Azmi

Shri
Tathagata
Satpathy

Shri
Suravaram
Sudhakar
Reddy

Shri Bachi
Singh
Rawat

Shri
Jyotiraditya
Scindia

The discussion was not concluded.

6.39 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 22nd August, 2005)

**P.D.T. ACHARY,
Secretary-General.**

* At 6.32 P.M.

From 6.04 P.M. to 6.39 P.M., Members raised matters of urgent public importance.

Bulletin-Part I

(Brief Record of Proceedings)

Monday, August 22, 2005/Sravana 31, 1927 (Saka)

No. 105

11.00 A.M.

1. Starred Questions

Starred Question Nos. 361-364, 366 and 367 were orally answered. Replies to Starred Question Nos. 368-380 were laid on the Table.

2. Starred Question No. 365 was deleted.

3. Unstarred Questions

Replies to Unstarred Question Nos. 3697-3926 were laid on the Table.

4. Papers laid on the Table

The following papers were laid on the Table:-

- (1)(i) A copy of the Annual Report (Hindi and English versions) of the Cooperative Store Limited (Super Bazar), New Delhi, for the year 2004-2005, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Cooperative Store Limited (Super Bazar), New Delhi, for the year 2004-2005,
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Agricultural Research, New Delhi, for the year 2004-2005.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Council of Agricultural Research, New Delhi, for the year 2003-2004, together with Audit Report thereon.

- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (ii) of (2) above.
- (4) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Hindustan Antibiotics Limited for the year 2003-2004 within the stipulated period of nine months after the close of the accounting year.
- (5) A copy of the Chemical Weapons Convention Appeals Rules, 2005 (Hindi and English versions) published in Notification No. G.S.R. 391 (E) in Gazette of India dated the 14th June, 2005 under sub-section (3) of section 56 of the Chemical Weapons Convention Act, 2000.
- (6) A copy each of the following Notifications (Hindi and English versions) issued under various sections of the Chemical Weapons Convention Act, 2000:-
- (i) S.O. 818 (E) published in Gazette of India dated the 14th June, 2005 appointing the 1st day of July, 2005 as the date on which provisions of the Chemical Weapons Convention Act, 2000, shall come into force.
- (ii) S.O. 819 (E) published in Gazette of India dated the 14th June, 2005 regarding constitution of the Steering Committee for the purpose of overseeing the functions of the National Authority and exercising and performing the powers and functions of the Central Government under the Chemical Weapons Convention Act, 2000.
- (iii) S.O. 820 (E) published in Gazette of India dated the 14th June, 2005 establishing the National Authority for implementing the provisions of the Convention on the prohibition of the Development, Production, Stock piling and use of the Chemical Weapons and on their Destruction, signed on behalf of the Government at Paris on the 14th January, 1993.
- (iv) S.O. 821 (E) published in Gazette of India dated the 14th June, 2005 appointing the Chairperson and Director of the National Authority.
- (7) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 37 of the Apprentices Act, 1961:-
- (i) The Apprenticeship (Second Amendment) Rules, 2004, published in Notification No. G.S.R. 5 in Gazette of India dated the 1st January, 2005.

- (ii) The Apprenticeship (Amendment) Rules, 2005, published in Notification No. G.S.R. 121 in Gazette of India dated the 9th April, 2005.

(8) A copy each of the following Notifications (Hindi and English versions) issued under sub-section (2) of section 37 of the Apprentices Act, 1961:-

- (i) G.S.R. 6 published in Gazette of India dated the 1st January, 2005 specifying the State Council for Vocational Training, Haryana, Chandigarh, for Trade test or Examination in respect of the subjects mentioned therein for the purpose of the Apprentices Act, 1961.
- (ii) G.S.R. 120 published in Gazette of India dated the 9th April, 2005 specifying the State Councils for Technical Education for Trade test or Examination in respect of the subjects mentioned therein for the purpose of the Apprentices Act, 1961.

(9) A copy of the Employees' State Insurance (Central) (1st Amendment) Rules, 2005 (Hindi and English versions) published in Notification No. G.S.R.322(E) in Gazette of India dated the 18th May, 2005, under sub-section (4) of section 95 of the Employees' State Insurance Act, 1948.

(10)(i) A copy of the Annual Report (Hindi and English versions) of the Central Board for Workers Education, Nagpur, for the year 2003-2004, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Board for Workers Education, Nagpur, for the year 2003-2004.

(11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

(12)(i) A copy of the Annual Report (Hindi and English versions) of the V. V. Giri National Labour Institute, Noida, for the year 2003-2004, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the V. V. Giri National Labour Institute, Noida, for the year 2003-2004.

(13) Statement (Hindi and English versions) showing reasons for delay in laying the

papers mentioned at (6) above.

(14) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 97 of the Employees' State Insurance Act, 1948:-

- (i) The Employees' State Insurance (General) (Amendment) Regulations, 2004 published in Notification No. N-11/13/2/2003-P&D in Gazette of India dated the 23rd October, 2004.
- (ii) The Employees' State Insurance (General) (Amendment) Regulations, 2005 published in Notification No. N-12/13/1/ 2005-P&D in Gazette of India dated the 23rd July, 2005.

(15) A copy of the Annual Report (Hindi and English versions) of the Employees' State Insurance Corporation, New Delhi, for the year 2003-2004.

(16) A copy of the Annual Accounts (Hindi and English versions) of the Employees' State Insurance Corporation, New Delhi, for the year 2003-2004, together with Audit Report thereon.

(17) A copy of the Iron Ore Mines, Manganese Ore Mines and Chrome Ore Mines Labour Welfare Fund (Amendment) Rules, 2004 (Hindi and English versions) published in Notification No. G.S.R. 656 (E) in Gazette of India dated the 5th October, 2004, under sub-section (4) of section 12 of the Iron Ore Mines, Manganese Ore Mines and Chrome Ore Mines Labour Welfare Fund Act, 1976.

(18) A copy of the Limestone and Dolomite Mines Labour Welfare Fund (Amendment) Rules, 2004 (Hindi and English versions) published in Notification No. G.S.R. 765 (E) in Gazette of India dated the 24th November, 2004, under sub-section (4) of section 16 of the Limestone and Dolomite Mines Labour Welfare Fund Act, 1972.

(19) A copy each of the following papers (Hindi and English versions) under section 619 A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the Jammu and Kashmir Horticultural Produce Marketing and Processing Corporation Limited, Srinagar, for the year 1992-1993.

- (ii) Annual Report of the Jammu and Kashmir Horticultural Produce Marketing and Processing Corporation Limited, Srinagar, for the year 1992-1993, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(21) A copy of the Protection of Plant Varieties and Farmer's Rights (Amendment) Rules, 2004 (Hindi and English Versions) published in Notification No. G.S.R. 843(E) in Gazette of India dated the 30th December, 2004 under section 97 of the Protection of Plant Varieties and Farmers Rights Act, 2001.

(22)(i) A copy of the Annual Report (Hindi and English versions) of the Cooperative Store Limited (Super Bazar), New Delhi, for the year 2002-2003, alongwith Audited Accounts.

(ii) A copy of the Annual Report (Hindi and English versions) of the Cooperative Store Limited (Super Bazar), New Delhi, for the year 2003-2004, alongwith Audited Accounts.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Cooperative Store Limited (Super Bazar), New Delhi, for the years 2002-2003 and 2003-2004.

(23) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(24) A copy of the Standards of Weights and Measures (General) Third Amendment Rules, 2005 (Hindi and English versions) published in Notification No. G.S.R. 351(E) in Gazette of India dated the 4th June, 2005 under sub-section(4) of section 83 of the Standards of Weights and Measures Act, 1976

(25) A copy each of the following Notifications (Hindi and English versions) issued under section 3 of the Environment (Protection) Act, 1986 :-

- (1) Notification No. S.O.728(E) published in Gazette of India dated the 27th May, 2005 making certain amendments in the Notification No. S.O.583(E) dated the 22nd June,

2001.

- (2) The Uniform Protocol on Water Quality Monitoring Order, 2005 published in Notification No. S.O.2151 in Gazette of India dated the 18th June, 2005.

. (26) A copy of the Notification No. G.S.R. 414(E)/Ess.Com./Sugarcane (Hindi and English Versions) Published in Gazette of India dated the 21st June, 2005 containing order notifying the Statutory Minimum Price of Sugarcane for the sugar session 2004-2005 under sub-section(6) of section 3 of the Essential Commodities Act, 1956.

5. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:-

That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (Railways) No. 4 Bill, 2005, passed by the Lok Sabha on the 11th August, 2005.

That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (Railways) No. 3 Bill, 2005, passed by the Lok Sabha on the 11th August, 2005.

6. Reports of Committee on Public Undertakings

Shri Rupchand Pal presented the following Action Taken Reports (Hindi and English versions) of the Committee on Public Undertakings:-

Sixth Action Taken Report on MMTC Ltd. – Trade in Gold (Import of Gold by MMTC); and

Seventh Action Taken Report on ONGC-Avoidable expenditure due to creation of excessive handling capacity.

7. Statement of Standing Committee on Agriculture

Prof. Ramgopal Yadav laid on the Table a copy each (Hindi and English versions) of the Statement of the Standing Committee on Agriculture showing further Action Taken by the Government on the recommendations contained in the 6th Action Taken Report (14th Lok Sabha) of the Committee on Agriculture (2004-2005) based on the recommendations contained in their 2nd Report (14th Lok Sabha) on ‘Demands for Grants (2004-2005)’ of the Ministry of Agriculture (Department of Agricultural Research & Education).

8. Statements by Ministers

The Minister of Steel made a statement regarding the status of implementation of recommendations contained in the Third Report of Standing Committee on Coal and Steel pertaining to the Ministry of Steel.

12.04 P.M.

The Minister of External Affairs made a statement regarding the Shanghai Cooperation Organisation Summit, held in Astana, on the 5th July, 2005.

12.08 P.M.

9. Calling Attention

Shri Ananth Kumar called the attention of the Minister of Home Affairs to the situation arising out of flood in Karnataka, particularly in Belgaum, Bagalkot, Gulbarga, Bijapur, Raipur and Mangalore resulting in loss of lives and damage to crops and property and steps taken by the Government in regard thereto.

The Minister of Home Affairs made a statement in regard thereto.

12.47 P.M.

Shri Hansraj G. Ahir called the attention of the Minister of Health and Family

Welfare to the situation arising out of spread of infectious diseases in Mumbai, after heavy rains and floods, resulting in loss of human lives and steps taken by the Government in regard thereto.

The Minister of Health and Family Welfare made a statement in regard thereto.

10. Government Bills - Introduced

1.01 P.M.

(i) The Khadi and Village Industries Commission (Amendment) Bill, 2005.

1.02 P.M.

(ii) The Prevention of Insults to National Honour (Amendment) Bill, 2005.

(iii) The Protection of Women from Domestic Violence Bill, 2005.

1.19 P.M.

11. Report of the Business Advisory Committee

Shri Santosh Gangwar presented the Sixteenth Report of the Business Advisory Committee.

(Lok Sabha adjourned at 1.19 P.M. and re-assembled at 2. 20 P.M.)

12. Matters Under Rule 377

Shri Chandra Sekhar Dubey raised a matter regarding need to give status of Telecom District to Bokaro in Jharkhand.

Shri Anwar Hussain raised a matter regarding need to accord Scheduled Tribe status to Koch-Rajbangshi community of Assam.

Shri Pawan Kumar Bansal raised a matter regarding need to prepare and implement a time-bound action plan for the development of villages in Chandigarh.

Shri Jaswant Singh Bishnoi raised a matter regarding need to accord the status of a Central University to Jai Narain Vyas University in Jodhpur, Rajasthan.

Shri Ramswaroop Koli raised a matter regarding need to develop the barren unproductive land in Dholpur district of Rajasthan for generating employment.

Shri Santosh Gangwar raised a matter regarding need to extend the 8th Bipartite Pay Revision settlement to Regional Rural Banks (RRB) at par with Commercial Banks.

Shri Manabendra Shah raised a matter regarding need to expedite the relief and rehabilitation measures in landslides affected Uttar Kashi district of Uttaranchal.

Shri Shishupal N . Patle raised a matter regarding need to accord approval to the proposal of Maharashtra Government for lifting ban on Nik-Lakhori pulse and its by-products.

Smt. Jyotirmoyee Sikdar raised a matter regarding need for stringent action to check sexual harassment at work place and other atrocities against women.

Shri Ravi Prakash Verma raised a matter regarding need to convert the existing Bareilly-Lakhimpur-Sitapur-Luknow railway section from metre gauge to broad gauge.

Shri Ram Kripal Yadav raised a matter regarding need to expedite setting up of centre for sale of agricultural products under National Horticulture Mission at Patna.

Shri Ilyas Azmi raised a matter regarding need to include all the villages with a population of more than one thousand people in Hardoi and Khiri districts of Uttar Pradesh under Pradhan Mantri Gram Sadak Yojna during the year 2005-2006.

Shri A.K.S. Vijayan raised a matter regarding need to ensure uninterrupted gas supply from GAIL to various industrial units in Nagapattinam Parliamentary Constituency, Tamil Nadu.

Shri Tukaram Ganpatrao Renge Patil raised a matter regarding need to declare Nagpur in Maharashtra as the sub-capital of India.

Shri Arjun Charan Sethi raised a matter regarding need to accord approval to the proposal of Government of Orissa for linking the State with the network under Edusat programme of ISRO.

Shri B. Vinod Kumar raised a matter regarding need to widen the National Highway No. 202 on Hyderabad-Warrangal section, with a view to streamline the flow of traffic.

Shri M. Shivanna raised a matter regarding need to set up a Food Processing Centre with cold storage facility in Chamarajanagar Parliamentary Constituency, Karnataka.

Shri Harish Nagpal raised a matter regarding need to take preventive measures against various industrial units spreading toxic effluents and waste in Amroha Parliamentary Constituency, Uttar Pradesh.

2.49 P.M.

**13. Government
Bill – Under
Consideration**

Time Taken: 11 Hrs. 59 Mts.

The National Rural Employment Guarantee Bill, 2004.

Discussion on the motion for consideration of the Bill moved by Dr. Raghuvansh Prasad Singh on the 18th August, 2005, continued.

The following members took part in the debate:-

Shri Priya Ranjan
Dasmunsi

Shri P. Mohan

Shri Dharmendra
Pradhan

Shri K.
Yerrannaidu

Shri Ramji Lal
Suman

Shri A.K.S.
Vijayan

Shri V. Kishore
Chandra S. Deo

Shri Kishan
Singh Sangwan

Shri Shriniwas
Patil

Shri Raghunath
Jha

Shri Mani
Shankar Aiyar

Shri Suresh
Prabhu

Shri Kharabela
Swain

Prof. M.
Ramadass

Shri Tek Lal
Mahato

Shri Ravinder
Naik Dharavath

Shri Arjuncharan
Sethi

Dr. Chinta
Mohan

Dr. C. Krishnan

Shri Annasahib
M.K. Patil

Shri
Nikhilananda Sar

Shri Shailendra
Kumar

Shri Subhash
Maharia

Shri Bir Singh
Mahato

Shri Joachim
Baxla

Shri Nikhil
Kumar

Shri Uday Singh

Shri Lalmani
Prasad

Shri Rupchand
Pal

*(30) Shri Ajay
Maken

(31) Shri M.
Appadurai

Shri Rewati
Raman Singh

Shri Bikram
Keshari Deo

Smt. Tejaswini
Seeramesh

Shri Sita Ram
Singh

Shri Basudeb
Acharia

*(37) Shri
Pradeep Gandhi

*(38) Shri
Gaurishankar
Chaturbhuj Bisen

Shri L. Rajagopal

*(40) Shri
Hansraj G. Ahir

(41) Shri S.K.
Bwiswmuthiary

*(42) Shri
Virendra Kumar

Prof.
Mahadeorao
Shiwankar

** (44) Shri
Suresh
Waghmare

** (45) Adv.
Tukaram
Ganpatrao Renge
Patil

Shri Adhir
Chowdhury

Shri Tufani Saroj

Smt. Neeta
Pateria

*(49) Shri
Bhartruhari
Mahtab

Shri Rajaram Pal

** (51)
Choudhary
Bijendra Singh

(52) Dr.
Satyanarayan
Jatiya

*(53) Shri
Rakesh Singh
Thakur

(54) Shri
Ravichandran
Sippiparai

** (55) Shri Lalit
Mohan
Suklabaidya

(56) Shri Ramdas
Athawale

(57) Shri
Haribhau Rathod

Shri Ravi
Prakash Verma

Shri Varkala
Radhakrishnan

Shri Rameshwar
Oraon

Shri Rajesh
Mishra

Smt. Jayaben B.
Thakkar

Dr. Karan Singh
Yadav

Shri Chandrakant
Khaire

*(65) Dr.
Thokchom
Meinya

(66) Dr. Col.
(Retd.) Dhani
Ram Shandil

*(67) Shri Punnu
Lal Mohale

The discussion
was not
concluded.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 23rd August, 2005)

P.D.T. ACHARY,
Secretary-General.

@11.10 P.M.

*Written speeches were laid on the Table

** He also laid some portion of their written speeches on the table

@From 10.58 P.M. to 11.10 P.M., Members raised matters of urgent public importance.

LOK SABHA

Bulletin-Part I

(Brief Record of Proceedings)

Tuesday, August 23, 2005/Bhadra 1, 1927 (Saka)

No. 106

11.00 A.M.

1. Questions

As the members made submissions during Question Hour about their Notices regarding the alleged interference by the Governor of Bihar in the working of Ministry of Railways, Starred Questions could not be called for oral answers. Starred Question Nos. 381-400 put down in the order paper for the day were therefore treated as Unstarred and their answers together with the answers to Unstarred Question Nos. 3927-4136 would be printed in official report for the day.

2. Submissions by Members regarding the alleged interference by the Governor of Bihar in the working of Ministry of Railways.

The following members made submissions regarding the alleged interference by the Governor of Bihar in the working of Ministry of Railways:-

- (1) Prof. Vijay Kumar Malhotra
- (2) Shri Harin Pathak
- (3) Shri Prabhunath Singh
- (4) Shri Devendra Prasad Yadav
- (5) Shri Nitish Kumar
- (6) Shri Lal Muni Choubey
- (7) Prof. Mahadeorao Shiwankar

On a suggestion made by Prof. Ramgopal Yadav and agreed to by all sections of the House, the Speaker adjourned the House at 11.23 A.M. till 2 P.M.

(Lok Sabha adjourned at 11.23 A.M. and re-assembled at 2 P.M)

3. Papers laid on the Table

The following papers were laid on the Table:-

1. SHRI MAHAVIR PRASAD to lay on the Table:-

- (1)(i) A copy of the Annual Report (Hindi and English versions) of the National Institute for Entrepreneurship and Small Business Development, Noida, for the year 2003-2004, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute for Entrepreneurship and Small Business Development, Noida, for the year 2003-2004.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
 - (i) Statement regarding Review by the Government of the working of the Andaman and Nicobar Islands Integrated Development Corporation Limited, Port Blair, for the year 2003-2004.
 - (ii) Annual Report of the Andaman and Nicobar Islands Integrated Development Corporation Limited, Port Blair, for the year 2003-2004, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

2. SHRI SHRIPRAKASH JAISWAL to lay on the Table a copy of the Notification No. S.O. 1101 (E) (Hindi and English versions) published in Gazette of India dated the 5th August, 2005 constituting two Review Committees mentioned therein for the purposes of the Prevention of Terrorism (Repeal) Act, 2004 issued under sub-section (5) of section 2 of the said Act.

3. SHRI MOHD. ALI ASHRAF FATMI to lay on the Table :-

- (1)(i) A copy of the Annual Report (Hindi and English versions) of the Kendriya Vidyalaya Sangathan, New Delhi, for the year 2003-2004.
- (ii) A copy of the Consolidated Annual Accounts (Hindi and English

versions) of the Kendriya Vidyalaya Sangathan, New Delhi, for the year 2003-2004, together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Kendriya Vidyalaya Sangathan, New Delhi, for the year 2003-2004.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3)(i) A copy of the Annual Report (Hindi and English versions) of the Navodya Vidyalaya Samiti, New Delhi, for the year 2002-2003.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Navodya Vidyalaya Samiti, New Delhi, for the year 2002-2003, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Navodya Vidyalaya Samiti, New Delhi, for the year 2002-2003.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5)(i) A copy of the Annual Report (Hindi and English versions) of the Bihar Education Project Council, Patna, for the year 2002-2003, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Bihar Education Project Council, Patna, for the year 2002-2003.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7)(i) A copy of the Annual Report (Hindi and English versions) of the Bihar Education Project Council, Patna, for the year 2003-2004, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Bihar Education Project Council, Patna, for the year 2003-2004.
- (8) Statement (Hindi and English versions) showing reasons for delay in

laying the papers mentioned at (7) above.

- (9)(i) A copy of the Annual Report (Hindi and English versions) of the National Council of Rural Institutes, Hyderabad, for the year 2003-2004, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council of Rural Institutes, Hyderabad, for the year 2003-2004.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11)(i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Calicut, for the year 2003-2004, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology, Calicut, for the year 2003-2004.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13)(i) A copy of the Annual Report (Hindi and English versions) of the Dr. B. R. Ambedkar National Institute of Technology, Jalandhar, for the year 2003-2004, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Dr. B. R. Ambedkar National Institute of Technology, Jalandhar, for the year 2003-2004.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15)(i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Jamshedpur, for the year 2003-2004, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology, Jamshedpur, for the year 2003-2004.

- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Kurukshetra, for the year 2003-2004, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology, Kurukshetra, for the year 2003-2004.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19) A copy of the Annual Report (Hindi and English versions) of the Maulana Azad National Urdu University, Hyderabad, for the year 2003-2004.
- (i) A copy of the Review (Hindi and English versions) by the Government of the working of the Maulana Azad National Urdu University, Hyderabad, for the year 2003-2004.
- (iii) A copy of the Annual Accounts (Hindi and English versions) of the Maulana Azad National Urdu University, Hyderabad, for the year 2003-2004, together with Audit Report thereon.
- (20) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
- (21) A copy of the Annual Report (Hindi and English versions) of the Assam University, Silchar, for the year 2003-2004.
- (i) A copy of the Review (Hindi and English versions) by the Government of the working of the Assam University, Silchar, for the year 2003-2004.
- (ii) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.
- (22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.
- (23) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan State Mission Authority, Nagaland, for the year 2002-2003, alongwith Audited Accounts.
- (i)

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan State Mission Authority, Nagaland, for the year 2002-2003.

- (24) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.

- (25)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Aligarh Muslim University, Aligarh, for the year 2003-2004.

 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Aligarh Muslim University, Aligarh, for the year 2003-2004, together with Audit Report thereon.

 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Aligarh Muslim University, Aligarh, for the year 2003-2004.

- (26) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.

- (27) A copy of the Annual Accounts (Hindi and English versions) of the Jawaharlal Nehru University, New Delhi, for the year 2003-2004, together with Audit Report thereon.

- (28) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.

- (29)(i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Advanced Study, Shimla, for the year 2003-2004, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Advanced Study, Shimla, for the year 2003-2004.

- (30) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (29) above.

- (31) A copy of the Annual Accounts (Hindi and English versions) of the North – Eastern Hill University, Shillong, for the year 2003-2004, together with Audit Report thereon.

- (32) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (31) above.
- (33) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute Of Technology, Guwahati, for the year 2000-2001, together with Audit Report thereon.
- (34) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (33) above.
- (35) (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Promotion of Urdu Language, New Delhi, for the year 2003-2004.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Council for Promotion of Urdu Language, New Delhi, for the year 2003-2004, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council for Promotion of Urdu Language, New Delhi, for the year 2003-2004.
- (36) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (35) above.
- (37)(i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Indore, for the year 2003-2004, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management, Indore, for the year 2003-2004.
- (38) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (37) above.

4. **SHRI E.V.K.S. ELANGO VAN** to lay on the Table a copy of the Coffee Board General Provident Fund Rules, 2005 (Hindi and English versions) published in Notification No. G.S.R. 132 in Gazette of India dated the 23rd April, 2005 under section 48 of the Coffee Act, 1942.

(iv) The Minister of State in the Ministry of External Affairs laid a copy of the statement (Hindi and English versions) regarding the status of implementation of recommendations contained in Third Report of Standing Committee on External Affairs on the Working of ICCR.

10. Motion regarding Sixteenth Report of the Business Advisory Committee

Shri Ghulam Nabi Azad moved the following motion:-

“That this House do agree with the Sixteenth Report of the Business Advisory Committee presented to the House on the 22nd August, 2005.”

The motion was adopted.

11. Matters under Rule 377

- (1) Shri Madhusudan Mistry raised a matter regarding need to appoint technical and programme staff at Himmatnagar, Gujarat AIR station to make it functional.
- (2) Shri K. C. Singh ‘Baba’ raised a matter regarding need to encourage recruitment of Indian Coaches for coaching sport persons in the country.
- (3) Shri Thawar Chand Gehlot raised a matter regarding need to lay a new railway line on Ujjain – Aagar – Soyat – Jhalwar – Ramganj Mandi sector.
- (4) Shri Suresh Chandel raised a matter regarding need to develop industries in Hamirpur, Bilaspur and Kangra districts of Himachal Pradesh for effective utilization and better marketing of bamboo sticks
- (5) Shri Harishchandra Chavan raised a matter regarding need to ensure safety of stamp paper lying at Nasik road railway station for onward transport to various destination in the country.
- (6) Shri Lonappan Nambadan raised a matter regarding need to provide better facilities to FCI workers particularly in Kerala.
- (7) Shri P. Mohan raised a matter regarding need to change the timing of recently introduced Madurai – Villupuram passenger train making it a day time train for the convenience of the passengers.
- (8) Shri Rewati Raman Singh raised a matter regarding need to declare kol caste as Scheduled Tribe and reserve seats for them in State Legislature of Uttar Pradesh.

- (9) Shri Rajnarayan Budholiya raised a matter regarding need to construct an air strip at Chitrakut Dham for the convenience of the tourists visiting the place.
- (10) Shri Prabodh Panda raised a matter regarding need to take up the Subarnarekha Barrage Project of West Bengal under the Centrally Sponsored Scheme for its early completion.
- (11) Shri Shrinivas Patil raised a matter regarding need to undertake geological Survey of Mahabaleshwar – Panchgani Plateau to ascertain the causes of land mass settlements there.
- (12) Shri Prabhunath Singh raised a matter regarding need to restart – gauge conversion work on Chhapra – Kaptanganj – Thave – Siwan rail line.
- (13) Shri Joachim Baxla raised a matter regarding need to approve final alignment of the East and West corridor of National Highways Development Project on National Highway No.31 and 31C passing through Siliguri.
- (14) Shri Adhir Chowdhury raised a matter regarding need to provide adequate funds for improvement of National Highway No. 34 in Murshidabad district, West Bengal.
- (15) Shri Kishanbhai V. Patel raised a matter regarding need to construct a bridge on National Highway No. 8 linking Balsad city and Khelgaon in Gujarat.
- (16) Shri Pankaj Choudhary raised a matter regarding need to declare Gorakhpur-Maharajganj-Nichloul-Thunthibari road in Uttar Pradesh as a National Highway.
- (17) Smt. Jayaben B. Thakkar raised a matter regarding need for extension of Navjivan Express from Chennai to Pondicherry.

12. Government Bill – Passed

Time Taken: 13 hrs. 20 mts.

The National Rural Employment Guarantee Bill, 2004.

Discussion on the motion for consideration of the Bill moved by Dr. Raghuvansh Prasad Singh on the 18th August, 2005, continued.

Dr. Raghuvansh Prasad Singh replied to the debate.

The motion for consideration of the Bill was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted, as amended.

Clauses 4 and 5 were adopted.

Clauses 6 and 7 were adopted, as amended.

Clauses 8 and 9 were adopted.

Clause 10 was adopted, as amended.

Clause 11 was adopted.

Clauses 12 to 16 were adopted, as amended.

Clauses 17-26 were adopted.

Clause 27 was adopted, as amended.

Clauses 28-31 were adopted.

Clause 32 was adopted, as amended.

Clauses 33 and 34 were adopted.

The Schedule I was adopted, as amended.

The Schedule II was adopted, as amended.

Clause 1, the Enacting Formula and the Long Title were also adopted, as amended.

The motion that the Bill be passed as amended was moved by Dr. Raghuvansh Prasad Singh.

The motion was adopted and the Bill as amended was passed

13. Calling Attention

3.55 P.M.

- (i) Shri Sunil Khan called the attention of the Minister of Labour & Employment to the situation arising out of violation of Labour Laws in the country particularly in Private and Unorganized sectors and steps taken by the Government in regard thereto.

The Minister of Labour and Employment made a statement in regard thereto.

5.04 P.M.

- (ii) Shri Ramji Lal Suman called the attention of the Minister of Human Resource Development to the need for an effective law to take action against fake universities in the country and steps taken by the Government in this regard.

The Minister of Human Resource Development made a statement in regard thereto.

14. Government Bill – Under Consideration

Time allotted: 4 hrs.

Time Taken: 1 hr. 32 mts.

Balance: 2 hrs. 28 mts.

The Protection of Women from Domestic Violence Bill, 2005.

The motion for consideration of the Bill was moved by Smt. Kanti Singh on behalf of Shri Arjun Singh.

The following members took part in the debate:-

- (1) Smt. Sumitra Mahajan
- (2) Smt. Daggubati Purandeswari
- (3) Smt. Minati Sen
- (4) Shri Shailendra Kumar
- (5) Shri Alok Kumar Mehta (Speech unfinished)

The discussion was not concluded.

*8.03. P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 24th August, 2005)

P.D.T. ACHARY,

Secretary-General.

*From 7.01 P.M. to 8.03 P.M., Members raised matters of urgent public importance.

Bulletin-Part I

(Brief Record of Proceedings)

Wednesday, August 24, 2005/Bhadra 2, 1927 (Saka)

No. 107

11.00 A.M.

1. Starred Questions

Starred Question Nos. 401-403 and 405-407 were orally answered. Replies to Starred Question Nos. 404 and 408-420 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 4137-4366 were laid on the Table.

12 Noon

3. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Merchant Shipping (Cancellation or Suspension of Certificate of Competency) Amendment Rules, 2005 (Hindi and English versions) published in Notification No. G.S.R. 403 (E) in Gazette of India dated the 16th June, 2005 under sub-section (3) of section 458 of the Merchant Shipping Act, 1958.
- (2) A statement (Hindi and English versions) (i) correcting the reply given on the 27th July, 2005 to Unstarred Question No.611 by Shri Parsuram Majhi regarding Amount Collected by Major Ports and (ii) giving reason for delay in correcting the reply.
- (3) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Reports and Audited Accounts of the Indian Council of Medical Research and National Institute of Homoeopathy for the year 2003-2004 and Indian Medicines Pharmaceutical Corporation Limited for the years 2003-2004 and 2004-2005 within the stipulated period of nine months after the close of the respective accounting years.
- (4) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Arogya Nidhi, (earlier known as National Illness

Assistance Fund), New Delhi, for the year 2003-2004, alongwith Audited Accounts.

- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (6)(i) A copy of the Annual Report (Hindi and English versions) of the Medical Council of India, New Delhi, for the year 2003-2004, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Medical Council of India, New Delhi, for the year 2003-2004.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

8. A copy of the Annual Report (Hindi and English versions) of the Central Vigilance Commission, New Delhi, for the year 2004, under sub-section (3) of section 14 of the Central Vigilance Commission Act, 2003

- (9) A copy of the Notification No. G.S.R. 510 (E) (Hindi and English versions) published in Gazette of India dated the 28th July, 2005 prohibiting the manufacture, sale and distribution of the drug mentioned therein, issued under section 26-A of the Drugs and Cosmetics Act, 1940.
- (10) A copy of the Prevention of Food Adulteration (Third Amendment) Rules, 2005 (Hindi and English versions) published in Notification No. G.S.R. 339 (E) in Gazette of India dated the 27th May, 2005 under sub-section (2) of section 23 of the Prevention of Food Adulteration Act, 1954, together with a Corrigendum thereto published in Notification No. G.S.R. 423 (E) in Gazette of India dated the 24th June, 2005.
- (11) A copy each of the following Notifications (Hindi and English versions) issued under section 31 of the Cigarettes and Other Tobacco Products (Prohibition of Advertisement and Regulation of Trade and Commerce, Production, Supply and Distribution) Act, 2003:-
 - (i) The Prohibition on sale of Cigarettes and Other Tobacco Products around Educational Institutions Rules, 2004 published in Notification No. G.S.R. 561 (E) in Gazette of India dated the 1st September, 2004.
 - (ii) The Cigarettes and Other Tobacco Products (Prohibition of Advertisement and Regulation of Trade and Commerce, Production, Supply and Distribution) (Amendment) Rules, 2005 published in Notification No. G.S.R. 345 (E) in Gazette of India dated the 31st May, 2005, together with a Corrigendum thereto published in Notification No. G.S.R. 496(E) in Gazette of India dated the 22nd July, 2005.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (i) of (3) above.

- (13)(i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Homoeopathy, Kolkata, for the year 2002-2003, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Homoeopathy, Kolkata, for the year 2002-2003
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, New Delhi, for the year 2003-2004.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the All India Institute of Medical Sciences, New Delhi, for the year 2003-2004, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, New Delhi, for the year 2003-2004.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (17)(i) A copy of the Annual Report (Hindi and English versions) of the National Board of Examinations, New Delhi, for the year 2002-2003, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Board of Examinations, New Delhi, for the year 2002-2003
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

19. A copy of the Memorandum of Understanding (Hindi and English versions) between the Mahanagar Telephone Nigam Limited and the Department of Telecommunications, Ministry Communications and Information Technology, for the year 2005-2006.

(20) A copy each of the following Notifications (Hindi and English versions) under section 10 of the National Highways Act, 1956:-

- (i) S.O. 642(E) published in Gazette of India dated the 5th May, 2005 making certain amendments in the Notification No. S.O. 556 (E) dated the 7th June, 2000.
- (ii) S.O. 637(E) published in Gazette of India dated the 5th May, 2005 regarding acquisition of land for public purpose of building of bypass of Sangamner on National Highway No. 50 in Ahamednagar District in the State of Maharashtra.
- (iii) S.O. 294 (E) published in Gazette of India dated the 4th March, 2005 regarding acquisition of land for building (four - laning), maintenance, management and operation of National Highway No. 7 (Madurai - Kanniyakumari section) in Tirunelveli District in the State of Tamil Nadu.

- (iv) S.O. 338(E) published in Gazette of India dated the 18th March, 2005 regarding acquisition of land for public purpose of building of National Highway No. 76 in Baran District in the State of Rajasthan.
- (v) S.O. 339(E) and S.O. 340 (E) published in Gazette of India dated the 18th March, 2005 regarding acquisition of land for public purpose of building (four-laning) of National Highway No. 76 on different stretches in Kota District in the State of Rajasthan.
- (vi) S.O. 580 (E) published in Gazette of India dated the 27th April, 2005 regarding acquisition of land for building (four - laning) of National Highway No. 2 (Raniganj - Panagarh section) in Burdwan District in the State of West Bengal.
- (vii) S.O. 596 (E) published in Gazette of India dated the 29th April, 2005 regarding acquisition of land for building (four - laning) of National Highway No. 8 (Surat-Manor Tollway Project) in Valsad District in the State of Gujarat.
- (viii) S.O. 610 (E) published in Gazette of India dated the 4th May, 2005 regarding acquisition of land for public purpose of building, maintenance, management and operation of National Highway No. 45 (Tindivanam – Villupuram – Trichy section) in the State of Tamil Nadu.
- (ix) S.O. 611(E) published in Gazette of India dated the 4th May, 2005 making certain amendments in the Notification No. S.O. 95 (E) dated the 25th January, 2005.
- (x) S.O. 612 (E) published in Gazette of India dated the 4th May, 2005 regarding acquisition of land for building (four-laning) of National Highway No. 4 (Chennai – Ranipet section) in Vellore District in the State of Tamil Nadu.
- (xi) S.O. 613(E) published in Gazette of India dated the 4th May, 2005 making certain amendments in the Notification No. S.O. 1301 (E) dated the 25th November, 2004.
- (xii) S.O. 641 (E) published in Gazette of India dated the 5th May, 2005 regarding acquisition of land for building, maintenance, management and operation of National Highway No. 205 in Tiruvallur District in the State of Tamil Nadu.
- (xiii) S.O. 656(E) published in Gazette of India dated the 10th May, 2005 making certain amendments in the Notification No. S.O. 141 (E) dated the 4th March, 1999.
- (xiv) S.O. 657(E) published in Gazette of India dated the 10th May, 2005 regarding acquisition of land for building (four - laning) of National Highway No. 4 (Chennai – Ranipet section) in the State of Tamil Nadu.
- (xv) S.O. 1010(E) published in Gazette of India dated the 14th July, 2005 regarding acquisition of land for public purpose of building (four - laning) of National Highway No. 76 in Udaipur District in the State of Rajasthan.
- (xvi) S.O. 1011 (E) published in Gazette of India dated the 14th July, 2005 regarding rate of fee to be recovered from the users of different stretches of National Highway No. 4 and 4B in the State of Maharashtra.

- (xvii) S.O. 1016 (E) published in Gazette of India dated the 15th July, 2005 regarding rate of fee to be recovered from the users four-laned National Highway No. 5 in the State of Andhra Pradesh.
- (xviii) S.O. 1019 (E) published in Gazette of India dated the 18th July, 2005 regarding acquisition of land for building, maintenance, management and operation of National Highway No. 5 in East Godavari District in the State of Andhra Pradesh.
- (xix) S.O. 1020 (E) published in Gazette of India dated the 18th July, 2005 regarding acquisition of land for building (widening) of National Highway No. 5 in West Godavari District in the State of Andhra Pradesh.
- (xx) S.O. 1021 (E) published in Gazette of India dated the 18th July, 2005 regarding acquisition of land for building (widening) of National Highway No. 5 (Vijayawada-Visakhapatnam section) in East Godavari District in the State of Andhra Pradesh.
- (xxi) S.O. 403 (E) published in Gazette of India dated the 24th March, 2005 regarding acquisition of land for building (widening) of National Highway No. 28 (Lucknow to Uttar Pradesh/Bihar Border) in Barabanki District in the State of Uttar Pradesh.
- (xxii) S.O. 404 (E) published in Gazette of India dated the 24th March, 2005 regarding acquisition of land for building (widening) of National Highway No. 28 (Lucknow to Uttar Pradesh/Bihar Border) in Lucknow District in the State of Uttar Pradesh.
- (xxiii) S.O. 553 (E) published in Gazette of India dated the 15th April, 2005 regarding acquisition of land for building (widening) of National Highway No. 28 (Lucknow to Uttar Pradesh/Bihar Border section) in Lucknow District in the State of Uttar Pradesh.
- (xxiv) S.O. 609 (E) published in Gazette of India dated the 3rd May, 2005 regarding acquisition of land for building (widening) of National Highway No. 7 (Nagpur-Hyderabad section) in Medak District in the State of Andhra Pradesh.
- (xxv) S.O. 646 (E) published in Gazette of India dated the 6th May, 2005 regarding levy of fee to be recovered from the users of four-laned stretches on National Highway Nos. 7 and 46 (Krishnagiri to Ambur) in the State of Tamil Nadu.
- (xxvi) S.O. 647 (E) published in Gazette of India dated the 6th May, 2005 notifying levy and collection of fees from the users of National Highway No. 4 in the State of Maharashtra.
- (xxvii) S.O. 648 (E) published in Gazette of India dated the 6th May, 2005 regarding levy of fee to be recovered from the users of four laned stretches on the National Highway No. 7 (Hosur-Krishnagiri section) in the State of Tamil Nadu.
- (xxviii) S.O. 523 (E) published in Gazette of India dated the 7th April, 2005 regarding levy of fee to be recovered from the users of four-laned stretch on National Highway No. 5 (Gundugolanu to Bommuru) in the State of Andhra Pradesh.

- (xxix) S.O. 697 (E) published in Gazette of India dated the 24th May, 2005 regarding acquisition of land for the public purpose of building (four laning) of National Highway No. 4 (Chennai-Ranipet section) in Tiruvallur District in the State of Tamil Nadu.
- (xxx) S.O. 748 (E) published in Gazette of India dated the 1st June, 2005 making certain amendments in the Notification No. S.O. 1012 (E) dated the 2nd September, 2003.
- (xxxi) S.O. 749 (E) published in Gazette of India dated the 1st June, 2005 regarding acquisition of land for building (widening) of National Highway No. 28 (Lucknow-UP/Bihar Border section) in the State of Uttar Pradesh.
- (xxxii) S.O. 750 (E) published in Gazette of India dated the 1st June, 2005 regarding acquisition of land for building (widening) of National Highway No. 28 (Lucknow-UP/Bihar Border) in Barabanki District in the State of Uttar Pradesh.
- (xxxiii) S.O. 752 (E) published in Gazette of India dated the 1st June, 2005 regarding acquisition of land for public purpose of building, maintenance, management and operation of National Highway No. 31 in Uttar Dinajpur District in the State of West Bengal.
- (xxxiv) S.O. 815 (E) published in Gazette of India dated the 13th June, 2005 regarding acquisition of land for building (four-laning) of National Highway No. 4 (Belgaum to Maharashtra Border) in Belgaum District in the State of Karnataka.
- (xxxv) S.O. 851 (E) published in Gazette of India dated the 17th June, 2005 making certain amendments in the Notification No. S.O. 1121 (E) dated the 29th September, 2003.
- (xxxvi) S.O. 852 (E) published in Gazette of India dated the 17th June, 2005 regarding acquisition of land for building (four-laning) of National Highway No. 25 in the State of Madhya Pradesh.
- (xxxvii) S.O. 853 (E) published in Gazette of India dated the 17th June, 2005 regarding acquisition of land for building (four-laning) of National Highway Nos. 25 and 76 in the State of Madhya Pradesh.
- (xxxviii) S.O. 857 (E) published in Gazette of India dated the 17th June, 2005 making certain amendments in the Notification No. S.O. 368 (E) dated the 26th April, 2001.
- (xxxix) S.O. 946 (E) published in Gazette of India dated the 5th July, 2005 regarding acquisition of land for building (widening) of National Highway No. 28 (Lucknow to Uttar Pradesh/Bihar Border) in Faizabad District in the State of Uttar Pradesh.
- (xl) S.O. 947 (E) published in Gazette of India dated the 5th July, 2005 regarding acquisition of land for building (widening) of National Highway No. 28 (Lucknow to Uttar Pradesh/Bihar Border section) in Deoria District in the State of Uttar Pradesh.

- (xli) S.O. 948 (E) published in Gazette of India dated the 5th July, 2005 regarding acquisition of land for Construction of Gorakhpur bypass on National Highway No. 28 in Gorakhpur District in the State of Uttar Pradesh.
- (xlii) S.O. 949 (E) published in Gazette of India dated the 5th July, 2005 regarding acquisition of land for building (widening) of National Highway No. 28 (Lucknow to Uttar Pradesh/Bihar Border) in Basti District in the State of Uttar Pradesh.
- (xliii) S.O. 951 (E) published in Gazette of India dated the 5th July, 2005 regarding acquisition of land for building (widening) of National Highway No. 7 (Nagpur-Hyderabad section) in Wardha District in the State of Maharashtra.
- (xliv) S.O. 976 (E) published in Gazette of India dated the 11th July, 2005 regarding acquisition of land for building (widening) of National Highway No. 5, including construction of bypass (Visakhapatnam-Bhubaneswar section) in Khurda District in the State of Orissa.
- (xlv) S.O. 983 (E) published in Gazette of India dated the 12th July, 2005 regarding acquisition of land for building (four laning) of National Highway No. 45 in Kancheepuram District in the State of Tamil Nadu.
- (xlvi) S.O. 984 (E) published in Gazette of India dated the 12th July, 2005 regarding acquisition of land for building (four laning) of National Highway No. 46 (Krishnagiri - Ranipet section) in Vellore District in the State of Tamil Nadu.
- (xlvii) S.O. 985 (E) published in Gazette of India dated the 12th July, 2005 regarding acquisition of land for building (four laning) of National Highway No. 4 (Chennai - Ranipet section) in Tiruvallur District in the State of Tamil Nadu.
- (xlviii) S.O. 698 (E) published in Gazette of India dated the 24th May, 2005 regarding acquisition of land for the public purpose of building (four laning) of National Highway No. 45 (Tambaram – Tindivanam section) in Kancheepuram District in the State of Tamil Nadu.
- (xlix) S.O. 699 (E) published in Gazette of India dated the 24th May, 2005 regarding acquisition of land for the public purpose of building (four laning) of National Highway No. 45 (Chengalpattu – Tindivanam section) in Kancheepuram District in the State of Tamil Nadu.
- (l) S.O. 700 (E) published in Gazette of India dated the 24th May, 2005 making certain amendments in the Notification No. S.O. 78 (E) dated the 17th January, 2005.
- (li) S.O. 706 (E) published in Gazette of India dated the 25th May, 2005 regarding acquisition of land for the public purpose of building of National Highway No. 25 in Datia District in the State of Madhya Pradesh.
- (lii) S.O. 735 (E) published in Gazette of India dated the 30th May, 2005 regarding acquisition of land for the public purpose of building, maintenance, management and operation of National Highway No. 5 (Chennai-Vijayawada section) in Nellore District in the State of Andhra Pradesh.

- (liii) S.O. 742 (E) published in Gazette of India dated the 31st May, 2005 making certain amendments in the Notification No. S.O. 1097 (E) dated the 24th September, 2003.
- (liv) S.O. 743 (E) published in Gazette of India dated the 31st May, 2005 regarding acquisition of land for the public purpose of building (four laning) maintenance, management and operation of National Highway No. 1-A (Jalandhar-Pathankot section) in the State of Himachal Pradesh.
- (lv) S.O. 751 (E) published in Gazette of India dated the 1st June, 2005 making certain amendments in the Notification No. S.O. 1206 (E) dated the 16th October, 2003.
- (lvi) S.O. 892 (E) published in Gazette of India dated the 28th June, 2005 regarding acquisition of land for the public purpose of building (four laning) of National Highway No. 14 and 76, in Sirohi District in the State of Rajasthan.
- (lvii) S.O. 893 (E) published in Gazette of India dated the 28th June, 2005 regarding acquisition of land for the public purpose of building of National Highway No. 76, in Udaipur District in the State of Rajasthan.
- (lviii) S.O. 894 (E) and S.O. 895 (E) published in Gazette of India dated the 28th June, 2005 regarding acquisition of land for the public purpose of building (four laning) of National Highway No. 76 in different stretches in Udaipur District in the State of Rajasthan.
- (lix) S.O. 898 (E) published in Gazette of India dated the 29th June, 2005 regarding acquisition of land for building (four-laning) of National Highway No. 45 (Tindivanam-Villupuram-Tiruchirappalli section), in the State of Tamil Nadu.
- (lx) S.O. 899 (E) published in Gazette of India dated the 29th June, 2005 regarding acquisition of land for the public purpose of building (widening) of National Highway No. 7 (Mansar-Nagpur section) in Nagpur District in the State of Maharashtra.
- (lxi) S.O. 1096 (E) published in Gazette of India dated the 4th August, 2005 entrusting National Highways to all State Governments superseding all Notifications issued earlier.
- (lxii) S.O. 1059 (E) published in Gazette of India dated the 27th July, 2005 authorizing the Sub-Divisional Officer, Sangamner, Division Sangamner, District Ahmednagar, Maharashtra to acquire land for construction of Minor Bridges on National Highway No. 50 in the State of Maharashtra.
- (lxiii) S.O. 1060 (E) published in Gazette of India dated the 27th July, 2005 authorizing M/s VHCPL-ADCC Pingalai Infrastructure Private Limited or its legal representative to collect and retain the fee on mechanical vehicles, at the rates specified therein, from the users of bridge across Pingalia river (Nagpur Edlabad road section) on National Highway No. 6.

- (lxiv) S.O. 858 (E) published in Gazette of India dated the 17th June, 2005 making certain amendments in the Notification No. S.O. 539 (E) dated the 2nd July, 1999.
- (lxv) S.O. 859 (E) published in Gazette of India dated the 17th June, 2005 regarding acquisition of land for building (four laning) of National Highway No. 4 (Chennai-Ranipet section) in Tiruvallur District in the State of Tamil Nadu.
- (lxvi) S.O. 860 (E) published in Gazette of India dated the 17th June, 2005 regarding acquisition of land for building (four-laning) of National Highway No. 46 (Krishnagiri-Ranipet section) in Krishnagiri District in the State of Tamil Nadu.
- (lxvii) S.O. 872 (E) published in Gazette of India dated the 22nd June, 2005 regarding acquisition of land for the public purpose of building (four laning) of National Highway No. 76 in Chittorgarh District in the State of Rajasthan.
- (lxviii) S.O. 874 (E) published in Gazette of India dated the 22nd June, 2005 regarding acquisition of land for the public purpose of building of National Highway No. 76 in Bundi District in the State of Rajasthan.
- (lxix) S.O. 875 (E) published in Gazette of India dated the 22nd June, 2005 regarding acquisition of land for the public purpose of building (four laning) of National Highway No. 76 in Bundi District in the State of Rajasthan.
- (lxx) S.O. 891 (E) published in Gazette of India dated the 28th June, 2005 regarding acquisition of land for the public purpose of building of National Highway No. 45B (Tiruchirappalli-Viralimalai-Madurai section) in Tiruchirappalli District in the State of Tamil Nadu.
- (lxxi) S.O. 988 (E) published in Gazette of India dated the 12th July, 2005 regarding acquisition of land for building and widening of National Highway No. 5 (Vijayawada-Visakhapatnam section) in East Godavari District in the State of Andhra Pradesh
- (lxxii) S.O. 986 (E) published in Gazette of India dated the 13th July, 2005 regarding acquisition of land for building (four-laning) of National Highway No. 46 (Krishnagiri-Ranipet section) in Vellore District in the State of Tamil Nadu.
- (lxxiii) S.O. 992 (E) published in Gazette of India dated the 13th July, 2005 making certain amendments in the Notification No. S.O. 1118 (E) dated the 14th October, 2004.
- (lxxiv) S.O. 995 (E) published in Gazette of India dated the 13th July, 2005 making certain amendments in the Notification No. S.O. 1119 (E) dated the 14th October, 2004.
- (lxxv) S.O. 998 (E) published in Gazette of India dated the 13th July, 2005 making certain amendments in the Notification No. S.O. 1116 (E) dated the 14th October, 2004.
- (lxxvi) S.O. 1008 (E) published in Gazette of India dated the 4th July, 2005 regarding acquisition of land for building (four-laning) of National Highway Nos. 14 and 76 in Sirohi District in the State of Rajasthan.

(lxxvii) S.O. 1009 (E) published in Gazette of India dated the 4th July, 2005 regarding acquisition of land for building (four laning) of National Highway No. 76 in Udaipur District in the State of Rajasthan.

(lxxviii) S.O. 965(E) published in Gazette of India dated the 8th July, 2005 making certain amendments in the Notification No. S.O. 382 (E) dated the 3rd May, 2001.

(21) Eight statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (i to xiv and xxi to xxviii) of (20) above.

(22) A copy each of the Notifications (Hindi and English versions) issued under section 11 of the National Highways Authority of India Act, 1988:-

(i) S.O. 854 (E) published in Gazette of India dated the 17th June, 2005 entrusting the stretch mentioned therein of National Highway No. 2 (Panagarh to Kolkata) in the State of West Bengal to the National Highways Authority of India

(ii) S.O. 1097 (E) published in Gazette of India dated the 4th August, 2005 entrusting various stretches of National Highway Nos. 1A, 3, 4, 6, 11, 34 and 58 to the National Highway Authority of India.

(23) A copy of the Central Motor Vehicles (Fourth Amendment) Rules, 2005 (Hindi and English versions) published in Notification No. G.S.R. 349 (E) in Gazette of India dated the 1st June, 2005 under sub-section (4) of section 212 of the Central Motor Vehicles Act, 1988, together with an Explanatory Memorandum.

(24)(i) A copy of the Annual Report (Hindi and English versions) of the Nehru Yuva Kendra Sangathan, New Delhi, for the year 2000-2001, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Nehru Yuva Kendra Sangathan, New Delhi, for the year 2000-2001.

(25) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(26)(i) A copy of the Annual Report (Hindi and English versions) of the Nehru Yuva Kendra Sangathan, New Delhi, for the year 2001-2002, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Nehru Yuva Kendra Sangathan, New Delhi, for the year 2001-2002.

(27) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(28)(i) A copy of the Annual Report (Hindi and English versions) of the Nehru Yuva Kendra Sangathan, New Delhi, for the year 2002-2003, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of

the working of the Nehru Yuva Kendra Sangathan, New Delhi, for the year 2002-2003.

(29) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

(30) A copy each of the following papers (Hindi and English versions):-

- (i) Memorandum of Understanding between the Uranium Corporation of India Limited and the Department of Atomic Energy for the year 2005-2006.
- (ii) Memorandum of Understanding between the Electronics Corporation of India Limited and the Department of Atomic Energy for the year 2005-2006.
- (iii) Memorandum of Understanding between the Nuclear Power Corporation of India Limited and the Department of Atomic Energy for the year 2005-2006.
- (iv) Memorandum of Understanding between the Indian Rare Earth Limited and the Department of Atomic Energy for the year 2005-2006.

31. A copy of the statement on Quarterly Review of the trends in receipts and expenditure in relation to the budget at the end of the first quarter of the financial year 2005-2006 (Hindi and English versions) under sub-section (1) of section 7 of the Fiscal Responsibility and Budget Management Act, 2003.

4. Message from Rajya Sabha

Secretary-General reported a message that at its sitting held on the 23rd August, 2005, Rajya Sabha passed the Warehousing Corporations (Amendment) Bill, 2005.

5. Bill as passed by Rajya Sabha – Laid on the Table

The Warehousing Corporations (Amendment) Bill, 2005.

6. Leave of Absence

The following members were granted leave of absence from the sittings of the House for the period mentioned against each:-

- (1) Shri Basanagouda R. Patil 25 February, 2005 to 22 March, 2005
- (2) Shri P.K. Vasudevan Nair 25 February, 2005 to 24 March, 2005
- (3) Shri Atiq Ahamad 25 February, 2005 to 24 March, 2005 and 19 April, 2005 to 13 May, 2005.

7. Report of Committee on Private Members' Bills and Resolutions

Ch. Lal Singh presented the Thirteenth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

8. Statements of Public Accounts Committee

Prof. Vijay Kumar Malhotra laid on the Table (Hindi and English versions) of the Statements showing action taken by Government on the recommendations contained in the following Action Taken Reports of the Public Accounts Committee:

- (1) 56th Report of PAC (10th Lok Sabha) on “Customs Receipts – Non-verification of end use”;
- (2) 19th Report of PAC (11th Lok Sabha) on “Excesses over Voted Grants and Charged Appropriations (1992-93)” and Action taken on 60th Report of PAC (10th Lok Sabha);
- (3) 10th Report of PAC (12th Lok Sabha) on “Union Excise Duties - Provisional Assessment”;
- (4) 11th Report of PAC (13th Lok Sabha) on ”Appropriation Accounts of Union Government for 1993-94”;
- (5) 43rd Report of PAC (13th Lok Sabha) on “Lower categorization leading to loss of Rs. 352.30 lakhs”;
- (6) 45th Report of PAC (13th Lok Sabha) on “Excesses over Voted Grants and Charged Appropriation (1995-96 & 1998-99)”;
- (7) 59th Report of PAC (13th Lok Sabha) on “Acquisition of SU-30 Aircraft”;
- (8) 2nd Report of PAC (14th Lok Sabha) on “Purchase of residence for Consulate General of India at Frankfurt”;
- (9) 3rd Report of PAC (14th Lok Sabha) on “Avoidable import of high capacity diesel powered break down cranes”; and
- (10) 5th Report of PAC (14th Lok Sabha) on “Non-adjudication of demands and inordinate delay in the recovery of confirmed demands”.

9. Reports of Committee on The Welfare of Scheduled Castes and Scheduled Tribes

Dr. Satyanarayan Jatiya presented a copy each of the following Reports: -

- (1) Fifth Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes including minutes (Hindi and English versions) of the sitting of the Committee relating thereto on the Ministry of Personnel, Public Grievances and Pensions (Department of Personnel and Training) regarding “Action Taken by the Government on the recommendations contained in their Sixteenth Report (Thirteenth Lok Sabha) – Examination of orders pertaining to reservation for Scheduled Castes and Scheduled Tribes in services”; and

- (2) Sixth Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes including minutes (Hindi and English versions) of the sitting of the Committee relating thereto on the Ministry of Tribal Affairs regarding “Action Taken by the Government on the recommendations contained in their Twenty-third Report (Thirteenth Lok Sabha) – Working of Integrated Tribal Development Projects in Rajasthan”.

10. Statements of Standing Committee on Defence

Shri Suresh Kalmadi laid on the Table the Statements (Hindi and English versions) showing action taken by the Government on the recommendations contained in Chapter-I and final replies to the recommendations contained in Chapter V of the Twenty-First Report of the Standing Committee on Defence (Thirteenth Lok Sabha) regarding action taken by the Government on recommendations contained in their Nineteenth Report (Thirteenth Lok Sabha) on Demands for Grants of the Ministry of Defence for the year 2003-2004.

11. Report of Standing Committee on Railways

Shri Basudeb Acharia presented Thirteenth Report (Hindi and English version) of the Standing Committee on Railways - (2005-06) on 'Procurement of Wagons'.

12. Report of Standing Committee on Human Resource Development

Shrimati P. Satheedevi laid on the Table a copy (Hindi and English versions) of the One Hundred Sixty-sixth Report of the Standing Committee on Human Resource Development on Action-Taken by Government on the recommendations/observations contained in its 153rd Report on Gender Budget Analysis.

13. Statements by Ministers

(1) The Minister of Road Transport & Highways and Shipping laid a copy of each of the following statements (Hindi and English versions):-

- (i) Regarding the status of implementation of recommendations contained in the 81st Report of Standing Committee on Transport, Tourism and Culture on Demands for Grants (2004-05) pertaining to the Ministry of Shipping, Road Transport and Highways, Department of Shipping.
- (ii) Regarding the status of implementation of recommendations contained in the 82nd Report of Standing Committee on Transport, Tourism and Culture on Demands for Grants (2004-05) pertaining to

the Ministry of Shipping, Road Transport and Highways, Department of Road Transport and Highways.

(2) The Minister of Mines laid a copy of the statement (Hindi and English versions) regarding the status of implementation of recommendations contained in Second and Fifth Reports of Standing Committee on Coal and Steel on Demands for Grants (2004-05) pertaining to the Ministry of Mines.

(3) The Minister of Power laid a copy of the statement (Hindi and English versions) regarding the status of implementation of recommendations contained in the First and Third Reports on Demands for Grants (2004-05) and Fifth Report on Demands for Grants (2005-06) of Standing Committee on Energy, pertaining to the Ministry of Power.

(4) The Minister of State in the Ministry of Communication and Information Technology laid a copy of the statement (Hindi and English versions) (i) correcting the reply given on 20th April, 2005 to Unstarred Question No. 3968 by Shri Narendra Kumar Kushawaha and 4 others regarding Local Call Dialling Facility and (ii) giving reason for delay in correcting the reply.

(5) The Minister of Health and Family Welfare on behalf of the Minister of State in the Ministry of Health and Family Welfare laid a copy of the statement (Hindi and English versions) (i) correcting the reply given on 10th August, 2005 to Unstarred Question No. 2679 by Dr. K. Dhanaraju regarding Quality of Medical Diagnostic Kits and (ii) giving reason for delay in correcting the reply.

14. Motion for Election to Committee

Shri Rupchand Pal moved the following motion:-

“That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate one member from Rajya Sabha to associate with the Committee on Public Undertakings of the House for the unexpired portion of the term of the Committee vice Shri Jibon Roy, retired from Rajya Sabha and do communicate to this House the name of the member so nominated by Rajya Sabha.”

The motion was adopted.

-

12.08 P.M.

15. Submissions by Members regarding the reported observation made by Chief Justice of India advising the Government to exercise self-restraint in criticising Supreme Court's Judgment.

The following members made submissions regarding the reported observation made by Chief Justice of India advising the Government to exercise self-restraint in criticising Supreme Court's Judgment :-

- (1) Prof. Vijay Kumar Malhotra
- (2) Shri Basudeb Acharia
- (3) Prof. Ramgopal Yadav
- (4) Shri Devendra Prasad Yadav
- (5) Shri Gurudas Dasgupta
- (6) Shri Braja Kishore Tripathy
- (7) Shri Nitish Kumar
- (8) Shri Sukhdev Singh Dhindsa
- (9) Prof. M. Ramadass
- (10) Shri Ilyas Azmi
- (11) Shri Sushil Kumar Modi
- (12) Shri Varkala Radhakrishnan
- (13) Shri Ramdas Athawale
- (14) Dr. M. Jagannath
- (15) Shri S.K. Bwiswmuthiary
- (16) Shri Pranab Mukherjee

Thereafter, the Speaker made the following Observation:-

-
“On what has appeared in the newspapers, I only wish to say that during the last occasion, the House unanimously expressed its views. It is the glory of this institution that when occasion arises, the House forgets its differences and in one voice expresses its views which concern the people of the country as a whole and that was what was precisely done. All the sections of the House had expressed their views. As I said, we are obliged to act according to the Constitution. Legislature has its own rights and Parliament, as the supreme legislative body, surely will act according to its rights under the Constitution. Similarly, the courts have their own rights to function in their own sphere without any interference; and nobody can interfere. Now there is undoubted right of the court to construe the laws passed by this Parliament. Therefore, many laws passed by the Parliament have been declared *ultra vires* and it is binding on everybody. Therefore, what is important is that there should be a harmonious relationship between the major Constitutional organisations like the legislature and the court, and nothing should be done or said which may create an avoidable controversy. The only thing which strikes me is that the observations which the Supreme Court kindly made yesterday were not part of any judgment.

It is not in deciding a matter before the Supreme Court but it was an expression of certain views of the Supreme Court with regard to what may have happened inside the House. Therefore, we are only requesting ourselves that we should not do or say

anything which may be misunderstood. But we are also not giving up our right to make laws according to the Constitutional provisions which the Supreme Court will have power, no doubt, to construe at the appropriate time.

The unanimous view of the House that a law is necessary, I hope, will be translated into action as soon as possible.”

—
—
16. Calling Attention

1.05 P.M.

- (i) Shri Basudeb Acharia called the attention of the Minister of Mines to the situation arising out of recent agreement of Orissa Government with Korean Steel Major POSCO allowing them to export mineral wealth of the Country and steps taken by the Government in this regard.

The Minister of Mines made a statement in regard thereto.

1.54 P.M.

- (ii) Shri Adhir Chowdhury called the attention of the Minister of Shipping, Road Transport and Highways to the situation arising out of proposed closure of Central Inland Water Transport Corporation resulting in retrenchment of employees and steps taken by the Government in regard thereto.

The Minister of Road Transport & Highways and Shipping made a statement in regard thereto.

17. Matters under Rule 377

- (1) Shri M. Sreenivasulu Reddy raised a matter regarding need to sanction Kanigiri Water Supply Scheme in Ongole Parliamentary Constituency, Andhra Pradesh.
- (2) Dr. Karan Singh Yadav raised a matter regarding need to raise an Ahirwal regiment in Indian Army.
- (3) Shri Yogi Aditya Nath raised a matter regarding need to take suitable steps to check recurring floods in Eastern Uttar Pradesh.
- (4) Shri Giridhari Lal Bhargava raised a matter regarding need to introduce a metro rail service in Jaipur, Rajasthan.
- (5) Shri Dharmendra Pradhan raised a matter regarding need to conduct a study by National Institute of Environmental Engineering on the phenomenon of rising temperature in coal mining belt of Talcher and Brajrajnagar in Orissa.
- (6) Shri Lakshman Seth raised a matter regarding need to ensure supply of Gas by GAIL from Jagdishpur to Haldia in West Bengal.

- (7) Shri Rupchand Murmu raised a matter regarding need to provide stoppage of Howrah-Bhubaneswar Dhaulī Express at Contai Road station under Kharagpur Division of South Eastern Railways.
- (8) Shri Shailendra Kumar raised a matter regarding need to implement 'Swajaldhara' Project in Chayal Parliamentary Constituency, Uttar Pradesh with view to solve drinking water problem in the region.
- (9) Dr. Dhirendra Agarwal raised a matter regarding need to check production of liquor from foodgrains, with a view to pre-empt shortage of foodgrains in the country.
- (10) Shri Chandrakant Khaire raised a matter regarding need to ensure strict compliance of rules enacted for regulating lottery business in Maharashtra and other parts of the country.
- (11) Shri Bhartruhari Mahtab raised a matter regarding need to take suitable steps to check spreading of criophydmite, a coconut disease in Coastal areas of Orissa.
- (12) Dr. R. Senthil raised a matter regarding need to provide funds and implement 'The Hogenakkal Integrated Drinking Water Project' in Dharmapuri district of Tamil Nadu, with a view to solve acute drinking water problem in the region.
- (13) Dr. Arun Kumar Sarma raised a matter regarding need for construction of four lane Road – cum – Rail bridge at Saraighat over river Brahmaputra in Assam
- (14) Smt. Pratibha Singh raised a matter regarding need to declare Giripar area of Sirmaur district and certain areas of Kullu and Shimla districts of Himachal Pradesh as Scheduled Tribes area.
- (15) Smt. D. Purandeswari raised a matter regarding need to safeguard the interest of the country from patenting of rice by certain foreign companies.
- (16) Smt. Krishna Tirath raised a matter regarding need to review the decision making use of seat belt compulsory to front sitters in vehicles in Delhi.

18. Government Bills - Passed

- (i) The Protection of Women from Domestic Violence Bill, 2005

Time Taken: 5 hrs. 04 mts.

Discussion on the motion for consideration of the Bill moved by Smt. Kanti Singh on 23 August, 2005, continued.

The following members took part in the debate:-

- (1) Shri Alok Kumar Mehta
- (2) Smt. M.S.K. Bhavani Rajenthiran
- (3) Smt. Archana Nayak
- (4) Smt. Kiran Maheshwari
- (5) Smt. Krishna Tirath
- (6) Shri Mitrasen Yadav
- (7) Shri C.K. Chandrappan
- (8) Smt. Nivedita Mane
- (9) Smt. Jayaprada
- (10) *Shri L. Rajagopal
- (11) Smt. C.S. Sujatha
- (12) Smt. Neeta Pateria
- (13) Smt. Tejaswini Seeramesh
- (14) Shri Anant Gudhe
- (15) Dr. R. Senthil
- (16) Shri M.P. Veerendra Kumar
- (17) Smt. Jayaben B. Thakkar
- (18) Adv. P. Satheedevi

.....
Smt. Kanti Singh replied to the debate.

The motion for consideration of the Bill was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 37 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Smt. Kanti Singh.

The motion was adopted and the Bill was passed.

(ii) The High Court and Supreme Court Judges (Salaries and Service) Amendment Bill, 2005.

Conditions of

Time Taken: 1 hr. 19 mts.

The motion for consideration of the Bill was moved by Shri K. Venkatapathy on behalf of Shri H.R. Bhardwaj.

The following members took part in the debate:-

- (1) Shri Kharabela Swain
- (2) Shri Kishore Chandra S. Deo
- (3) Shri Suresh Kurup
- (4) Shri Shailendra Kumar
- (5) Shri Rajaram Pal
- (6) Shri Ajoy Chakraborty
- (7) Shri Brahmananda Panda
- (8) Dr. Sebastian Paul
- (9) Shri Haribhau Rathod
- (10) Shri P. Karunakaran

Shri H.R. Bhardwaj replied to the debate.

The motion for consideration of the Bill was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 11 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri H.R. Bhardwaj.

The motion was adopted and the Bill was passed.

@19. Announcement by the Chair

The Chair made the following announcement:-

“Hon’ble Members, I have to inform the House that in the meeting of the Business Advisory Committee held today, it was decided that in order to provide sufficient time for completion of essential Government Business, the House might sit on Monday the 29th and Tuesday, the 30th August, 2005.

There will be no ‘Question Hour’ on those days.

I hope the House agrees.”

The House agreed.

***8.47 P.M.**

(Lok Sabha adjourned till 11 A.M. on Thursday, the 25th August, 2005)

**P.D.T. ACHARY,
Secretary-General.**

@At 6.32 P.M

***From 7.58 P.M. to 8.47 P.M., Members raised matters of urgent public importance.**

Bulletin-Part I

(Brief Record of Proceedings)

Thursday, August 25, 2005/Bhadra 3, 1927 (Saka)

No. 108

11.00 A.M.

1. Observation by the Speaker

The Speaker made the following Observation:-

"Hon'ble Members, before I come to the Question Hour, I wish to refer to a headline appeared in a newspaper today wherein it is stated: 'Mind your job, Speaker tells Judiciary'. It is a deliberate misrepresentation of what was said in the House by the Chair. I once again, if necessary at all, express my highest respect for the Judiciary.

To try to make misrepresentation of what transpired in the House is nothing but a breach of privilege. Naturally, it will not be taken lightly in future. But I wish to say and I am sure the House will agree with me that nothing like that happened yesterday..."

2. Starred Questions

Starred Question Nos. 421-424 were orally answered. Replies to Starred Question Nos. 425-440 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 4367-4596 were laid on the Table.

4. Papers Laid on the Table

The following papers were laid on the Table: -

(1) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Reports and Audited Accounts of the Indian Drugs and Pharmaceuticals Limited for the years 2002-2003 and 2003-2004 within the stipulated period of nine months after the close of the respective accounting year.

(2)(i) A copy of the Annual Report (Hindi and English versions) of the Prasar Bharati (Broadcasting Corporation of India), New Delhi, for the year 2004, alongwith Accounts, under sub-section (1) of section 31 of the Prasar Bharati (Broadcasting Corporation of India) Act, 1990.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Prasar Bharati (Broadcasting Corporation of India), New Delhi, for the year 2004.

(3) A copy each of the following papers (Hindi and English versions) under sub-section (4) of section 21 of the Prasar Bharati (Broadcasting Corporation of India) Act, 1990:-

(i) Annual Accounts of the Prasar Bharati (Broadcasting Corporation of India), New Delhi, for the year 2000-2001, together with Audit Report thereon.

- (ii) Annual Accounts of the Prasar Bharati (Broadcasting Corporation of India), New Delhi, for the year 2001-2002, together with Audit Report thereon.
- (4) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5)(i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Higher Tibetan Studies, Sarnath, for the year 2003-2004.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Institute of Higher Tibetan Studies, Sarnath, for the year 2003-2004, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Institute of Higher Tibetan Studies, Sarnath, for the year 2003-2004.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) A copy of the Outcome Budget-2005-2006 (Hindi and English versions).
- (8) A copy of the Notification No. S.O. 877 (E) (Hindi and English versions) published in Gazette of India dated the 23rd June, 2005 constituting an Advisory Committee consisting of Chairman and Members, mentioned therein, issued under section 4 of the Handloom (Reservation of Articles for Production) Act, 1985.
- (9) A copy of the First Annual Statement (Hindi and English versions) on pending Law Commission Reports.
- (10) A copy of the Employees' State Insurance (Central) (1st Amendment) Rules, 2004 (Hindi and English versions) published in Notification No. G.S.R. 316 in weekly Gazette of India dated 12-18 September, 2004 under sub-section (4) of section 95 of the Employees' State Insurance Act, 1948.
- (11)(i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Health and Family Welfare, New Delhi, for the year 2003-2004.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Health and Family Welfare, New Delhi, for the year 2003-2004, together Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Health and Family Welfare, New Delhi, for the year 2003-2004.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (13) A copy of the Memorandum of Understanding (Hindi and English versions) between the Indian Renewable Energy Development Agency Limited and the Ministry of Non-Conventional Energy Sources for the year 2005-2006.

(13A) A copy of the Chartered Accountants (Amendment) Regulations, 2005 (Hindi and English versions) published in Notification No. 1-CA(7)/83/2005 in Gazette of India dated the 28th July, 2005 under section 30B of the Chartered Accountants Act, 1949.

(13B) A copy each of the following papers (Hindi and English versions) under section 619 A of the Companies Act, 1956:-

(a) (i) Review by the Government of the working of the Jammu and Kashmir State Agro Industries Development Corporation Limited, Srinagar, for the year 1989-1990.

(ii) Annual Report of the Jammu and Kashmir State Agro Industries Development Corporation Limited, Srinagar, for the year 1989-1990, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(b) (i) Review by the Government of the working of the Maharashtra Agro-Industries Development Corporation Limited, Mumbai, for the year 2002-2003.

(ii) Annual Report of the Maharashtra Agro-Industries Development Corporation Limited, Mumbai, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(c) (i) Review by the Government of the working of the Andhra Pradesh State Agro-Industries Development Corporation Limited, Hyderabad, for the year 2003-2004.

(ii) Annual Report of the Andhra Pradesh State Agro-Industries Development Corporation Limited, Hyderabad, for the year 2003-2004, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(14) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(15)(i) A copy of the Annual Report (Hindi and English versions) of the Jammu and Kashmir State Sheep and Sheep Products Development Board, Srinagar, for the years 1999-2000 and 2000-2001, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jammu and Kashmir State Sheep and Sheep Products Development Board, Srinagar, for the years 1999-2000 and 2000-2001.

(16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

- (17)(i) A copy of the Annual Report (Hindi and English versions) of the Jammu and Kashmir State Sheep and Sheep Products Development Board, Sringar, for the years 2001-2002 and 2002-2003, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jammu and Kashmir State Sheep and Sheep Products Development Board, Sringar, for the years 2001-2002 and 2002-2003.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19) A copy each of the following papers (Hindi and English versions) under section 619 A of the Companies Act, 1956:-
- (i) Review by the Government of the working of the Goa Meat Complex Limited, Panjim, for the year 2003-2004.
- (ii) Annual Report of the Goa Meat Complex Limited, Panjim, for the year 2003-2004, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (21)(i) A copy of the Annual Report (Hindi and English versions) of the Jamia Millia Islamia, New Delhi, for the year 2003-2004.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Jamia Millia Islamia, New Delhi, for the year 2003-2004, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jamia Millia Islamia, New Delhi, for the year 2003-2004.
- (22) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.
- (23) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology, Guwahati, for the year 2001-2002, together with Audit Report thereon.
- (24) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.
- (25) A copy of the Annual Accounts (Hindi and English versions) of the

University Grants Commission, New Delhi, for the year 2003-2004, together with Audit Report thereon.

(26) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.

(27)(i) A copy of the Annual Report (Hindi and English versions) of the Nagaland University, Kohima, for the year 2003-2004.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Nagaland University, Kohima, for the year 2003-2004.

(28) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

(29)(i) A copy of the Annual Report (Hindi and English versions) of the National Council for Teacher Education, New Delhi, for the year 2003-2004.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the National Council for Teacher Education, New Delhi, for the year 2003-2004, together with Audit Report thereon.

(iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Council for Teacher Education, New Delhi, for the year 2003-2004.

(30) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

(31) A copy each of the following Annual Reports (Hindi and English versions) under sub-section (8) of section 10 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970 and 1980:-

(i) Report on the working and activities of the Syndicate Bank for the year 2004-2005, alongwith Accounts and Auditor's Report thereon.

(ii) Report on the working and activities of the United Bank of India for the year 2004-2005, alongwith Accounts and Auditor's Report thereon.

(iii) Report on the working and activities of the Indian Overseas Bank for the year 2004-2005, alongwith Accounts and Auditor's Report thereon.

(iv) Report on the working and activities of the Bank of India for the year 2004-2005, alongwith Accounts and Auditor's Report thereon.

(v) Report on the working and activities of the Indian Bank for the year 2004-2005, alongwith Accounts and Auditor's Report thereon.

(vi) Report on the working and activities of the Allahabad Bank for the year 2004-2005, alongwith Accounts and Auditor's Report thereon.

(vii) Report on the working and activities of the Bank of Baroda for the year 2004-2005, alongwith Accounts and Auditor's Report thereon.

(viii) Report on the working and activities of the Bank of Maharashtra for the year 2004-2005, alongwith Accounts and Auditor's Report thereon.

(ix) Report on the working and activities of the Canara Bank for the year 2004-2005, alongwith Accounts and Auditor's Report thereon.

(x) Report on the working and activities of the Central Bank of India for the year 2004-2005, alongwith Accounts and Auditor's Report thereon.

(xi) Report on the working and activities of the Corporation Bank for the year 2004-2005, alongwith Accounts and Auditor's Report thereon.

(xii) Report on the working and activities of the Oriental Bank of Commerce for the year 2004-2005, alongwith Accounts and Auditor's Report thereon.

(xiii) Report on the working and activities of the UCO Bank for the year 2004-2005, alongwith Accounts and Auditor's Report thereon.

(xiv) Report on the working and activities of the Union Bank of India for the year 2004-2005, alongwith Accounts and Auditor's Report thereon.

(32)(i) A copy of the Annual Report (Hindi and English versions) of the Small Industries Development Bank of India, Lucknow, for the year 2004-2005, alongwith Audited Accounts, under sub-section (5) of section 30 of the Small Industries Development Bank of India Act, 1989.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Small Industries Development Bank of India, Lucknow, for the year 2004-2005.

(33) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise Act, 1944:-

(i) The Central Excise (Second Amendment) Rules, 2005 published in Notification No. G.S.R. 196 (E) in Gazette of India dated the 31st March, 2005, together with an explanatory memorandum.

(ii) The Authority for Advance Rulings (Customs, Central Excise and Service Tax) Procedure Regulations, 2005 published in Notification No. G.S.R. 12 (E) in Gazette of India dated the 10th January, 2005, together with an explanatory memorandum.

(iii) G.S.R. 534 (E) published in Gazette of India dated the 12th August, 2005 together with an explanatory memorandum making certain amendments in the Notification No. 6/2002-CE (NT) dated the 1st August, 2002.

(34) A copy each of the following Notifications (Hindi and English versions) issued under various sections of the Central Excise Rules, 2002:-

(i) G.S.R. 144 (E) published in Gazette of India dated the 1st March, 2005 together with an explanatory memorandum making certain amendments in the five Notifications mentioned therein.

(ii) G.S.R. 251 (E) published in Gazette of India dated the 29th April, 2005 together with an explanatory memorandum making certain amendments in the Notification No. 43/2001-CE (NT) dated the 26th June, 2001.

(iii) G.S.R. 313 (E) published in Gazette of India dated the 16th May, 2005 together with an explanatory memorandum making certain amendments in the earlier E.R. I, II and III forms to be in line with changes brought about in Indirect Taxes such as eight digit Tariff and new duty types like CENVAT and S.E.D.

- (35) A copy of the Notification No. G.S.R. 527 (E) (Hindi and English versions) published in Gazette of India dated the 10th August, 2005 together with an explanatory memorandum seeking to confer on a Central Excise Officer the power of adjudging a penalty under Chapter V of the Finance Act, 1994 under sub-section (4) of section 94 of the said Act.
- (36) A copy each of the Annual Reports (Hindi and English versions) of the State Bank of Bikaner and Jaipur, State Bank of Mysore and State Bank of Travancore for the year 2004-2005, alongwith Audited Accounts and Auditors' Report thereon under sub-section (3) of section 43 of the State Bank of India (Subsidiary Banks) Act, 1959.
- (37) A copy of the Notification No. S.O. 924 (E) (Hindi and English versions) published in Gazette of India dated the 13th August, 2004 specifying the 14th day of August, 2004 as the prescribed date in relation to the Scheme for the amalgamation of the Global Trust Bank Limited with the Oriental Bank of Commerce, under sub-section (11) of section 45 of the Banking Regulation Act, 1949.
- (38) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (37) above.
- (39) A copy of the National Trust for Welfare of Persons with Autism, Cerebral Palsy, Mental Retardation and Multiple Disabilities (Amendment) Rules, 2005 (Hindi and English versions) published in Notification No. G.S.R. 478 (E) in Gazette of India dated the 18th July, 2005 under section 36 of the National Trust for the Welfare of Persons with Autism, Cerebral Palsy, Mental Retardation and Multiple Disabilities Act, 1999.
- (40)(i) A copy of the Annual Report (Hindi and English versions) of the Central Adoption Resource Agency, New Delhi, for the year 2002-2003.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Adoption Resource Agency, New Delhi, for the year 2002-2003, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Adoption Resource Agency, New Delhi, for the year 2002-2003.
- (41) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (42) A copy of the Annual Report (Hindi and English versions) of the Tobacco Board, Guntur, for the year 2003-2004, alongwith Audited Accounts.
- (43) A copy of the Review (Hindi and English versions) by the Government of the working of the Tobacco Board, Guntur, for the year 2003-2004.
- (44)(i) A copy of the Annual Report (Hindi and English versions) of the National Commission for Women, New Delhi, for the year 2001-2002, alongwith Audited Accounts.
- (ii) A copy of the Action Taken Report (Hindi and English versions) on the recommendations contained in the Annual Report of the National Commission for Women, New Delhi, for the year 2001-2002.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Commission for Women, New Delhi, for the year 2001-2002.
- (45) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (46)(i) A copy of the Annual Report (Hindi and English versions) of the Padmaja Naidu Himalayan Zoological Park, Darjeeling, for the year 2003-2004, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Padmaja Naidu Himalayan Zoological Park, Darjeeling, for the year 2003-2004
- (47) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

5. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:-

That at its sitting held on the 24th August, 2005, Rajya Sabha agreed to the amendments made by Lok Sabha on the 17th August, 2005 in the Payment of Wages (Amendment) Bill, 2004.

That at its sitting held on the 24th August, 2005, Rajya Sabha agreed without any amendment to the Rural Employment Guarantee Bill, 2005 passed by Lok Sabha on the 23rd August, 2005.

6. Report of Committee on Public Undertakings

Shri Rupchand Pal presented the Eighth Report (Hindi and English versions) of the Committee on Public Undertakings on Airports Authority of India – Loss of Revenue due to delay in award of licences to operate Money Exchange Counters.

7. Minutes of Committee on Private Members' Bills and Resolutions

Ch. Lal Singh laid on the Table the Minutes (Hindi and English versions) of the Eleventh to Thirteenth sittings of the Committee on Private Members' Bills and Resolutions held during the current session.

8. Report of Committee of Privileges

Shri Pawan Kumar Bansal laid on the Table the First Report (Hindi and English versions) of the Committee of Privileges.

9. Statements Of Committee On Coal And Steel

SHRI ANANTH KUMAR laid on the Table Hindi and English versions of the Statements showing further follow up action taken on the recommendations contained in the following Action Taken Reports of Committee on Coal and Steel:-

(1) 19th Report(13th Lok Sabha) on "Fire and Subsidence Control in Coal Mines(2001)";

(2) 79th Report(Rajya Sabha) on "Modernisation, Restructuring and Expansion Programmes of Hindustan Copper Limited(2002)";

(3) 46th Report(13th Lok Sabha) on "Demands for Grants(2003-2004)" of the Department of Coal;

(4) 4th Report(14th Lok Sabha) on "Demands for Grants(2004-2005)" of the Ministry of Coal; and

(5) 5th Report(14th Lok Sabha) on "Demands for Grants(2004-2005)" of the Ministry of Mines.

10. Reports of Standing Committee on Energy

Shri Gurudas Kamat presented the following Reports (Hindi and English versions) of the Standing Committee on Energy (2005-06):-

Eighth Report on the subject 'Biomass Power/Co-generation Programme – An Evaluation' of the Ministry of Non-Conventional Energy Sources .

Ninth Report on the subject 'Implementation of Accelerated Power Development and Reforms Programme' of the Ministry of Power.

11. Reports of Standing Committee on Home Affairs

Shri Braja Kishore Tripathy laid on the Table a copy each of (Hindi and English versions) of the following Reports of the Standing Committee on Home Affairs:-

One Hundred Fifteenth
Report on the Disaster
Management Bill, 2005; and

One Hundred Sixteenth
Report on the State Emblem
of India (Prohibition of
Improper Use) Bill, 2004.

12. Statements by Ministers

The Minister of State in the Ministry of Parliamentary Affairs on behalf of the Minister of Information and Broadcasting laid a copy of the statement (Hindi and English versions) regarding the status of implementation of recommendations contained in the Sixth and Fourteenth Reports of Standing Committee on Information Technology, pertaining to the Ministry of Information and Broadcasting.

The Minister of Law and Justice laid a copy of the statement (Hindi and English versions) regarding the status of implementation of recommendations contained in the Second Report of Standing Committee on Personnel, Public Grievances, Law and Justice pertaining to the Ministry of Law and Justice.

The Minister of Water Resources made a statement regarding the signing of Memorandum of Understanding on Ken-Betwa Link.

The Minister of Petroleum & Natural Gas laid a copy each of the following statements (Hindi and English versions):-

(a) Regarding the status of implementation of recommendations contained in the First Report of Standing Committee on Petroleum and Natural Gas on Demands for Grants (2004-05) pertaining to the Ministry of Petroleum & Natural Gas; and

(b) Correcting the reply given on 05.05.2005 to Unstarred Question No. 6082 by Shri K.C. Palanisamy regarding 'LNG from Qatar' and giving reasons for delay in correcting the reply.

The Minister of State of the Ministry of Food Processing Industries laid a copy of the statement (Hindi and English

versions) regarding the status of implementation of recommendations contained in the Fourth Report of Standing Committee on Agriculture on Demands for Grants (2004-05) pertaining to the Ministry of Food Processing Industries.

The Minister of State of the Ministry of Non-Conventional Energy Sources laid a copy of the statement (Hindi and English versions) regarding the status of implementation of recommendations contained in the Second Report of Standing Committee on Energy on Demands for Grants (2004-05) pertaining to the Ministry of Non-Conventional Energy Sources.

The Minister of State in the Ministry of Railways laid a copy of the statement (Hindi and English versions) regarding the status of implementation of recommendations contained in the 2nd, 5th, 6th and 7th Reports of Standing Committee on Railways.

The Minister of Parliamentary Affairs made a statement regarding Government Business for the remaining part of the session.

13. Calling Attention

12.21 P.M.

Maj. Gen. (Retd.) B.C. Khanduri, AVSM called the attention of the Minister of Rural Development to the situation arising out of unsatisfactory utilization of funds under the Pradhan Mantri Gramin Sadak Yojana in Uttaranchal and steps taken by the Government in regard thereto.

The Minister of Rural Development made a statement in regard thereto.

Shri R. Prabhu called the attention of the Minister of Commerce and Industry to the situation arising out of unprecedented fall in price of green Tea leaves particularly in Nilgiri hill district of Tamil Nadu causing hardships to the small Tea growers and steps taken by the Government in regard thereto

The Minister of Commerce and Industry made a statement in regard thereto.

14. Government Bills-Introduced

1.00 P.M.

The Punjab General Sales Tax (As in Force in the Union Territory of Chandigarh) Repeal Bill, 2005.

1.01 P.M.

Food Safety and Standards Bill, 2005

15. Submissions by Members

1.04 P.M.

To the submission made by Prof. Vijay Kumar Malhotra regarding reported increase in terrorist infiltration in NCT of Delhi, Shri B.K. Handique responded.

1.08 P.M.

The following members made submissions regarding floods in various districts of Karnataka:-

- (1) Shri H.D. Deve Gowda
- (2) Smt. Tejaswini Seeramesh
- (3) Shri S. Bangarappa
- (4) Shri S. Mallikarjunaiah
- (5) Shri Ananth Kumar
- (6) Shri Sharad Pawar

*(iii) To the submission made by Shri Adhir Chowdhury regarding breaking out of diseases in the country, Dr. Anbumani Ramdoss responded.

-

16. Motion regarding Thirteenth Report of the Committee on Private Members' Bills and Resolutions

Shri Jai Prakash (Hissar) moved the following motion:-

"That this House do agree with the Thirteenth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 24th August, 2005."

The motion was adopted.

2.06 P.M.

17. Private Member's Resolution - Withdrawn

Further Discussion on the following resolution moved by Shri C.K. Chandrappan on the 6th May, 2005, continued :-

"In view of the demand for ensuring adequate representation to women in the State legislatures and Parliament gaining ground, this House resolves that the Central Government should bring forward a suitable legislation to reserve atleast one third of the seats for women in all the State legislatures and both Houses of Parliament."

The following members took part in the debate:-

Shri K.S. Rao

Shri
Chandrakant
Khaire

Smt. C.S.
Sujatha

Shri Lalmani
Prasad

Shri Tufani
Saroj

Shri Bikram
Keshari Deo

Smt. Daggubati
Purandeswari

Shri
Brahmananda
Panda

Adv. P.
Satheedevi

Smt. Tejaswini
Seeramesh

Shri Suravaram
Sudhakar
Reddy

Smt. Pratibha
Singh

Shri Ram
Kripal Yadav

Shri P.
Karunakaran

Shri Ilyas Azmi

Shri Adhir
Chowdhury

Shri Tathagata
Satpathy

Shri Sunil Khan

Shri Suresh
Kurup

Shri K.
Venkatapathy

Shri C.K. Chandrapan replied to the debate.

The Resolution was withdrawn, by leave of the House.

18. Private Member's Resolution – Under Consideration

Shri Jual Oram moved the following Resolution:-

"This House recommends to the Government to grant special economic package for the speedy completion of construction of,-

national highway No. 215 between Panikoili and Rajamunda ;

national highway No. 23 between Barahpal and Ranchi ; and

railway lines from Talcher to Bimlagarh and Daitari to Banspani

in order to facilitate movement of minerals from hinterland in Keonjhar and Sundargarh districts in the State of Orissa to Paradeep Port and for the overall development of the region."

His speech was not concluded.

The discussion was not concluded.

19. Private Members' Bills – Introduced

(1) The Inter-State River Water Regulatory Authority Bill, 2005 by Shri Mohan Singh

(2) The Promotion of Small Family Bill, 2005 by Shri Balasaheb Vikhe Patil

(3) The Constitution (Amendment) Bill, 2005 (Amendment of the Seventh Schedule) by Ch. Lal Singh.

(4) The Constitution (Scheduled Castes) Order (Amendment) Bill, 2005 (Amendment of paragraph 3, etc.) by Shri C.K. Chandrapan.

(5) The National Social Security Bill, 2005 by Shri Balasaheb Vikhe Patil.

(6) The Agricultural Insurance Scheme Bill, 2005 by Shri Balasaheb Vikhe Patil.

(7) The Population Control Bill, 2005 by Smt. Daggubati Purandeswari.

(8) The Constitution (Amendment) Bill, 2005 (Substitution of new article for article 48 A) by Smt. Daggubati Purandeswari.

(9) The Health Insurance (For persons Living Below Poverty Line) Bill, 2005 by Shri K.S. Rao.

(10) The Citizens (Identity Card) Bill, 2005 by Shri K.S. Rao.

(11) The Indian Penal Code (Amendment) Bill, 2005 (Amendment of section 375) by Shri C.K. Chandrappan.

(12) The Constitution (Amendment) Bill, 2005 (Amendment of the Eighth Schedule) by Shri C.K. Chandrappan.

(13) The Forest (Conservation) Amendment Bill, 2005 (Amendment of section 2) by Shri Bachi Singh Rawat.

20. Private Member's Bill – Under Consideration

The Constitution (Amendment) Bill, 2004 (Insertion of new article 47 A) by Shri Suravaram Sudhakar Reddy.

Shri Suravaram Sudhakar Reddy concluded his speech on the motion for consideration of the Bill moved by him on the 12th August, 2005.

The following members took part in the debate:-

Shri K.S. Rao

Shri Bachi
Singh Rawat

Shri Ramji Lal
Suman

Shri Bhartruhari
Mahtab

Shri M.
Appadurai

Shri Jai Prakash
(Hissar)

Shri N.Y.
Hanumanthappa

Shri G.
Karunakara
Reddy

Shri Ram
Kripal Yadav
(Speech
unfinished)

The discussion was not concluded.

@21. Report of the Business Advisory Committee

Shri Pawan Kumar Bansal presented the Seventeenth Report of the Business Advisory Committee.

****7.27 P.M.**

(Lok Sabha adjourned till 11 A.M. on Monday, the 29th August, 2005)

* At 7.20 P.M.

@6.13 P.M.

**From 7.00 P.M. to 7.27 P.M., Members raised matters of urgent public importance.

LOK SABHA

Bulletin-Part I

(Brief Record of Proceedings)

Monday , August 29, 2005/Bhadra 7, 1927 (Saka)

No. 109

11.00 A.M.

1. Papers Laid on the Table

The following papers were laid on the Table: -

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Nava Nalanda Mahavihara, Nalanda, for the year 2003-2004.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Nava Nalanda Mahavihara, Nalanda, for the year 2003-2004, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Nava Nalanda Mahavihara, Nalanda, for the year 2003-2004.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Council of Science Museums, Kolkata, for the year 2003-2004.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Council of Science Museums, Kolkata, for the year

2003-2004, together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council of Science Museums, Kolkata, for the year 2003-2004.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

2. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 22nd August, 2005, Rajya Sabha concurred in the recommendation of the Lok Sabha to elect one member of Rajya Sabha to the Joint Committee on Offices of Profit in the vacancy caused by the retirement of Shri Eduardo Faleiro from the Rajya Sabha and communicated the name of Prof. Saif-ud-Din Soz, who had been duly elected to the said Committee.

3. Statements of Committee on Public Undertakings

Shri Rupchand Pal laid on the Table (Hindi and English versions) of the following Action Taken Statements of the Committee on Public Undertakings:-

- (1) Statement showing action taken by the Government on the recommendation contained in Chapter I and final replies contained in Chapter V of the 10th Action Taken Report (Thirteenth Lok Sabha) on IDBI; and
- (2) Statement showing action taken by the Government on the recommendation contained in Chapter I of the Fifth Action Taken Report of the Committee on Public Undertakings (Fourteenth Lok Sabha) on 'HPCL – Infuctuous expenditure on creation of a pipeline.

4. Statement of Standing Committee on Agriculture

Prof. Ram Gopal Yadav laid on the Table a copy each of the following Statements (Hindi and English versions) of the Standing Committee on Agriculture:-

- (1) Statement of the Standing Committee on Agriculture showing further Action Taken by the Government on the recommendations contained in the 5th Action Taken Report (14th Lok Sabha) of the Committee on Agriculture (2004-2005) based on the recommendations contained in their 1st Report (14th Lok Sabha) on 'Demands for Grants (2004-2005)' of the Ministry of Agriculture (Department of Agriculture and Cooperation); and
- (2) Statement of the Standing Committee on Agriculture showing further Action Taken by the Government on the recommendations contained in the 7th Action Taken Report (14th Lok Sabha) of the Committee on Agriculture (2004-2005) based on the recommendations contained in their 3rd Report (14th Lok Sabha) on 'Demands for Grants (2004-2005)' of the Ministry of Agriculture (Department of Animal Husbandry and Dairying).

5. Reports of Standing Committee on Finance

Maj. Gen (Retd.) B.C. Khanduri, AVSM presented a copy of each of the following Reports (Hindi and English versions) of the Standing Committee on Finance:

- (1) Twenty-Third Action Taken Report on the First Report on Demands for Grants (2004-05) of the Ministry of Finance (Departments of Economic Affairs, Expenditure and Disinvestment); and
- (2) Twenty-Fourth Report on the Actuaries Bill, 2005.

6. Report of Standing Committee on Personnel, Public Grievances, Law and Justice

Shri Shailendra Kumar laid on the Table a copy of the Twelfth Report (Hindi and English versions) of the Standing Committee on Personnel, Public Grievances, Law & Justice on the Contempt of Courts (Amendment) Bill, 2004.

**7. Evidence tendered before Standing Committee on Personnel,
Public Grievances, Law and Justice**

Shri Shailendra Kumar laid on the Table a copy of the Evidence tendered before the Standing Committee on Personnel, Public Grievances, Law and Justice on the Contempt of Courts (Amendment) Bill, 2004.

8. Calling Attention

11.04 A.M.

- (i) Prof. Vijay Kumar Malhotra called the attention of the Minister of Home Affairs to the need to provide financial assistance to the displaced families of Kashmiri Pandits in Jammu and Kashmir and steps taken by the Government in this regard.

The Minister of Home Affairs made a statement in regard thereto.

11.42 A.M.

- (ii) Shri Bhubneshwar Prasad Mehta called the attention of the Minister of Coal to the situation arising out of recurring accidents in Coal Mines in the country, particularly the accident at Saunda Colliery under the Central Coalfields Limited (CCL) resulting in death of fourteen coal workers and steps taken by the Government in regard thereto.

The Minister of State in the Ministry of Coal and Mines laid a statement (Hindi and English versions) in regard thereto.

11.59 A.M.

**9. Motion regarding the Seventeenth Report of the Business Advisory
Committee**

Shri Santosh Gangwar moved the following motion:-

“That this House do agree with the Seventeenth Report of the Business Advisory Committee presented to the House on the 25th August, 2005.”

The motion was adopted.

10. Motion regarding First Report of the Committee of Privileges

Shri Pawan Kumar Bansal moved the following motion:-

“That this House do agree with the First Report of the Committee of Privileges laid on the Table of the House on the 25th August, 2005.”

The motion was adopted.

12 Noon

11. Government Bill – Introduced

The Juvenile Justice (Care and Protection of Children) Amendment Bill, 2005.

12. Submissions by Members

12.01 P.M.

- (i) To the submission made by Smt. Sumitra Mahajan regarding alleged misbehaviour meted out to female employees working in C.R.P.F., Shri Shriprakash Jaiswal responded.

12.23 P.M.

- (ii) **Regarding reported shifting of proposed National Institute of Science from Bhubaneshwar to Kolkata.**

The following members made submissions regarding reported shifting of proposed National Institute of Science from Bhubaneshwar to Kolkata:-

- (1) Shri Braja Kishore Tripathy
- (2) Dr. Prasanna Kumar Patasani
- (3) Shri Bijoy Handique responded

12.30 P.M.

13. Matters under Rule 377

- (1) Shri V.K. Thummar raised a matter regarding need to ensure early payment of Crop Insurance dues to the farmers in Amreli Parliamentary Constituency, Gujarat.
- (2) Ch. Lal Singh raised a matter regarding need to expedite completion of Basohli-Bani-Badharwah road in Jammu & Kashmir.
- * (3) Shri Balasaheb Vikhe Patil regarding need to expedite construction of a new railway line between Puntamba and Shirdi besides doubling of Daund-Bhigwan and Manmand-Daund railway lines in Maharashtra.
- (4) Smt. Daggubati Purandeswari raised a matter regarding need to discontinue the practice of issuing Diplome of National Board Certificate by National Board of Examinations in order to maintain standard in medical education in the country.
- (5) Shri Pawan Kumar Bansal raised a matter regarding need to set up a modern science city and a planetarium in Chandigarh.
- (6) Shri G. Karunakara Reddy raised a matter regarding need to release more funds for early completion of Kottur-Harihara Railway line project.
- (7) Shri Virendra Kumar raised a matter regarding need to conduct investigations into the source of L.P.G. found at Rahatgarh in Sagar Parliamentary Constituency, Madhya Pradesh.
- (8) Shri Sushil Kumar Modi raised a matter regarding need to provide basic

amenities in Sultanganj, Bihar and develop it as a place of religious and historical importance.

- *(9) Shri Subhash Maheria regarding need for conversion of Jaipur-Loharu-Reengas-Seekar and Phulera-Reengas-Rewari meter gauge railway lines into broadgauge.

*Laid on the Table

- (10) Shri Punnu Lal Mohale raised a matter regarding need to provide special package to Chhattisgarh for maintaining its forest based economy.

- *(11) Shri P. Karunakaran regarding need to sanction Central Freedom Fighters Pension to those who participated in Goa freedom struggle.

- (12) Shri Shailendra Kumar raised a matter regarding need to develop Alwara lake in Kushambi district, Uttar Pradesh as a tourist resort.

- (13) Shri Rajesh Kumar Manjhi raised a matter regarding need for a C.B.I inquiry into the alleged irregularities in disinvestment of Ashoka Hotel of ITDC at Bodhgaya in Bihar.

- *(14) Shri Ram Kripal Yadav regarding need to develop Gaya in Bihar as a place of tourist importance.

- (15) Shri Brajesh Pathak raised a matter regarding need to install good quality India Marka hand pumps in Unnao Parliamentary Constituency, Uttar Pradesh to solve acute drinking water problem in the region.

- (16) Shri A. Krishnaswamy raised a matter regarding need to construct a new airport at Sriperumbudur instead of evicting villages adjoining Meenambakam Airport for the purpose of its extension.

- (17) Shri Zora Singh Mann raised a matter regarding need to construct roads under P.M.G.S.Y. in Ferozepur Parliamentary Constituency, Punjab.

- *(18) Shri Sunil Kumar Mahato regarding need to construct an over bridge at

Jugsalai railway crossing in Jamshedpur Parliamentary Constituency,
Jharkhand

(19) Shri Munshi Ram raised a matter regarding need to introduce a train from Bijnore to Luknow and provide hydraulic gates at railway crossings in Bijnore Parliamentary Constituency, Uttar Pradesh.

*(20) Shri S.K. Bwiswmuthiary regarding need for taking over of Bongaigaon Thermal Power Station by NTPC.

.....
*Laid on the Table

14. Government Bills – Passed

12.47 P.M.

(i) The Hindu Succession (Amendment) Bill, 2005, as passed by Rajya Sabha.

Time Taken: hrs. mts.

The motion for consideration of the Bill was moved by Shri H.R. Bhardwaj.

The following members took part in the debate:-

- (1) Shri Bachi Singh Rawat
- (2) Smt. Daggubati Purandeswari
- (3) Smt. Susmita Bauri
- (4) Shri Shailendra Kumar
- (5) Shri Rajaram Pal
- (6) Smt. M.S.K. Bhavani Rajenthiran
- (7) Shri Bhartruhari Mahtab
- (8) Shri K. Yerrannaidu
- (9) Dr. Thokchom Meinya
- (10) Shri Kishan Singh Sangwan
- (11) Shri Bhubneshwar Prasad Mehta

- (12) Smt. C.S. Sujatha
(13) Prof. M. Ramadass
(14) Shri Suresh Prabhu
(15) Shri P.S. Gadhavi
(16) Shri Tufani Saroj
(17) Smt. Neeta Pateriya

Shri H.R. Bhardwaj replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 7 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri H.R. Bhardwaj.

The motion was adopted and the Bill was passed.

3.20 P.M.

- (ii) The Displaced Persons Claims and Other Laws Repeal Bill, 2005, as passed by Rajya Sabha.

Time Taken : hrs. mts.

The motion for consideration of the Bill was moved by Shri Manikrao Gavit on behalf of Shri Shivraj V. Patil.

The following members took part in the debate:-

- (1) Shri Santosh Gangwar
(2) Ch. Lal Singh

Shri Manikrao Gavit replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri
Manikrao Gavit.

The motion was adopted and the Bill was passed.

3.33 P.M.

(iii) The Immigration (Carriers' Liability) Amendment Bill, 2005, as passed by Rajya Sabha.

Time Taken: Hrs. Mts.

The motion for consideration of the Bill was moved by Shri
Shriprakash Jaiswal on behalf of Shri Shivraj V. Patil.

The following members took part in the debate:-

- (1) Shri Santosh Gangwar
- (2) Shri K.S. Rao
- (3) Shri Varkala Radhakrishnan

Shri Shriprakash Jaiswal replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri
Shriprakash Jaiswal.

The motion was adopted and the Bill was passed.

3.50 P.M.

- (iv) The Sree Chitra Tirunal Institute for Medical Sciences and Technology, Trivandrum (Amendment) Bill, 2005, as passed by Rajya Sabha.

Time Taken: Hrs. Mts.

The motion for consideration of the Bill was moved by Shri Kapil Sibal.

The following members took part in the debate:-

- (1) Shri Santosh Gangwar
- (2) Dr. Ramchandra Dome
- (3) Shri Varkala Radhakrishnan
- (4) Shri K.S. Rao
- (5) Shri C.K. Chandrappan
- (6) Shri Suresh Prabhu

Shri Kapil Sibal replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Kapil Sibal.

The motion was adopted and the Bill was passed.

4.35 P.M.

- (v) The Warehousing Corporations (Amendment) Bill, 2005, as passed by Rajya Sabha.

Time Taken: 1 Hrs. 10 Mts.

The motion for consideration of the Bill was moved by Dr. Akhilesh Prasad Singh on behalf of Shri Sharad Pawar.

The following members took part in the debate:-

- (1) Dr. Ramkrishna Kusmaria
- (2) Shri K.S. Rao
- (3) Shri Lakshman Seth
- (4) Shri Shailendra Kumar
- (5) Shri C.K. Chandrappan
- (6) Shri Bikram Keshari Deo
- (7) Shri Varkala Radhakrishnan
- (8) Shri Santosh Gangwar
- (9) Shri Braja Kishore Tripathi
- (10) Smt. Jayaben B. Thakkar
- (11) Ch. Lal Singh

Dr. Akhilesh Prasad Singh replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 5 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Dr. Akhilesh Prasad Singh.

The motion was adopted and the Bill was passed.

5.45 P.M.

@15. Resolution – Under consideration

Time allotted : 3 hrs.

Time taken : 15 mts.

Balance : 2 hrs. 45 mts.

Shri R. Velu on behalf of Shri Lalu Prasad Yadav moved the following resolution: -

“That this House approved the recommendations contained in paras 39, 40, 41, 42, 43, 44, 45 and 46 of the Second Report of the Railway Convention Committee (2004) appointed to review the Rate of dividend payable by the Railway Undertaking to General Revenues etc., which was presented to Lok Sabha on 28.4.2005.”

@16. Government Bill – Under consideration

The Railways (Amendment) Bill, 2005, passed by Rajya Sabha

The motion for consideration of the Bill was moved by Shri R. Velu on behalf of Shri Lalu Prasad.

Dr. Laxminarayan Pandey took part in the debate.

The discussion was not concluded.

*6.35 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 30th August, 2005)

P.D.T. ACHARY,

Secretary-General.

@ Discussed together

*From 6.01 P.M. to 6.35 P.M., Members raised matters of urgent public importance.

Bulletin-Part I

(Brief Record of Proceedings)

Tuesday , August 30, 2005/Bhadra 8, 1927 (Saka)

No. 110

11.00 A.M.

1. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 29th August, 2005, Rajya Sabha agreed without any amendment to the Protection of Women from Domestic Violence Bill, 2005 passed by Lok Sabha on the 24th August, 2005.

2. Assent to Bills

Secretary-General laid on the Table the following six Bills passed by the Houses of Parliament during the Fifth Session of Fourteenth Lok Sabha and assented to by the President since a report was last made to the House on the 26th July, 2005:-

The Citizenship (Amendment) Bill, 2005;

The Bihar Appropriation (Vote on Account) No.2 Bill, 2005;

The Appropriation (No.3) Bill, 2005;

The Appropriation (No.4) Bill, 2005;

The Appropriation (Railways) No. 3 Bill, 2005; and

The Appropriation (Railways) No. 4 Bill, 2005.

3. Minutes of Committee on Absence of Members from the Sittings of House.

Shri Rajesh Verma laid on the Table minutes (Hindi and English versions) of the 4th sitting of the Committee on Absence of Members from the Sittings of the House held on 13 May, 2005.

4. Statement of Standing Committee on External Affairs

Dr. Laxminarayan Pandey laid a copy (Hindi and English versions) of the Statement showing Action Taken by Government on the recommendations contained in Chapter III of the 5th Report (14th Lok Sabha) of the Standing Committee on External Affairs on Action Taken on the recommendations contained in the 1st Report (14th Lok Sabha) of the Committee on Demands for Grants of the Ministry of External Affairs for the year 2004-2005.

5. Statements of Standing Committee on Petroleum and Natural Gas

Shri N. Janardhana Reddy laid on the Table a copy each of the following Statements (Hindi and English versions) of the Standing Committee on Petroleum and Natural Gas:-

Statement showing further Action Taken by the Government on the recommendation contained in Chapter I of the 49th Report (13th Lok Sabha) of the erstwhile Standing Committee on Petroleum and Chemicals on Action Taken by the Government on the recommendations contained in their 38th Report (13th Lok Sabha) on 'Non-observance of Guidelines Laid Down by the Government in Allotting Retail Outlets and LPG Distributionships by Dealer Selection Boards'; and

Statement showing further Action Taken by the Government on the recommendations contained in Chapter I of the 3rd Report (14th Lok Sabha) of the Standing Committee on Petroleum and Natural Gas on Action Taken by the Government on the recommendations contained in the 46th Report (13th Lok Sabha) of the erstwhile Standing Committee on Petroleum and Chemicals on 'Marketing Plans of Public Sector Oil Companies and their Implementation'.

6. Report of Standing Committee on Railways

Shri Anwar Hussain presented Fourteenth Report (Hindi and English versions) of the Standing Committee on Railways-(2005-06) on 'Indian Railway Catering & Tourism Corporation'.

7. Presentation of Petition

Shri Dharmendra Pradhan presented a petition signed by Sarvashri Kalindi Samal and Chittaranjan Pradhan from Talcher, District Angul, Orissa regarding Non-implementation of Rehabilitation Policy – 1989 of Government of Orissa by Mahanadi Coal Fields Ltd. (MCL) and other related issues.

8. Submissions by Members

11.03 A.M.

Regarding reported discontinuation of construction work of Nalanda Ordnance Factory at Rajgir, Bihar.

The following members made submissions regarding reported discontinuation of construction work of Nalanda Ordnance Factory at Rajgir, Bihar:-

- (1) Shri Nitish Kumar
- (2) Shri Prabhunath Singh
- (3) Shri Sushil Kumar
Modi
- (4) Shri Devendra Prasad
Yadav

Shri Pranab Mukherjee
responded

***11.15 A.M.**

(ii) Regarding alleged appointment of the wife of the Union Finance Minister as a Counsel by the Central Board of Direct Taxes

The following members made submissions regarding alleged appointment of the wife of the Union Finance Minister as a Counsel by the Central Board of Direct Taxes:-

Prof. Vijay Kumar Malhotra

Shri Pawan Kumar Bansal

Shri S.K. Kharventhan

Shri Sushil Kumar Modi

Shri Kharabela Swain

Prof. Ramgopal Yadav

Shri Braja Kishore Tripathy

Shri Brajesh Pathak

Prof. M. Ramadass

Shri Rupchand Pal

Shri Gurudas Dasgupta

Thereafter, Shri P. Chidambaram made a personal explanation under rule 357 in regard to the matter concerning him raised in the House by the Members.

12.22 P.M.

(iii) To the submission made by Dr. Ramchandra Dome regarding installation of Martyr's column of August Revolution at Bolpur Station, West Bengal, Shri Lalu Prasad responded.

1.05 P.M.

9. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under rule 377 as indicated against each:-

- (1) Shri Jashubhai D. Barad regarding need to start work on rope-way at Girnath Parvat in Junagarh district of Gujarat.
- (2) Shri Anwar Hussain regarding need to widen run-way at G.N.B. Airport, Guwahati for resuming operations of international flights.
- (3) Shri Kishanbhai V. Patel regarding need to construct a flyover at the crossing in Balsad, Gujarat linking National Highway No. 8 with Bhailad-Narol-Selvas-Daman road.

- (4) Shri Rayapati Sambasiva Rao regarding need to clear the pending proposal for doubling and electrification of railway line from Bibinagar to Nadikudi and construct a railway line between Obulavaripalli and Krishnapatnam Port in Andhra Pradesh.
- (5) Shri Chandra Sekhar Dubey regarding need to take steps for providing accommodation to the employees of Bokaro Steel Plant, Jharkhand.
- (6) Shri Bachi Singh Rawat regarding need to review the decision for delimitation of seats in the legislature of Uttaranchal based on Census of 2001.
- (7) Shri Jua Oram regarding need to run Bhubaneswar Rajdhani Express daily and also introduce a pair of Rajdhani Express trains between Hazrat Nizamuddin and Bhubaneswar *via* Cuttack.
- (8) Shri Kashiram Rana regarding need to withdraw move to impose anti-dumping duty on viscose and filament yarn besides abolishing duty on man-made yarn.
- (9) Shri Jaswant Singh Bishnoi regarding need to start work on Jodhpur-Barmer and Jodhpur-Jaisalmer National Highway and also clear the proposals for construction of roads under Central Road Funds for Jodhpur district.
- (10) Shri Chandramani Tripathi regarding need to review the procedure being followed for awarding contract of Pantry car in trains by IRCTC Limited.
- (11) Shri Sunil Khan regarding need to review allocation of slots for programmes being telecast by Doordarshan Kendra, Kolkata with a view to maximizing revenue earnings by the Kendra.
- (12) Smt. C.S. Sujatha regarding need to expedite the setting up of Kayamkulam Fishery Harbour in Kerala.
- (13) Shri Rewati Raman Singh regarding need to probe into the continuous depletion of Gangotri glacier in Himalayas.
- (14) Shri Rajnarayan Budholiya regarding need to open a Navodaya Vidyalaya in Hamirpur, Uttar Pradesh.
- (15) Shri Ganesh Prasad Singh regarding need for proper repair and maintenance of National Highway No. 83 between Podhahi and Nadaul in Bihar.

- (16) Shri Ashok Kumar Rawat regarding need to provide basic amenities at Naimisaranya in Misrikh Parliamentary Constituency, Uttar Pradesh with a view to promote tourism and pilgrimage in the region.
- (17) Shri Tukaram Ganpatrao Renge Patil regarding need to include all the villages in Parbhani district, Maharashtra under the jurisdiction of Parbhani Postal district for the convenience of the people.
- (18) Smt. Nivedita Mane regarding need to provide adequate financial assistance to the Government of Maharashtra for providing relief to the people affected by floods in the State.
- (19) Shri Sanat Kumar Mandal regarding need to declare Sunderbans Waterways as National Waterways.
- (20) Shri Ramdas Bandu Athawale regarding need to amend Environment and Forest Conservation Act with a view to disburse surplus land to landless Scheduled Caste and poor people in the country.
- (21) Shri Milind Deora regarding need to grant Rs. 800 crores for urban renewal programmes in Mumbai, Maharashtra.

1.08 P.M.

@10. Resolution – Adopted

Time taken : 1 hr. 15 mts.

Discussion on the following Resolution moved by Shri R. Velu on the 29th August, 2005, continued:-

"That this House approves the recommendations contained in paras 39, 40, 41, 42, 43, 44, 45 and 46 of the Second Report of the Railway Convention Committee (2004) appointed to review the Rate of dividend payable by the Railway Undertaking to General Revenues etc., which was presented to Lok Sabha on 28.4.2005."

After discussion as indicated in para No.11 below the Resolution was adopted.

@11. Government Bill – Passed

The Railways (Amendment) Bill, 2005, passed by Rajya Sabha

Discussion on the motion for consideration of the Bill moved by Shri R. Velu on 29 August, 2005, continued.

The following members took part in the debate.

(1) Dr. Sujan Chakraborty

(2) Shri Shailendra Kumar

- (3) Shri Nikhil Kumar
- (4) Shri Prakash Paranjpe
- (5) Shri Prasanna Acharya
- (6) Shri Ram Kripal Yadav
- (7) Shri C.K. Chandrappan
- (8) Shri A. Krishnaswamy
- (9) Shri Mitrasen Yadav

Shri Lalu Prasad replied to the debate.

The motion for consideration of the Bill was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Lalu Prasad.

The motion was adopted and the Bill was passed.

2.08 P.M.

12. Valedictory Reference

The Speaker, the Prime Minister and the Leader of Opposition made Valedictory References on the conclusion of the Fifth Session of the Fourteenth Lok Sabha.

13. National Song

The National Song was played.

(Lok Sabha adjourned sine-die at 2. 29 P.M.)

P.D.T. ACHARY,

Secretary-General.

.....
*From 11.43 A.M. to 1.04 P.M., Members raised matters of urgent public importance.

@Discussed together.